[Shri Ghulam Rasool Matto]

With regard to the necessity of the Ordinance, there is a very valid reason. The reason why this measure was not brought in the last session is that advance tax was taken into consideration although, I should say, the officials in the Ministry of Finance should have taken it into consideration and brought out the Bill in the very last session. But the fact remains that the advance tax could not be levied unless Ordinance was issued, before 30th September. This was the necessity My friend Mr. Jaswant Singh had asked about it.

There are many other points also but since at 4 O'clock we are taking up another issue, I would end by saying what I said yesterday when you were not here, and I spoke on Appropriation Bill. I referred to a report and I refer it not as a matter of criticism, and that was about a report which said that by 1992-93, the Reserve Bank of India study that whatever borrowings would be collected in that year, that would be sufficient only to meet our requirement of interest payable on our present borrowings. These are very high at the present moment. So, I suggested not as a matter of criticism. that a working group on a war footing should be constituted in the Ministry of Finance with top economists and they should be told of this malady and to find out the remedy This is not a responsibility for Mr. Gadhvi or Mr N. D Tiwari alone. It the responsibility of all of 400 P.M. us including Prof. Nirmal Chatterjee. (Interruptions). This is a national issue. This is a national necessity. The difference between your and my saying is that you said it by way of criticism and I said it from the point of view introspection and self-appraisal and suggested that a remedy has to I want that the remedy should come from the Finance Ministry. This should be taken note of. With this concrete suggestion, I support the Finance (Amendment) Bill.

Thakkar Natarajan Report on Fairfix

Group Inc.

SHORT DURATION DISCUSSION ON THE REPORT OF JUSTICES THAKKAR-NATARAJAN COMMISSION OF INQUIRY INTO UTILISATION OF FAIRFAX GROUP INC.

THE DEPUTY CHAIRMAN: Now, we take up the Short Duration Discussion.

श्री जसवन्त सिंह (राजस्थान) : महोदया, मैं यही पूछना चाहता था कि शाम को कितने बजे तक बैठना है ?

ंउपसभापति : जितनी भी देर बैठना पड़ें उतनी देर तक ।

ध्यो जसवन्त सिंह : हमे मालूम हो जाये कि कितने बजे तक बैठना है ?

उपसभापित: मुझे लगता है कि दो घण्टे में तो यह समाप्त नही होगा। शायद 8, 9 या 10 बजे तक बैठना पड़े। तो जैसे ही समाप्त हो जायगा।

श्री जसवन्त सिंह : क्या ग्राज ही समाप्त करना है 7

उपसभापति : जहां तक हो सके, ग्राज ही करना है। वैसे ग्राज ही करना है क्योंकि ग्राज जो ग्रौर दो बिल थे पहले, उसमें मे एक भी बिल पास नहीं हुग्रा है, उसके लिए कल फिर मे टाइम जायगा। इसलिए ग्राज ही खत्म करना है।

श्री बी सत्यनारायण रेड्डी (आध्र प्रदेश): कोई समय निर्धारित नहीं करेगे?

उपसभापति : ग्रगर जैसे ही मैं बेल बजाऊं, ग्राप लोग ग्रपना भाषण समाप्त करे तो मैं कुछ इसके बारे मे निश्चित बता सकती हूं। SHRI NIRMAL CHATTERJEE (West Bengal): Madam, we have built up a tradition where the Short Duration Discussion goes on for four days. How can we deviate from that today?

THE DEPUTY CHAIRMAN: That is no precedent. This is not to be quoted as a precedent

श्री चतुरानन मिश्र (बिहार): उप-सभाध्यक्ष महोदया, मै प्रस्ताव करता हं कि न्यायम्ति ठक्कर-नटराजन कमीशन की फेयरफेक्स के संबंध में जो रिपोर्ट इस मदन के पटल पर 9 दिसम्बर, 1987 को रखी गई थी, उम पर सदन विचार करें।

उपसभापति : जी बोलिए।

श्री चतुरानन मिश्र : उपमभापित महोदया, मेरा तो ऐसा ख्याल था कि विश्वनाथ प्रताप सिंह जी पहले बोलते श्रौर दूसरे पक्ष की बात भी हो मालूम हो जाती तो हम लोग श्रौर भी मही ढ़ंग से इस गंभीर समस्या पर विचार कर सकते थे। ... (व्यवधान)...

श्री जसवन्त सिंह: ग्राप पहले विश्वनाथ प्रताप सिंह जी को अनुमति देती, यह तय भी हो चुका है।

जपसभापित: तथ हो चुका है, पहले जिन्होने इनीसियेट किया है, जो सिग-नेटरी है, उनको एकार्डिगंट् दी रूल पहले देना पड़ता है।

श्री जगवन्त सिंह : जब श्रापस में हम तय कर चुके थे, श्राप क्यो बीच में श्रा रही हैं ?

उपसभापति : मै बीच मे नही ग्रा रही।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) ग्रन्छा होगा विश्वनाथ प्रताप सिंह जी को पहले बोलने का मौका दें ताकि हम इनकी भी बात सुन लें... (व्यवधान)

उपसभापति: इसके उत्पर चर्चा हुई है आरे यह तय हुआ है कि जिन्होने पहले इनीमियेट किया है, यह नाम है जो सिगनेटरी थे, पहले इनको देना चाहिए एकांडिट दी रूटा। लेकिन इसमे यह भी है कि श्री बी॰पी॰ सिह जी को चास देना चाहिए, जितना जल्दी हो सके, सो आप इनीसियेट कीजिए, उसके बाद रूलिंग पार्टी की तरफ से एक सदस्य बोलेंगे, बाद मे बी॰पी॰ सिह माहुव बोलेंगे।

श्री चतुरानन मिश्रः तो मै यह कह रह था कि जहा तक मूल विषय है कि फेयर-फैक्स कपनी का जाच करने के लिए दिया जाय या नहीं तो मेरी पार्टी को और मझ इस पर विना कमीशन के ही विश्वास था कि फेयरफैक्स जसी कंपनी को जहा सी श्री है ए० के लोग भरे हुए रहते है किसी भी तरह के मामल में, हमारे भीतरी मामल में उसको मौका नहीं देना चाहिए दखलादाजी करने का । लेकिन शासक पर्टी को गहरा शक था कि फेयरफैक्स एसा नहीं है इसलिए उन्होंने इस तरह का काम किया था। यह हम लोगों को शक नहीं था।

जहां तक कि महोदया, अभी प्रधानमती जब ग्रमरीका से लौटे तब भी उनको शक रह गया था कि सी० ग्राई ए० वाले ऐसा नहीं करगे ऐसा उन्होंने वचन दिया है। पह कमीशन तो उनकी सफाई के लिए था। लेकिन जो मूल विषय है उसके संबंध में हम कहना चाहेगे कि यह कमीशन की रिपोर्ट है, यह हम री न्याय पद्धति का गर्भपात है। यह जो हमारे देश में बडेपमाने पर विदेशी मुद्रा की चोरी करते है उन चोरों के यह कमीशन की रिपोर्ट ल्ट की छट का ऐलाननामा है और यह सुरक्षा की दिष्ट से बिल्कुल एक गी है। डा० नटराजन कमीशन ने इतनी मेहनत की लेकिन एक भी यो बात वह नहीं कह सके जो कि अववारों मेन अ ई हो य सदन में नहीं ग्राचकी हो। इनिः मेहनत के बाद वह कमीशन एक मुद्दा भी नया निकाल कर नहीं ला सका। इस कमीशन की

[श्री चतुरान निश्र]

रिपोर्ट में जो रिपीटीशस है प्रेस कटिंग्स है उन्हें हमारी लायक्रेरी अच्छे से जम कर सकती थी। उपसभापति महोदया, जो मल विषय इन्हें जाचने के लिए दिया गय, इस सबध मेयह कुछ नहीं कर सका। यह ग्रत्यंत दुखद है। उपसभापित नहोड्या, मै इस बात से बहुत दूखी हं कि हमारे सर्वोच्च न्यादालय के लोग इस ढंग सेकाम करे। यह श्रत्या दुखद बात है। मै इस सदन के लोगों को बताना चाहता है कि इससे जो सबसे महत्वपूर्ण बात हमारे सामने ग्राई, वह यह है नि, जैसािक इसकी टर्म्स आफ रिफरेस में भी दिया गया है "फैक्ट्स एंड सर्कमस्टांसेम" जिसके लिए फेटरफैक्स को एनगज किया गया। पहली बात है कि एनगज किया गया दा नहीं ? दूसर। सबसे बड़ा मुद्दा है वह फैक्ट्स एंड सर्कमस्टासेस जिसके मातहत उसको बहाल दिया गय गा तनात किया गया। प्रगर इस मददे दर कमीशन विचार करता तो इस देश का वहत वडा कल्यण होता ग्रीर शासक पर्टी के लोगों का भी भला होता क्यों कि हम रे देश के अदर जो लोग दिदेशी मुद्र: की चोरी कर उसे दूसरे देश में जम कर रहे है, यह राष्ट्रद्रोह क काम वे कर रहे है। इस पर तथ्य जमा किए ज ए। लेकिन दुखद बात है कि इस मुद्दे पर कमीशन गया ही नही। उसके सामने कुछ एवडिसभी ग्राएतबभी सरकार से उसने नहीं पूछत कि उन लोगों की मूची क्या है? उन लोगों की मूची क्या है, जो भलेमानम यहां मे दौलत चरा-चुराकर विदेशों में रखते है ? अगर यह मूची मिल जाती तब भी यह देश समझता कि यह सफेदपोश लोग कैसे कलाकार है लेकिन इस कमीशन ने यह भी नही किया। इस पर विचारही नहीं किया। उपस्थापति महोदया यह अन्यन्त ती दुख की बात है श्रीर हम समझते है कि बदसे वडा मददा हमारे सामने यही है। यह जासक पार्टी के लिए भी जरूरी था कि वह इसको करती। लंकिन उपसभापति, महोदया, क्या किया जाय. हमारा देश का ऋजीव हाल है। देश-भन्तों में बंटवारा हो गया है। कोई रिलायस

मार्का पेट्रयोट है तो कोई गोयनका मार्का पेट्रयोट है। अखबार भी उसी ढग से कह रहे है। दूसरे लोग भी उसी ढंग से वह रहे है। दुख है कि यह कमीशन भी इस अभियाग से बच नहीं हका। अगग् बह दोनों तरफ की सूची प्रकाशित कर देता तो हम सभी लोग खुश होते कि कम से कम न्याय धीशो ने ऐसा बाम किया है जोकि हमारे लिए और सरकार के लिए प्रेरणादायक है।

उपसभापित महोदया. मैने कहा कि यह न्याद पद्धति का गर्भपात हो गया है। ऐसा मैने क्यों कहा ? दिश्हनाथ प्रताप सिह जी की बिना अनुमति के यह फेसर फैक्स कमेटी विठायी गयी। उपसमापति महोदया, जैसाकि मैने कहा कि उनकी अनुमति फेयरफक्स के बारे में नहीं थी। उन्होने यह अनुमित दी थी कि दिदेशी कम्पनी को भी खुफिया दार्य के लिए इस्तेमाल किया जा सकता है। यह उनका जब नी ग्रादेश था। बाद में जब वेरक्षा मंत्री हो गए, तब उन्होंने उस एर उमे लिख भी दिया । वैसे कमीशन ने कहा है कि रक्षा मंत्री के लिहाज से उनको नहीं लिखना चाहिए था. लेकिन जब कमीशन इतने लबे दौर तक चला ग्रौर सारी निर्पोर्ट लिखकर उसने ग्रंत में पोस्ट स्त्रिप्ट' लिखा तो जब उसकी भी बात बाकी रह जाती है तो रक्षा मंत्री की भी रह गयी होगी। अगर यही तरीका है, इस देश में तो इसके लिए हम क्या कर सकते है ? लेकिन जो मूल दिषय था उसमें कमीशन नहीं गया। हमारा स्थाल है कि प्रधान मंत्री के नोलेज में भी यह बात नहीं दी गई। यह भी दुखद बात है क्योंकि प्रधान मंत्री हतो सरकार चलाते हैं। वे दित्त मंत्री भी थे काफी दिनों तक । उस अवधि में भी काफी समय तक फेंदरफैक्स को हटाया नहीं गया था। पहले दित्त मंत्री ने उनकी राय से किया या नहीं किया, यह तो बही आपको बतायेगे, लेकिन सारी प्रक्रिया ऐसी हो गयी है।

कमीशन ने कहा है कि इंटर कारपोरेट वार चल रही है और उसके चलते ये बाते हुई। तो यह सामने लाना चाहिए कि इंटर 113

Thakkar Natarajan Report on Fairfax Group Inc.

कारपारेट दार क्या-क्या हो रही है, दोनो पक्षों के लोग क्या चाल चला करते है और कैसे हमारे मंत्रियों पर दवाव डाल कर या प्रशासन परदयाय डालकर काम कराते है। ष्टिवातें इसमे विलव्हल गृही द्वासकी ग्रीर इसलिये यह त्याय का काम कामीशन ने नही विशा। प्रगर यही हमारी गाइडिग लाइन होगी तो कल किसी पर भी कोई अभियोग लगा देगा और अगर कहेंगे कि स दित करों तो कहेंगे कि सादित करने की क्या दात है। ठक्का तटराजित कामीशन ने वहा है कि कह दिया और यह कहना ही काफी होगा। हमारे वी० पी० सिंह ग्रौर दूसरे लोगो को साक्ष्य लाने की इजाजत नहीं दी गयी ग्रौर न उनको क.स. इक्जामि-नेशन की इजाजत दी गयी, तो इससे कमी-शन की रिपोर्ट पर कोई नही विक्वास कर 😦 ायेगा। यह एकतरका हो गया। जब यह क्राम जनता मे जन्योगी तो लोग यही बहेंगे कि विना किसी जाच पडताल के इस गभीर सदाल पर सरकार ने एक्टरफा ऐसः एलान करदा दिया है और सरकार पर जव यह चार्ज ग्रायेगा तो हमारे सर्वोच्च नगयालय पर ऋाक्षेप शायेगा ग्रौर ग्राम लोगों मे उसकी इज्जत कुछ वन नही सकेगी। तो एक अच्छा काम जो होता उसको ग्रापने इस बुरे हम से कराया कि जिसमे तमाम लोगो की दिश्वसनीयता इससे समाप्त हो गयी और हमारी न्याद-प्रणाली पर भी एक जबरदस्त धक्का लगेगा। सबसे ज्यादा दुख की बात यही होगी।

एक ग्रौर बात है। फैक्ट्स के बारे में ऐसा लगता है कि जल्दीबाजी में शिसी ने । डक्टेट करवादा है। ऐसी रिपोर्ट है। मैं ऐसा इसलिये कहरहा हं कि पेज 225 में देखिये। हमारे सदद के 6 माननीय श्रौर लो**क** सभा के ए**क** माननीय सदस्य ने कमीशन को स्मरण पत्र दिया था किन्तु कमी भन ने रिपोर्ट में लिखा कि 7 लोक सभा 🔺 के मेम्बर्स ने यह किया। रेकार्ड में राज्य सभा के मेम्बर ज्यादा थे। एक गंभीर समस्याथी। उसके लिये हमारे लोगों ने प्रगुवाई की, लेकिन उनका नाम न रखकर दूमरे का नाम रख दिया। तो ऐसा होने "र उपने जलकेट एर भरेसा कौन करेगा?

दूसरी बात, जो इस संबंध में मै कहना चाहती ह कि फेथरफैबस ग्रुप के सबध में ऐज 287 में कहा एया है कि फेररफैट्स ने कोरियर का काम किया। तो जब कोरियर का काम किया तो कुछ का गज लाया होगा और अगर नहीं लाया तो कोरियर वैसे हो गया । अगर लै बेज यह रहती कि कोरियर के लिये इस्तेमाल की जाने दाली थी तद तो ठीक था, लेकिन दावर ऐसा है कि एक कोरियर का काम किया और ग्रह मे है कि कुछ लाया नहीं। तो यह वैसा कोरियर था कि जो कुछ लाया नहीं। यह बाद मेरी समझ मेन्ही ग्रायी। इसका स्पारीकरण किया जाय। यह अच्छी कात है कि निपक्ष ने इस सदाल की फेररफैरस की बहाल करने का सवाल पहले उटा दिया। शासक पार्टी ने उसको पहले नही उठाणा। भ्रब यह इसका इस्तेमाल करेगे न्योकि दिण्दनाथ प्रताप सिंह जब उनके साथ नहीं है। ऋब जोरदार ढग से वे कहेगे कि स्त्या-नाश हो रहा है। लेकिन आपने इसको नही उठाया और दिपक्ष द्वारा समय ५र यह बात उटाने से ही यह प्रकाश में हा सका ।

दूसरी बात जो मैं कहना चाहूंगा दह यह है कि जब इतन। गंभीर विषय था तो उसको बहुत ही लाइटली हत्के ढंग से हमारे जांच कमोशन ने क्यों लिया। उनके लिये इतना ही सीमित मामला था कि फेयरफैक्स के जिम्मे यह देने से हमारे देश की सूरक्षा पर खतरा आया या नहीं, इसकी क.रिये। यही प्वांइट था। ग्राप जांच उन्होंने इर-जनरल दे दिया कि कभी कोई ही किसी बिदेशी डिटेक्टिब इस्तेमा ल एजेंसी का नहीं किया जाए। मैशासक पार्टी के माननीय सदस्यों से पूछना चाहंगा कि ग्रगर पाकिस्तान श्राकमण करने दाला हैतो इसका पता हमको कौन लगाकर देगा ? इहा के किन्ही लोगों को हमको तय करना पड़ेगा कि हमको खबर लाकर दे कि वहां फला-फला तैयारियां हो ही हैया कि वहां की सरकार से आपकी सरकार रिपोर्ट

[श्री चतुरानन मिश्र]

मंगाएगी जैसा कि रिपोट में कहा गया है ? तबतो सत्यानाश हो जाएगा। ऋगस् चीन हमला करने वाला है, मै नहीं कहता हं कि वह करने वाला है, लेकिन अगर यह बात हैतो ग्राप कहां से रिपोर्ट लेंगे? ग्रगर हमारी सरकार को डिस्टेबिल।इज करने के लिए ग्रमरीका कोशिश कर रहा है, जैसा कि कमीणन ने कहा है कि प्रमर्शका कई प्रज तंत्रों क हत्या कर चटा है, बैसे हनार शामक पार्टी के लोग कहा अरते है कि वह लार्जेस्ट डेमोक्रेसी भ्राफ दि वर्ल्ड है. उसपर बहुत हैं। ज्यादा उनको भरोसा है, लेकित कमीशन कहता है कि वह जनतंत्र की हत्या करने वाला है तो उसके लिए हमको यह पता लगाना है, तो ग्रमरीका के किसी ग्रादमी को हम फिक्स ग्रंप करेगे जो वहां से रिपोर्ट देगा

श्री मीर्जा इशांदबेग (गुजरात) हमारी पार्टी के लोगों ने कहा है कि जो ऐप्लीकेशन में श्री पवन कुमार बासल ने कहा है कि बाहर के लोगो को फिक्स करना है तो उसके लिए कुछ नियम होने चाहिए कि उनको किस ठग से फिक्स करे...

श्री चतुरानन मिश्र : हम उसका समर्थन करते है लेकिन बहुत गभीर बात को इस कमीशन ने हल्के-फुल्के ढंग से उडा दिया तो उसकी बात पर कौन विश्वास करेगा? कोई भी सरकार चल नहीं सकती है विना **किसी प्राइवट डिटेक्टिव के। लेकिन य**ह जरूर रखनी च।हिए कि जो रिशोर्ट उसने दी है यह ठीक है या नहीं। कुछ लोग कहते हैं कि विदेशों से जितनी चीज या जाएवह कुरान है, वह गीता है। दुर्भाग्य है इस देश का कि इतने दिनों तक गुलाम रहा, फिर भी उसके देश मे यह धारणा है कि जो चीज विदेशों से क्राएवही क्राच्छी होगी। लेकिन इस तरह की कोई स्राम अनुशसातो हो। हमको सुचना ही नही मिलेगी तो सरकार काम कैंसे करेगी े इसलिए मैने कहा कि जिन उहेश्यों के लिए हमने इसको किया था उसमे यह कमाशन विलक्ल असफल हुआ, है।

कमीशन ने कहा है कि हम'री सरकार विदेशों में अपने डाइरेक्टोरट का एक अंग रखे, सरकार के लोग वहां जाए और पता लगाए। हमने सर्वोच्च न्यायालय के दो न्यायम्तियों को बहाल किया कि वह पता लगाएं. लेकिन वे ए भी बात का पता नहीं लगा सके। अप सात महीने मे एक भी बात नहीं देसके तो।

श्री राम ग्रवधेश सिंह (बिहार) सात महीने मे.. (व्यवधान)

श्री चतुरानन मिश्र सात महीने में तो ऐसी ही डिलीवरी होगी। श्रमतौर पर 9 महीने लगते तो कुछ हो सकता है। इसलिए हमने पहले ही कह दिया कि यह मिस-कैरेज होगा।

श्री गुलाम रसूल मट्टू (जम्मू ग्रौर काश्मीर) : बच्चा तो जिन्दा रहेगा... (व्यवधान)

श्री चतुरानन मिश्र: बच्चा तो जिन्दा रहेगा, ग्रापका जब ग्राशीर्वाद है तो जिन्दा रहेगा। लेकिन हमकों जो सबसे ज्यादा दुख है वह यह है कि इस कमीशन से किसी ने सहयोग नहीं किया, कमीशन ग्रसहाय बनकर रह गया। जो सहयोग करने वाले थे, विश्वनाथ प्रताप सिह. उनको बुलाया ही नहीं गया। ये चाहते थे, उसमे जाएं, लेकिन इनको बुलाया ही नहीं। जिसको बुलाया वह श्राया ही नहीं। ग्रजीब हालत है इस कमीशन की । इस्मिल् मै सरकार मे जानना चाहता ह कि यह जो हर्शमन साहब जो विख्यात रहे है ग्रपने कुकमीं के लिए... (व्यवधान)

श्री मोर्जा इर्शादबेग : कृख्यात कहिए

श्री चतुरानन मिश्र : विख्यात कहूंगा क्योंकि श्रापने उसको बहाल किया। श्रमरीका ने में एक भी एजेसी ऐसी नहीं है जो संव् श्राई ए के जम्म वैरी नहीं करती। हर्शमैन ने फेयरफैनस मामले में हमारे सर्वोच्च न्यायालय के दो जजो के साथ

Group Inc.

बड़ा हो अपमानजनक व्यवहार किया। वह गवाही नहीं देता, कागज-पत्न नहीं देता और वहीं से वह मार रहा है ग्रोर ग्रभी भी **क**हरहाहै, श्राज के ही श्रखबारां में मैंने यह पढ़ा। वहा वह कहते है कि मै एक बवडर सरकार को उडा सकता ह। राजीव गाधी को उड़ा सकते है। इस पर कूछ कार्रवाई की जानी चाहिए चाहे किसी भी स्तर पर कार्रवाई हो। यह सिर्फ ग्रापकी बात नहीं है, र जीव गाधी की बात नहीं हमारे देण के प्रधान मंत्री को इस तरह से लज्जाजनक स्थिति मे रखना हमारे लिए बड़। अपमानजनक हो रहा है। इसलिए हम चाहेगे कि सख्त कार्रवाई का एलान करिये। यह कहा से ववंडर हम्रा है ? वह हर्बमैन सारेकागज रखें ग्रीर नहीं तो वार-वारहमार देश के प्रधान मनी का ग्र4मान करते रहेगे ग्रौर ग्राप लगऐसे महान है कि चपचाप बठे रहेंगे इस पर हमको बड़ी दया ग्राती है। हमारा यह ख्याल है कि हमने जब कहाकि ग्रपनेदेश में ऐसा हो गया है कि पैट्रियोट लोगों मे एक गोयनका पेट्रियोट ग्रौर दूसरा रिलायंस पेट्रियोट हो गया है तो स्नापको धक्कालगरहा होगा। मुझे इसके लिए दुख है धक्का नहीं लगना च।हिए लेकिन मैने लाचार होकर ही कहा है। अप्रविसा लगता है कि महान लोग गुरुम्ति, गोयनका, वाडिया, इन साइटर ब्रहण शौरी जो स्टैट्स मैन के स्पेशल कारेस-पोन्डेट है मैं कहना चाहता हु कि जब इन लोगों के पास तथ्य थे ग्रोर ग्रखवारों मे इतनी बात रख रहे थे तो ये कमीशन के सामने क्यों नहीं गए यह हमारी समझ में नही स्राया। स्रगर स~ची बात है स्रौर जब बातों को जाच हो रही थी तो स्राकर साबित करना चाहिए था कि यह चोर है, ऐसो चारी करते हैं। मै कमीशन की इस राय का नहीं हैं कि वह श्रपना सोर्स बता दें कि - कहा में इन्फरमेशन लाये। हमारे जर्नलिस्टो पर रोक नही लगनी च।हिए। लेकिन जो तथ्य आपके पास है और जब लगरह है कि देश के श्राथ विश्वासघात हो रहा है तब श्रगर वह सामने नही श्चरते तो यह श्रत्यन्त ही लज्जाजनक बात है सबों के लिए ग्रोर फिर कोई कमीशन जाच नदीं कर नकता है। शासक पार्टी के

लोगो सेयह कहगा कि जो लाग कमीशन के सामने वयान देना चाहते थे ग्रीर ग्राने नहीं दिया यह नेचुरल जस्टिस के बिल्कुल खिलाफ है। कमीशन ग्राफ इक्वायरी एक्ट का वायलेशन करके विश्वनाथ प्रताप सिंह को उन्होने नही बुलाया है ग्रौर जिसे बुलाया वह आया नहीं । नपुसक कानन जो अपने बनाया है यह आप को ही नपसकता का लक्षण है। यह ग्रापका ही बनाया हेग्रा कानुन है कि कमीशन केस।मने कोई न भीज।ये कुछ नही होगा उसका । इतना गम्भीर मामला है.. (समय की घंटी) घटो बज चुकी है, मै यही कहना चाहंगा कि यह काम हमारे न्यायम्तियो के लायक तही था। न्यायम्ति हम लोगो को भाषण करें कि चीली में यह हुआ, दूसरी जगहों मे यह हभ्रातो यह कैसे हो 4कताहै। यह तो हमारा काम है कि हम इसको करे। लेकिन सरकार ने उनको बाध्य कर दिया । जो प्रोपर टर्म्स ग्राफ रिफरेस था वह दिया नही ग्रौर जो टम्सं ग्राफ रिफरेस था उसका इस्तेमाल नहीं किया। जो उनके टर्म्स ग्राफ रिफरेस मेनही था उनसारी वातों पर वह चले गये। दर-हकीकत मे यह पालिया मेंटरी कमेटी के इन्वेस्टीगेशन का काम था। हमारे दोनों सदनों केमाननीय सदस्य बैट कर इसे करते । न्यायमूति लोगो ने बिना एवीडेस लिये हुए फैसलाकर दिया किसी का करेक्टर असैसिनेशन कर दिया । कल के लिए शायद ग्राप ग्राउड बना रहे है। बोफोर्स कमीशन भी यही कहेगा कि किसी से कोई सब्त-वब्त की जरूरत नहीं है। सब बिल्कुल साफ है।

कमीशन की यह रिपोर्ट लेकर स्राप् पब्लिक में नहीं जा सकते और पिब्लिक इसपर विश्वास भी नहीं करेगी। स्राप्को याद होगा जाह कमी जन ने जो रिपोर्ट दी थी उस पर भी पिब्लिक ने विश्वास नही किया था जबिक त्रास-एग्जामिनेशन से यह सब हुस्राथा। यह मसला स्रभी भी है और देश के सामने है। जो यह विदेशी मुद्रा चोरी करने वाले है, जो हमारे देश के गरीब लोगों की दौलत दूसरी जगहों पर जमा [श्री चत्रानन मिश्र]

करते है चाहे वह फेक पासपोर्ट से हो या सही पासपोर्ट से हो, चाहु आपके मित्र हों और च।हे दूसरा बुर्ज्या पार्टी के हो, हमारा कोई है नही, हम प्रालिटेरिएट है इसलिए हमारा कोई नही है और अगर गहतातो हम उनको भी शामिल करते। मै स्रापसे कहता ह कि सबकी नकाब उतार कर सामने ब्राइये ब्रीर चोरो की सूची पश की जिए तब भ्राप पर जनता विश्वास करेगी श्रन्यथा यह कमीशन की रिपोर्ट रददी की टोकरी में रखदी जायेगी - ग्रीर भारत के इतिहास के लिए यह कलक की बात वि हमारा सर्वोच्च न्यायालय इतने गभीर मसले पर कोई ऐसी गाइडलाइन नहीं दे सका जिससे ग्रागे चला जा सके। यही मझे कहना है।

श्री मीर्जा इशदिबेग : मानन या, मेरा पाइन्ट अ।फ अ।डर है। इट इज वैरी इम्पारटेन्ट। मिश्र जी न प्रभी जो बाते कही है, मैं उन शब्दों को दोहराना नहीं चाहता हूं लेकिन यह कहन। चाहता ह कि भ्राप उनके पूरे वक्तव्य को देखकर उसमे जो श्रससदीय बात है, अगर आपको लग कि व असंसदीय है तो उनको म्राप रिकाड से निकाल दे।

श्री चत्रानन मिश्र. मै भी इस से सह-मत हू क्योंकि हम भी कमीशन को तरह से रिपोट दें दे और अन्पालिया-मन्टरी बोल तो ग्राप उनको हँटा दीजिय।

THE DEPUTY CHAIRMAN: I will go through the record and expunge if there is anything unparliamentary.

SHRI N. K. P. SALVE (Maharashtra): Madam, Deputy Chairman, this debate to discuss ...

SHRI DIPEN GHOSH (West Bengal): He has been called upon to sa-Ivage the Government.

SHRI NIRMAL CHATTERJEE: No. no, whenever there is discussion on corruption, Salve Ji is there. (Interruptions)

Thakkar Naturajan

Report on Fairfax Group Inc.

SHRI N. K. P. SALVE: Madam. the discussion on the Thakkar-Nataralan Report, as rightly pointed by Chauranan Ji, is going to involve consideration of certain extremly serious aspects of national security, of threat to political stability and of certain other issues related to public interest. Therefore, this is not a debate meant for accusations and counter-accusations or for trading charges and counter-charges, but for considerattion of various serious matters contained in the Report.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Is there any thing other than the charges in the Report? (Interruptions)

SHRI N. K. P SALVE. Madam, am not yielding, unless it is a point of order.

SHRI JASWANT SINGH: Actually it is a point of order to him. He is a very eminent Member of this House and he is Deputy Leader of the House. When he starts his presentation saying that there should not be charges and countercharges, I may point out, in fact, this Report contains nothing else but a compendium of charges and counter-charges. So, would find it very difficult...

THE DEPUTY CHAIRMAN: 18 your view. 141

SHRI N. K. P. SALVE: That is how he reads the report. I do read the Report in that manner all, because I have gone through the Report. (Interruptions)

MR. DEPUTY CHAIRMAN: Order please. Now, you have started interrupting.

Thakkar Natarajan Report on Fairfax Group Inc.

SHRI N. K. P. SALVE: You are €ntitled views ĭ your and am entitled to my views. I submit and submit in all humility but emphatically that they certain issues of very great farreaching importance of public interest, which include threat to political stability and nation's security. Therefore, let us debate it in a very calm and dispassionate attitude. Let us be tolerant to each other. After all, the same document must not be read in the same manner by you as I do read it. If you read it as I do, we would all have been in one party.

Before I proceed any further, want to refer to an abject misreporting about the Fairfax by the Indian Express of 12th December, 1987. is about the reporting of the proceedings of the Executive Committee meeting of the Congress (I) Party in Parliament, which is entirely confidential If they really had to report something, they should have had courage to ask me, since I am involved, or they could have gone to the Secretary to find out saying that this is what they have come to know. What is the truth? The heading is "Report on expected lines: CCP(I)". report further says:

"The former Minister of for Steel and Mines, Mr. N. K. P. Salve, has expressed satisfaction that the findings of the Fairfax Panel had been exactly on the lines of the memorandum filed by some Congress (I) MPs led by him"

I am not one of the signatories to that memorandum. So, I could never have said this.

Further it is said.

"When Mr. Salve, who is a former Secretary of the CPP(I)"-I never was present or former.-Secretary of CPP (I)-began to explain the similarities contained in the two documents, the AICC(I) General Secretary Ghulam Nabi Azad cut him short by saying that though Party MPs could be proud of their success in this aspect, they must also realise that it would generate an adverse response from the people."

Normally whatever is reported this newspaper, so far as we are concerned, we don't consider it worth the paper on which it is written. But my party has been dragged without any justification and the party made no representation whatsoever to the Commission. It was considered very strongly amongst the party Members that they have to be critical of action of the Government in engagement of Fairfax and, therefore, a memorandum should be submitted Thakkar-Natarajan Commission, They felt distressed and anguished over the manner in which the Fairfax had been appointed. A difficult embarrassing situation arose as to how could the party of the Government make critical comments on the Government in a memorandum to a Commission of Inquiry. Therefore, finally, it was decided by certai Members will make the representation to the Commission individually and if necessary they will appear and substantiate their contentions. If one only to see, the Commission has culled out the various submissions which we have made in our memorandum. the party Members, 7 of them, made this representation on page 43, 44 and 45 of the Report and whatever they have stated, whatever contentions we have raised and the stand we have taken have been vindicated. I will not go into the details. The stand in para one culled out on page 43 of the Report is vindicated on page 76 and those who want to see they can verify that what I am saying is correct

Later stand in other paras have been vindicated on page 170, 172, 245 and 255 One of the most important things

[Shri N. K. P. Salve]

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which we had raised is in para 9(111) which has also been vindicated. This is about asking the Government, requesting the Government to evolve a method and make appropriate amendments to the business rules under what circumstances, if at all, a foreign investigative agency can be appointed. All the submissions which we have made and the stand we have taken have been vindicated All that I stated in the meeting was that the Commission has agreed with the line of approach we had taken on different issues and our stand has been vindicated. We could not expect anything more and we are entitled to the highest satisfaction. "We are entitled to the highest satisfacion" is put there, "a report on expected ilnes" and the report on expected lines of C.P.P. is most unfortunate. This sort of disinformation and misinformation is very highly reprehensible. It was a meeting in which as I said earlier, proceedings are confidential. If they really did want to know something they should had the courtesy to verify before coming out with this, rather than present this distorted picture. A sad impression is sought to be created as though the party was in league with Commission of Inquiry My respect. ful submission is that there is no respect shown for truth. There is not even a modicum of respect shown to the journalistic ethics and other ethics which is shown in public life I very strongly object to this kind of reporting and I bring it to your notice, and the notice of the House.

When the controversy on Fairfax was raised, it raised a violent political storm throughout the length and breadth of the country and the country was shocked to hear various things which were being said about Fairfax. Coupled with that, shifting of one of the most distinguished Members of the Cabinet from one Mihistry to another and then ultimately his removal and his resignation from that Ministry added plenty of fuel to the fire. But when the controversy was created, at centred basically on two issues. We were criticised very badly by the opposition over what had happened, with reference to the Fairfax appointment and the subsequent events particularly shifting of the Finance Minister. Then. it was said that Fairfax was appointed because it was difficult for Government to collect hard evidence against the economic offenders in general and those who have stashed away moneys abroad in particular and therefore, it was the most cost effective and sound decision. As such when the changes took place in the various Ministries, several issues were raised by our party Members in the Lok Sabha that in making the appointment of Fairfax, various considerations of national security and the question of political stability had not been properly looked into. It was said by our political opponents that this is a mere bogey that was being raised to sidetrack the main issue The main issue according to them was whereas Fairfax was entrusted with investigation into the affairs to find out the secret accounts of certain people who had political cum personal clout with our leader and the Prime Minister and it did not suit the Prime Minister and perhaps our party to allow this kind of investigation to go on, that was the main reason why we were against Fairfax and we wanted to get rid of Fairfax then. These were the two issues that were being said and therefore, such a huge controversy was created, a controversy which I submit, Madam, very unfairly, very unjustly eroded the credibility of public life of this country and how dangerous it is, how some day, it is going to destabilise the very system if we did not approach the whole matter with a greater degree of ob-

jectivity and public morality is something to which the Commission made reference and about which am going to make my submission very shortly.

So far as the second point is concerned, it is abundantly clear that Fairfax was never entrusted with enquiries about any persons who were supposed to have a personal with the Prime Minister or any one in the Party. None of our party Members was unvolved so far as the investigation of Fairfax was concerned. Fairfax was asked to look into mainly the alleged violation under customs and FERA of Reliance some Dreyfus, some Prafulla Shah, Doshi and Saleem: these are the names mentioned here. None of them is Member of our party. Therefore, far as the second part is concerned, that was entirely a political argument that was being advanced to viciously malign the Prime Minister and party leader which was most unjustiwed and at least over that there is going to be no dispute.

Fairfax was never asked to inquire into the affairs of any one connected with our party as such. It was only connected with Reliance and certain other people Therefore. whatever action was taken, could not be impugned, assailed or challenged at least on the ground that it did not suit us politically to have Fairfax inquiring into the affairs which had been entruested to them. Let me deal with other aspect of the matter. I am on the substantive question of appointment of private investigative American agency of the nature of Fairfax with Mr Hershman as its Chairman.

SHRI KALPNATH RAI (Uttar Pradesh): Hershman or Harris

SHRI N. K. P. SALVE. Not Harrish He is Dr. Hershman alias Harris. Whether you call him Harris or Hershman, it is not like Jekyll or Hyde. It is Hyde both sides. (Interruptions). Madam, it has been stated before the Commission that Fairfax was appointed pursuant to a general clerance which had been given for appointment

of such a foreign investigative company because it was considered—on page 168, it has been dealt with by the Commission-by the Government specially by the then Finance Minister, "this seems to be the most cost effective way of obtaining hard evidence without entailing any financial risk, that is to make payments only after being handed over concrete evidence without any obligation or expenditure." This is culled out from written statement/submissions made by the then Finance Minister. Mr. V. P. Singh My submission. Madam, is the reward rule has been given and that has been dealt with by the Commission. To imagine firstly that this is the most cost effective way is to treat the matter very very casually. Any one who applies his mind very seriously to find out whether this very assumption, whether this very premise is correct. would find that it is sheer absurdity to imagine that you can get an investigating agency abroad in America. whose payments would be less than what it would be under the reward rule. The Commission has dealt with it extensively Only if this had been properly examined, the reward rule, which is there at page 33, Madam. lays down a maximum 20 per cent payment subject to the market value of the goods involved. Now, we find from the answers given on the floor of the House here and from newspaper reports that about Rs. 8 to Rs 10 crores worth of machinery were alleged to be secretly imported by Reliance in violation of the import regulations and the import permission order which had been given to them on which they did not pay the proper duties etc for which appropriate proceedings have now been taken. Now, out of that Rs 10 lakhs, at the maximum, a foreign agency will be entitled to Rs. 2 lakhs and that too after Rs 2 lakhs is realised The rule is absolutely clear. "Imposed and realised" provided the amount does exceed 20 per cent of the market [Shr₁ N. K. P Salve]

value of the goods involved. In the meanwhile, Mr. Hershman came India, made trips abroad. He, in the United States of America accompanied Mr. Bhure Lal, the then Director of Enforcement to various places to contact the officials. He was investing his own money. A little pragmatic approach, which is so essential and which should have been adopted in this matter, would doubt that never can a foreign investigating agency, especially an American agency, be ever available to work on this kind of a reward rule. It will be only available if there is someone else paying large monies to the investigating agency. It is the finding of the Commission that it was somebody else who had entered into a collateral, clandestine. contract and agreement who was making payments to Mr. Hershman to serve and nurse own interests and the Director Enforcement was merrily proving himself to be a tool in the hands of those unscrupulous tycoons who were fighting Three of them were there. whether it was Ramnath Goenka or whether it was Nusli Wadia. Someone calls him Nakli. Nakli is Nusli Wadia: Aslı is Ramnath Goenka They are all industrialists Profit motive impels them to work for whatever they want to do. They were engaged in an internecine conflict with each other They were at each other's throat. We should have allowed them a free fight. We use one against the should always other if it was possible for us to do so Who would ever imagine that one of them would ever be motivated by the lofty considerations of patriotism and national interest that should be able to serve and subserve national interest to come to the Finance Ministry and help them unearth the frauds in Customs or FERA? either It is something which is unimaginable, ununderstandable. The first question would like to pose is: Was this very assumption, one the basis of which a general elearance was given, properly,

fairly, justly and in depth examined? If it had been examined, such clearance would have been rejected by any Finance Minister who applied mind seriously and in depth I have no doubt in my mind that, if ever the then Finance Minister had applied his mind, he would never have given this kind of clearance for any one to appoint a foreign agency on the assumption that this is a cost-effective method. What a cost- effective method! They incur an expenditure of Rs. 5 lakhs in advance in the hope of recovering Rs. 2 lakhs when the penalty is paid after ten years of litigation, which is an impossible, preposterous proposition, Madam to proceed upon. Therefore, I submit that the matter itself was not examined properly and in a very casual, cavalierlike manner, this sort of clearance had been given Was it not necessary to examine the matter carefully specially Mr. Bhure Lal who is the kingpin in the entire conspiracy, if I may use the word, or the entire "episode," to be more charitable to him? Did he not know, could not have known the circumstances under which Mr. Nusli Wadia, as has been found by the Commission pages 188, 191, 219 and 245, was financing Hershman? Mr. Wadia comes and says: that is, Nusli comes and stays in Hotel Oberoi. He comes to Delhi Two hours later Mr. Hershman comes After four days Mr. Nusli Wadıa goes away and two hours after Mr Nusli goes, Mr. Hershman goes away. There was a contention that Mr. Nusli Wadia did not know Mr Hershman was a crucial document which could have established conclusively the link between Mr. Nusli Wadıa Mr Hershman and perhaps Bhurelal but that document was found to be missing You are talking of ethics in the matter. I am sure you have read this report. The original bill of Mr. Nasli Wadia of Rs 24,000 odd paid for four days had certain very vital material connecting him with Mr Hershman When the document was asked for the Delhi office of Bombay Dveing said

that it was forwarded to the Bombay office for purposes of payment frict matter was referred to Pombay and Pembay office seid that "the bill is forwarded herewith" So far as Delhi office is concerned, they said in the forwarding letter "forwarded the bill herewith". But there was no bill attached to the letter. When it was further inquired from them that there was no bill attached to it, pat came the reply, "Unfortunately the bill is untraceable:" Naturally the Commission wanted that very important document to lay its hands on ...

श्री राम श्रवधेश सिंह: अ पंकी इटेशन के शर्म की बात है . . (व्यवधान) यह सरकार की कमजारी है। . . (व्यवधान)

SHRI N. K. P. SALVE: The Commission thought that this document was exceedingly important and crucial for various issues... (Interruptions) I do not know what objection he has I am not accusing anyone. These are facts...

श्री राम श्रवधेश सिंह :बहुन इम्पेंटेट प्वाइट है। सरकार की इनए फिशेंसी है कि इनको बिल का पता है, लेकिन बिल ट्रेसलेस है। तो इनकी इनटेश में तो—चुल्लु भर पानी में डूब मरें।

श्री एन०के जो० साहवे: मैडम सरकार के ऊपर तो शिकायत ही कर रहे हैं हम, हम कौन भी सरकार की तारीफ कर रहे हैं- जिस तरीके से सरकार ने इनको जिजाजत दे दी । यह मेरा श्रपका है कि सरकार ने र प्ट्रीय मुरक्षा की तरफ ध्यान नहीं दिया इसका जवाब देना पड़ेगा सरकार को, यह श्रीर बात है कि वह श्राज इधर बैठे हैं हमारे साथ दूसरी तरफ, मगर (स्यवधान)

श्री विश्वनाथ प्रताप सिंह (उत्तर प्रदेश): यह सरक र मान रहे है इधर को।

श्री राम भ्रवधेश सिंह: कल भ्रपने वाली सरकार के बारे में ही मान रहे है... (व्यव- धान (जो सरकार ऋ। ने बाली है, उसके बारे में... (व्यवधान)

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SHRI N K P SALVE, Madam, if I am allowed uninterrupted, I shall very quickly wind up. I am making my point and it is not necessary that everyone should agree with it. submission is that this document was very crucial in the opinion of the Commission for the purpose of finding out certain very important information which would have established conclusively the link between Mr Nusli and Mr Hershman and Bhurelal So when they said it is untraceable, when Bombay Dyeing expressed helplessness to trace the document saying that the document is misplaced, they asked Oberol Hotel, "Please produce the original document." that the Hotel people say, "Unfortunately our original bill which we sent is missing from our file also." There is a finding of the Commission that for twelve times Mr Nusl₁ had come and stayed in that hotel and all the original bills for eleven times are but only for the twelfth ıvaılable. time the bill is not available. The incident is far too divine to be true The clear inference that they have drawn was that this collateral, surreptitious. agreement was between Mr. Nusli alone or Mr. Nusli and Asli perhaps, or, they have also gone one step further and said, one would not know there was some other foreign hand involved in this type of machination My submission is this When actually and in reality Mr Hershman and Fairfax are working under this collateral agreement in terms of which ments must have been made by them to Mr Hershman can it ever be said that engagement of Fairfax was motiby consideration of national interest? Or, can it be said that what was sought to be done by the appointment of Fairfax was to serve a great national cause and Finance Minister acted as the crusader of the people's cause, as the greatest champion of the people, as the greatest fighter against

[RAJYA SABHA] Thakkar Natarajan Discussion on Justices Report on Farrfax

[Shni N. K P. Salve]

the economic offenders who may have stashed away large amounts of money in Switzerland and in other banks. In reality. Fairfax had been appointed to settle accounts in between three industrial houses who were involved in their own fight for their own competitive business purpose. Therefore. needs to understand the total lack of depth, the total lack of application of mind and the total lack of that minimum caution which a Government needs to exercise while appointing a foreign investigative agency. That has not been done and that is what we have also said in our memorandum and that is also what we said in the House What is more important, Madam, to me is the question of antecedents of Fairfax. There is one thing more to be said before I come to the question of the security of the nation because that is a very important aspect of the matter and I will take five minutes Now, with regard to the antecedents of Fairfax, minimum care should have been exercised. You are hiring an American agency We have not been too friendly with the United of America all these years States Now, of course, attempts are being made to do so. Now, what happens when you engage such an agency? What does the Report say? On page 245, it says how dangerous are entire antecedents of Mr Hershman and his Company, M/s Fairfax This is what is stated on page 245 and this is what the Commission says:

"It has been admitted by Mr Hershman that he employs ex-CIA. IRS. Military Intelligence Personnel, Mr McKay the Vice-President of Fairfax Group, stated that information was routeinly shared with federal agencies."

It means the network, the Intelligence network of the United States of America, the CIA, can get dangerously involved with its most obnoxious background and history of political

intereference in the developing countries and distabilization activities several other countries which did not toe the line of the United States America, With them this information is to be shared and this is what stated by Mr. McKay Madam. that I want to submit-this is what my honourable friend, Mr Irshad was to-is that in our written referring submission this is what we have stated and I refere to page 44 and one of the paragraphs of our memorandum reads as follows:

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"The engagement of a foreign agency for investigating matters affecting the country, its Government and the citizens would tantamount to placing the investigation not in the hands necessarily private detective of the foreign agency, but possibly in the hands of the secret service or Intelligence wing of the country to which the belongs. private foreign agency Consequently, the Intelligence the foreign country can make use of the material gathered during the or for manipulating investigation things in such a way as to suit its own political ends including destabilization of India."

Madam this has been, in terms, our stand which has been accepted by the Commission. Now, Madam, they say how unsafe it is to have this kind of an agency appointed and they say this of the Report And, on page 260 Madam, they refer to an influential Professor academician. American Michael Nacht, who has been a consultant to the US Intelligence Community Staff the Department of Defence and the State Department, who was India in the month of April on a lecture tour The Report says:

"He had also remarked that engaging Faifax was not prudent Asked if Fairfax could conceivably without maintaining links with federal bodies like the FBI and the

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CIA, Professor Nacht said that it was possible to deduce vulnerability on this score."

This is what the American Professor, the distinguished academician, had to say, and this is not what Mr. Shiv Shanker or Mr. Salve or Mr, Kalpnath Rai or anybody else from our party has said. But this is the view expressed by a distinguished American Professor. Madam, on page 262 of the Report this is what they have to say, which is extremely disturbing. Speaking about Fairfax, the Commission says:

"Such an agency can plant false evidence, indulge in bugging, blackmailing and create incidents to embarrass the employer himself. fact. Mr. Hershman has done so by administering threats to the Government of India by making utterances to the effect that he would not care even if it resulted in 'desand he would utilise tabilisation' the information gathered by for the purpose of 'exposing' Government of India. He has even made utterances which are derogatory in nature against the Union of India and the Prime Minister India."

I like the cheek of Hershman! Does he think that India is a banana Republic, that he will talk some nonsense and he will bring about destabilisation in the country? (Interruptions)

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): But you are afraid of him.

SHRI N K. P. SALVE: We are afraid of Hershman? We are not afraid of his boss's boss' We are not afraid of Reagan. We are not afraid of anybody, for the simple reason that we stand on certain principles

right from the days of Pt Jawaharlal Nehru, to the days of Mr. Raiiv Gandhi. So far as our foreign policy is concerned, it is utterly independent. We have toed our lines as decided by this House and the other House. What Hershman are you talking of? We will not be worried even if Hershman ... (Interruptions)

SHRI DIPEN GHOSH: Your Prime Minister has given a clean chit to the CIA (Interruptions)

SHRI N. K P SALVE: Let make it clear. My Prime Minister is not so naive at all .. (Interruptions) Will you listen? My Prime Minister is not as naive as to give a clearance like that. My Prime Minister in turn said, when there was an allegation of CIA intervention and Mr. Bush said, 'well, there is no intervention CIA'-did he take him for his word? (Interruptions) You may quote misquote There is a plethora instances given in this book itself how the CIA has been misbehaving and destabilising various countries, how it adopted a cloak and dagger method. how it has been bugging, how it has taken to so many other methods. The other day, Madam, the CIA diverted our rifles on the high-sea to South Africa. (Interruptions) Mr. Dipen, let me tell you one thing. We may agree or we may disagree on many other matters, but we entirely share your views on one thing that the CIA is the worst despicable agency (Interruptions). We have always maintained this, and we maintain today Tnat is why the whole debate When I am talking of national security. I am glad to refer to this only that Fairfax, according to their own admission, would be sharing information with the CIA. And we do not trust the CIA We only hope that what Mr Bush told our Prime Minister is true and correct. We are not so naive as to accept that as gospel truth.

[Shni N. K P. Salve]

Madam, on page 263, finally, this is what they have said:

"One has come across the argument that destabilising the political party in power or its leaders does destabilisation of not mean concerned nation and that it has no impact on the security of the It would merely appear to nation be merely a semantic exercise to so argue. If the democratically and duly elected representatives of the people in charge of the administration are subjected to false character assassination by resorting to disinformation even that can result in destablisation "

Those, therefore, who are indulging in character assassination and vilification on the appointment of Fairfax consider removal of Fairfax, as unfortunate or removal of one Minister from one Ministry to another Ministry, as part of corruption have. I submit with great respect. indulged in an which can only be described as antinational and eroding the credibility of the public life. By only repeating and re-repeating the charges of corrup tion, without any basis, on irrelevant material, on immaterial considerations, on utterly false and motivated basis, it does bring about instability to party but it does bring about erosion in the probity of the public life, and as a result the whole political system gots weakened In connection with Fairfax, a large number of people have indulged in this kind of 500 p.m. reckless character assassination and vilification submit. Madam. that they squarely and fairly guilty, as has been conclusively found and totally established by this Commission people are guilty of anti-national activities Thank you very much,

SHRI VISHWANATH PRATAP SINGH. Madam Deputy C hairman, 1 will start my comments from the newspaper report of Prime, Minister's

comments on the Thakkar-Nataiajan Commission report itself. It is "Times of India" of 12th December It says:

"The Prime Minister, Mr. Rajiv Gandhi, today said that the Thakkar-Natarajan Commission report had exonerated his party and government of any involvement in the Fairfax issue..."

I think the Prime Minister has precisely reflected the goal for which Thakkar Commission was appointed, I remember, Madam, that after the debate in the Lok Sabha on 3rd of April-It was between 31st of March and 3rd of April-we were summoned to the Prime Minister's residence. Mr Shiv Shanker will be remembering that. He was also present there. Buta Singh Ji was also there, I and Prime Minister were there. The Prime Minister made the point that though Erahm Dutt Ji, Minister of State for Finance, had technically answered the various questions raised by the opposition, but, he felt, still in public mind the answe's had not been given and much mud-sliging had been there. His name had been there. The names of Autabh Bachchan and Amitabh Pachchan had been there and referred to All this had to be.

THE MINISTER OF PLANNING, THE MINISTER OF PROGRAMME IMPLEMENTATION AND THE MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER) · I 'reserve my right to reply.

SHRI VISHWANATH PRATAP SINGH Sure In spite of the answers of the Mirister of State for Firance, it would be better to have a Commission of a Judge and that would clear things rather than I he or any one else start—giving explanations—about it. Precisely as Salve Ji said, one of the issues was that in Fairfax perhaps the Government was embarrassed or felt that some people with political clout were involved and any light thrown

on them would be inconvenient to the Prime Minister This is what Mr. Salve said. So. this was precisely what was in the Prime Minister's mind. For this reason, he said he wanted the Commission It was very laudable. Shiv Snanker Ji was there with a list of Judges Buta Singh Ji, who was also there, went through the list of Judges Some of the Judges were, perhaps, hostile to the Govern-Therefore, they were not approved And of the names of Judges, the most preferable Judges in the end turned out to be Justice Thakkar and . (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES, AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, it is a serious aspersion.

SHRI PARVATHANENI UPENDRA: Let him complete

SHRI P. CHIDAMBARAM Madam, this is a serious aspersion. Mr. Vishwanath Pratap Singh—I say with great respect to him—has the habit of not recording anything and I am sure that he is taking advantage of the fact that nothing was recorded to use this opporunity to cast serious aspersions upon the sitting Supreme Court Judges. (Interruptions)

SHRI PARVATHANENI UPENDRA: Everything has been recorded

SHRI DIPEN GHOSH Madam Deputy Chairman, we are discussing the Thakkar-Natarajan Commission's Report When we are discussing this Commission's Report, naturally the appointment of the Judges for the Commission can come in for discussion.

SHRI P CHIDAMBARAM May l ask: Did Mr. V. P. Singh at any time, until this moment, question the integrity of the two Judges? It is conven-

ient to him now. (Interruptions) Because he cannot answer the questions posed at page 175 of the Report, he is now finding it convenient to question the integrity of the two Judges.

SHRI VISHWANATH PRATAP SINGH Madam...

SHRI P CHIDAMBARAM Was he not a party to the Cabinet decision? Did he not know that Justice Thakkar and Justice Natarajan were being appointed? Was he not a member of the Government when the two Judges were appointed? (Interruptions).

THE MINISTER OF STEEL AND MINES (SHRI M. L. FOTEDAR): Madam, on a point of information. Madam, I would like to know from the hon Member whether he was not a party when the terms of reference were drafted by the Government at that time If I am correct—he can correct me if I am wrong-he was not only a party but he was also the draftsman of those terms of reference That is number one Secondly (Interruptions) If the hon. Member had any doubt about the so-called integrity of a Judge, more so of a sitting Judge of the Supreme Court (Internuptions) I am not making any speech I am just asking for a point of information. Did he make my representation to the Commission writing? Did he ever point out this thing before the Commission? This is what I wanted to say. (Interruptions)

SHRI BAHARUL ISLAM (Assam). Madam, I am on a point of order. .. (Interruptions).

श्री कैलाश पति मिश्र (बिहार): महोदया. श्रमी विश्वनाथ प्रताप सिंह जी ने बोलना शुरू किया था और बार-वार बीच में बाहर अफश्रांडर उटाये जा रहे हैं। उनका बोलने दिया जाय उससे ही सारे तथ्य मामने श्राजा सेंगे। मेरी प्रार्थना है कि उनका पूरा सरक्षण दिया जाय।

THE DEUTY CHAIRMAN: There is no point of order.

SHRI VISHWANATH PRATAP SINGH: Madam, I don't think these points will arise if I complete two more sentences. I am not raising a doubt but I am just stating a fact. I have not cast any aspersion, I am just narrating a fact.

AN HON. MEMBER. He is misrepresenting the facts.

SHRI BAHARUL ISLAM Madam, I am on a point of order My point of order is that under the provisions of the Constitution and the Rules of the House (Interruptions)

THE DEPUTY CHAIRMAN: Order please. Let me listen to what he has to say.

SHRI BAHARUL ISLAM: .. the character and conduct of Judges of the High Conrt and of the Supreme Court cannot be discussed at all, and Mr. Singh is going to ...

SHRI VISHWANATH PRATAP SINGH: How does he know what I am going to say?

SHRI PARVATHANENI UPENDRA: Members of the Commission are not protected ... (Interruptions).

THE DEPUTY CHAIRMAN. Please sit down. Listen, listen. During the point he was making, he said that at that time Mr Shiv Shankerji was also present. So, he is going to talk after him and I suppose he is going to say what is true and what is not (Interruptions)

SHRI RAOOF VALIULLAH (Gujarat): Does he mean to say that some judges were hostile to the Government? Can this be allowed in this House. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, Deputy Chairman, my request to you is ...

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SHRI VISHWANATH PRATAP SINGH: And, Madam, thereafter V Justice Natarajan...(Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: Madam, I want to raise a point of order. I will be very brief.

SHRI VISHWANATH PRATAP SINGH: Madam, the question is ...

SHRIMATI JAYANTHI NATARA-JAN Madam, I want a ruling from the Chair whether you can say that a list of the judges of the Supreme Court was there and whether they were hostile to the Government or they were friendly to the Government; is that an aspersion or not?

AN HON. MEMBER: Will you allow it to go on record?

SHRI RAOOF VALIULLAH: How can you allow that to go on record?

SHRI VISHWANATH PRATAP SINGH: May I clarify? I am not casting any aspersions. The Minister for Steel and Mines has asked whether I had any doubts. I want to submit that while some people may have preferences I had no suspicions on the Justices. (Interruptions). The question was asked and I have answered.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): Madam, if he permits me, I think he is interested in truth, I think if he is a truthful man, I want to say one thing. Neither Mr. Shiv Shanker was involved, nor Mr. V P. Singh. I wrote a letter to the Chief Justice of India in the evening, the reply came around at 4.30 p.m. next day and I placed before the CCPA and Vishwanathji...

SHRI VISHWANATH PRATAP SINGH: But he was not in the meeting.

SHRI H. R. BHARDWAJ. I had written the letter.

SHRI VISHWANATH PRATAP SINGH. He may have written the letter, but he was not in the meeting And, Madam, the Minister of and Mines has asked whether in the framing of the terms of reference. I was a party to it or not. Madam, there is one interim fact also that I want to bring in, namely, that initially it was decided to have a one-Judge commission, and that was announced on the 3rd April The Prime Minister him. announced it in the self had Sabha, and the terms of reference Fotedarji, were not announced neither were they framed at that time. though the opposition had pointed out that it is a peculiar circumstances that the commission has announced no terms of reference have been announced. It might be the first time that it was being done. Then came the precise framing of the terms of reference. When it came to the framing of terms of reference. I did ask the Prime Minister to consider certain points for framing of the terms of reference. But what was actually framed finaly was not what originally Prime Minister had in mind to clear the various aspersions that had come in the debate involving names Amitabh Bachchan and Ajitabh Bachchan and the economic offenders. The terms were differently framed and I did personally ask the Prime Minister that I wanted to be assured on my point. He did take me to his office and I did give this sheet of paper, and this is what I had given I lay it on the Table of the House. (Interruptions) You have asked for it

SHRI M. L. FOTEDAR He is not replying to my point. I asked him. . (Interruptions) The truth must come out ... (Interruptions).

SHRI VISHWANATH PRATAP SINGH Yes, am answering ...

SHRI M. L. FOTEDAR: You are on oath to speak the truth; nothing but the truth. I am asking you whether you were a party to the decision when the terms were framed...(Interruptions).

SHR1 VISHWANATH PRATAP SINGH. I am responsibly answering on the floor of the House. I know the responsibility of standing up in the House and saying something in this august body. And with that sense of responsibility I am presenting this piece of paper, and this precisely is what I had given to the Prime Minister.

SHRI M L FOTEDAR: This is not my point. (Interruptions). I am asking the question Why are you afiaid of truth?

SHRI PARVATHANENI UPENDRA: Madam, he is not the Minister in charge to reply to every sentence. Why is he getting up every time?

SHRI VIRENDRA VERMA (Uttar Pradesh): He is not yielding; have you allowed him?

THE DEPUTY CHAIRMAN. Mr. Fotedar, he said he is replying to your point.

SHRI VISHWANATH PRATAP SINGH: Now, question number one was: What companies or individuals were being investigated for FERA violations by the Enforcement Directorate for which services of Fairfax were sought? Question number two: What was the nature of their offences? Question number three: What evidence has been obtained by the Government so far? Question number four What action has been taken thereon?...

SHRI M. L FOTEDAR: Did you frame these questions yesterday?

SHRI VISHWANATH PRATAP SINGH My notings even hand-written are of that date.

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[Shri Vishwanath Pratap Singh]

I was reading the questions. Precisely, it was on economic offenders and individuals also. Question number five was: Action taken by Government on the letter of Fairfax which is in possession of the CBI and published in the press in which the representative of Fairfax has mentioned that he met several persons, including officials, and that some industrialists have made payment to them or propose to do so. I lay the whole paper on the Table of the House ... (Interruptions)

THE DEPUTY CHAIRMAN: That is not the practice

SHRI M. L. FOTEDAR: He has not authenticated it.

SHRI VISHWANATH PRATAP SINGH: I will authenticate it and lay it

Madam, the first two questions were ruled out On the CBI letter, I pressed hard that this is from where public debate started. This is the first time the public came to know of it; about there, I said, Fairfax. It must be either action should be taken against Nusli Wadia, Goenka and Gurumurthy or action should be taken against the fabricators of this letter. When pressed hard, the Prime Minister assured me that he would personally investigate this letter and on that ground it was dropped from the terms of reference

SHRI M. L. FOTEDAR. Mr. Singh, you have not replied to my questions.

SHRI VISHWANATH PRATAP SINGH: I have replied fully (Interruptions). Madam, this is how far I could go. Now, it is almost one opinion on the terms which has come out before the people Essentially, what has happened? The core issue of econo mic offenders, whether it is in the case of companies or individuals, has been cleared out of the terms of reference of the Commission Having thus

been cleared out of the terms of reference of the Commission, now we have the statement of the Prime Minister that the Government itself has been cleared. When was the Government being questioned in the terms of reference? This is the precise point I want to make. This is the background behind it, Madam.

Madam, I want to share what were we confronted with. I started my work in the Finance Ministry with an earnestness, with a declared policy, of fighting economic offenders, ındividuals and otherwise. In the Finance Ministry, I had with me very able and honest officers, not only these two. I came across many such officers who dedicated themselves to the task. The operations we took up were 'Operation Ketu' and 'Operation Kali' started unfolding itself me, it appeared as if truth was unfolding itself in direct en de. Voltas. Orkays, Reliange, Brooke Bond, Batas. Thapars, DCM Bakelite Kirloskars, Hylam, Tatas and Ιt so on. started unfolding like that Here are powerful groups of business houses who are above the law of this country They behave as if the law is made for everybody below them. Merrily, they can pilfer the country and they can send money abroad. They can violate the law with impunity and they were not to be questioned. Also came the IMr report that more than Rs. 1300 crores were stashed away in Somehow, I made an innocuous remark at Lucknow in one of my speeches that those who were taking away money from the country were worse than the Britishers came back to Delhi, one of my colleagues asked me 'Did you make any remark against Mr Amitabh Bachchan?' I think, he is here.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): I said it. (Interruptions)

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SHRI VISHWANATH PRATAP SINGH). I am very glad I am grateful to him. I have grea respect for Shri Vishvjit Singh. He stood like a night and said what he has said and I not denied it. (Interruptions)

SHRI M. L. FOTEDAR: Mr. Singh, You have not replied to my query.

SHRI VISHWANATH PRATAP SINGH: Fotedarji, you know in your heart that I have replied in full.

SHRI M. L. FOTEDAR: You have not at all replied.

SHRI VISHWANATH PRATAP SINGH: If there is anything left, in the end, I will try to What I could do, I am co-operating.

THE DEPUTY CHAIRMAN. You cannot have a cross-talk.

SHRI VISHWANATH PRATAP SINGH: We have worked together, Madam.

SHR! MADAN BHATIA (Nominated); Madam, I want to raise a point of order.

SHRI VISHWANATH PRATAP SINGH: I can take his name now. Shrı Vishvjit Prithvijit Singh asked me 'did you make any remark agains: Mr. Amitabh Bachchan at Lucknow I said, no, that was not at all in mind Then, he said, did your statement that the funds are going abroad which is worse than the Britishers doing it, mean anybody doing it? I said, yes, I have said it in the House, I usually say it. This is being construed as an attack on Mr Amitabh Bachchan I do not know how the linkages went, how signals went and got translated into different quarters differently

SHRI NIRMAL CHATTERJEE: High technology

SHR! VISHVJIT PRITHVIJI'I SINGH: I have to give a clarification This is very important. They have

been speaking about it and this is something which has to be clarified by me. I have to clarify the exact things which I said

Madam Deputy Chairman, I would like to point out the background of this matter There was a series articles being published by local newspapers in Lucknow attacking Amitabh Bachchan at that point These series of articles were very very vicious and they were constantly repeating one point that Mr. Amuabh Bachenan is sending money out of the country. In the light of those articles, on the day when one of the major articles published, Mr Vishwanath Pratap Singh had gone to Lucknow and given this speech and said that people who are taking the money abroad-he went on casting aspersions against a lot of people-I am going to take action against them, I am not going to be stopped any further I had gone to his office in some other connection In the course of conversation I mentioned, Raja, you had gone to Lucknow, did you make the speech, did you have the Bachchans in mind? He said, no I said, well, it turned out that you have attacked the Bachchans because this is the newspaper article apperaing on the very when you have given this speech. Both of them seem to be like a conspiracy Here is a newspaper article which used the same language which 1s used by Raja Vishwanath Pratap Singh on the same day. I said, this is the problem. And this is what I have to point out

SHRI VISHWANATH PRATAP SINGH Anyway, this is coincidence but I have not seen this in the newspaper, but I am very clear that I assured Mr. Vishvjitji that I did not mean any special name I said, yes, we will fight anyone who does it This was precisely the scenario.

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[Shri Vishwanath Pratap Singh]

Now the question before all of was whether we allow this to happen or we should fight it out. We said, we shall fight and that was the deter mination in the Finance Ministry. I must pay a tribute to the honesty of the officers who have worked there, who took the challenge (Interruptions). I knew that I am fighting the system and it will fight me back. I remember the words of Shrı Nırmal Chatterjee that you are riding a tiger and the tiger may eat you or you control it. It was the system. really no personal grudges. I knew what we were against. And what has followed is not of individual references. I will say, it is a reaction of whole system that was challenged and that was being cornered. But I must say, whatever I have done, I have done in the national interest And in spite of the reports, whatever reports be, I say it hundred over and over again that for my country this system has to be fought, big money running this country being above law, controlling so many in the Government...(Interruptions).

SHRI M. L. FOTEDAR. This is our policy.

AN HON MEMBER: How about Goenka also? (Interruptions).

SHRI M. L FOTEDAR: This the Prime Minister's policy, not your policy.

SHR! DIPEN GHOSH Nash Wadia, Goenka, Khambata, all are included.

श्री कल्पनाथ राय : यह राजीव गांधी की पालिसी है...(व्यवधान)

SHRI DIPEN GHOSH: *

THE DEPUTY CHAIRMAN. Noth ing of this will go on record.

SHRI M. L. FOTEDAR: You ught one businessman with the help of another.

PRATAP V SHRI VISHWANATH SINGH: I will meet that point Let me come to that Under policy of Mr Rajiv Gandhi, the same policy which Shri Kalpnath saying, what is the end result? of the finest officers. Shri Vinod Pande, and Shri Bhure Lal... (Inter-"uptions)...whose track record been absolutely without any spot and has been the brightest if you see it anywhere in the past decade, wherever they have been, they have done their job with honesty and integrity...

श्री रजनी रंजन साह (बिहार) : यह वही ईमानदार भरे लाल हे जिसने श्रापको कम्पनसंशन दिया है (व्यवधान) रेडी के पेड़ को गिन करके, शीशम के पेड का कम्पनसेशन दिया है (**व्यवधान**)

VISHWANATH SHRI PRATAP SINGH: He was the same Bhure La! who arrested me in Allahabad during 1977-80 when Janata was in power... (Interruptions) These persons if they had no integrity, had any greed, they would have been rolling in money

VITHALBHAI MOT!RAM SHRL PATEL (Gujarat), What about Bombay Dyeing?

SHRI VISHWANATH PRATAP SINGH, I will answer that, Bombay Dyeing was raided and was penalised more than Rs. 1 25 crores

SHRI VITHALBHAI MOTIRAM PATEL: Out of 20 crores, certainly one crore ...

SHRI VISHWANATH PRATAP SINGH): Madam, the manner in which it has been done... (Interruptions)

^{*}Not recorded.

Thakkar Natarajan Report on Fairfax Group Inc.

SHRI VITHALBHAI MOTIRAM PATEL: Which was transferred by you.

SHRI VISHWANATH PRATAP SINGH: Madam, what saddens one more is the manner in which it has been done. Madam, a person may be indicted, convicted and hanged, but it is also important the way it has been done. The law is thus: Section 8B of the Commissions of Inquiry Act says:

"If at any stage of the inquiry, the Commission:

- (a) considers it necessary to inquire into the conduct of any person; or
- (b) is of opinion that the reputation of any person is likely to be prejudicially affected by the inquiry...

even if there is such a likelihood-

the Commission shall...

it is mandatory-

...give to that person a reasonable opportunity of being heard in the inquiry...

and not only that-

...and to produce evidence in his defence."

Yes, page 25 of the Report says that.

SHRI NIRMAL CHATTERJEE: That part Mr. Salve has not read.

SHRI VISHWANATH PRATAP SINGH: And when such a notice is given, of course the right to lead evidence arises to that person. Not only that, section 8C says, that person may cross-examine a witness and may be represented before the Commission by a legal practitioner. So two more rights accure to him.

SHRI MADAN BHATIA: Madam Deputy Chairman, I have a very serious point of order. I want to raise it at this stage. I may be permitted.

SHRI VIRENDRA VERMA: It is a point of disorder.

SHRI MADAN BHATIA: My respectful submission before you is that the hon, speaker has given kudos to his officers. I shall deal with that; I am not raising a point of order on that. But the question which he is raising is, under section 8-B, every person whose reputation is likely to be prejudicially affected is entitled to be heard in defence. I would like to seek this clarification through you, Madam, from the honourable Member...

SHRI DIPEN GHOSH: Is it a point of order?...(Interruptions)...

SHRI MADAN BHATIA: Of course, it is... (Interruptions)...

SHRI NIRMAL CHATTERJEE: At least he should be consistent. He started with a point of order. (Interruptions)...

SHRI MADAN BHATIA: My respectful submission before you, Madam, is that he has already misled the House—and I will deal with that later, with regard to his alleged conversation with the Prime Minister. But now...(Interruptions)...I would like to ask this question...(Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: Is it a point of order?... (Interruptions)...

THE DEPUTY CHAIRMAN: I have given you a chance. If you want to make a statement, you are going to speak and you can do it then. But if it is a point of order, you restrict yourself to the point of order.

SHRI MADAN BHATIA: The Commission deliberately put him a question and the question was...(Intertuptions).

SHRI PARVATHANENI UPEND-RA: What is the point of order?

... (Interruptions) ...

SHRI MADAN BHATIA. I want to read...(Interruptions)... Madam, you have permitted me to raise a point of order. Unless I complete it...(Interruptions)...

THE DEPUTY CHAIRMAN: You come to your point of order.

... (Interruptions) ...

SHRI MADAN BHATIA: Why are you disturbing? We are not disturbing your speakers...(Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: Madam, kindly give your ruling. This is not a point of order... (Interruptions).

SHRI MADAN BHATIA: You have no case. That's all...(Interruptions)...Shri V. P. Singh, the report says,...(Interruptions). Just a minute, please

... (Interruptions) ...

SHRI RAOOF VALIULLAH. Let him make his point of order.

... (Interruptions) ...

SHRI MADAN BHATIA: Madam, you have permitted me, but I am not allowed to speak even a word. (Interruptions)...

SHR! DIPEN GHOSH: Let Mr. Bhatia be asked to quote the rule.

DR BAPU KALDATE (Maharashtra): Under which rule?...(Interruptions)...

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Madam, it is for you to decide. How can any one of them say that it is not a point of order?

THE DEPUTY CHAIRMAN: Please confine yourself to the point of order . (Interruptions)...

SHRI VIRENDRA VERMA: Don't allow anybody to disturb the House.
. (Interruptions)..

SHRI MADAN BHATIA: Why are you so afraid of my point of order? ... (Interruptions). I have not even completed my point of order. Why are you so frightened?

. (Interruptions)

THE DEPUTY CHAIRMAN: Order, please Please sit down, everybody.

DR BAPU KALDATE Under which rule?

THE DEPUTY CHAIRMAN You are unnecessarily taking a long time. ... (Interruptions). What is your point of order? You don't take much time

SHRI DIPEN GHOSH: He must, first of all, quote the rule under which he would raise the point of order. He must quote the rule.. (Interruptions)

SHR! MADAN BHATIA: He did not reply to a question posed to him as to whether he knew that Shri Bhure Lal (Interruptions).

SHRI SATYA PRAKASH MALA VIYA. Is this a point of order?

SHRI MADAN BHATIA: When he is asked questions which are inconvenient to him, he refuses to answer.

Now he talks of section 8B, he is mis leading this hon. House.

SHRI VISHWANATH PRATAP SINGH. Madam, I will answer. (Interruptions)

THE DEPUTY CHA!RMAN. Order, please

SHRI VISHWANATH PRATAP SINGH. The provisions of section 8B are not, Madam, on the conduct of anyone. It is a mandatory provision. If anyone's reputation is to be affected, whatever his conduct, a notice under this has to go, irrespective of his conduct. That is not the point.

Madam, I want to say that this notice under section 8B or 8C was not given either to Mr. Bhure Lal or to Mr Vinod Pandey or to myself. Only one person was given notice under section 8B, Mr Nusli Wadia I do not know why this special favour to only one person while others have been denied the basic right of even a lawyer. Unless we get the notice, we cannot even represent through our lawyer. So, Madam, a precedent has been established.

SHRI P. N. SUKUL (Uttar Pradesh): It is not statutory

SHRI VISHWANATH PRATAP SINGH: It is statutory.

SHRIP N SUKUL, It is not.

VISHWANATH PRATAP SHRI SINGH: Madam, what has happened is that all canons of natural justice have been thrown to the winds. It is, for example, condemnation without opportunity of defence It is laying a precedent which is an ominous potent for the future A precedent been laid that a person can be indicted by legally gagging him without an opportunity of saying his own point of a case The document can be used politically by a Government before the public to present it as if something has come from an authority, from the Judges of the Supreme Court or whatever it is. This is the greatest danger for the future, Madam. It is not for us. We can be hanged. But the foundation being laid must be fought and fought with the greatest strength we have. This precedent the country cannot afford and cannot tolerate.

Not only this, Madam, I have a letter from the Justices Thakkar-Natarajan Commission of Inquiry addressed to me. In my letter I had requested that I be permitted to inspect documents. I lay all this on the Table of the House A letter from the Justices Thakkar-Natarajan Commission dated May 18, 1987, gave me this assurance A very solemn assurance I had from the Justices of the Supreme Court, who are heading the Commission:

"With regard to records of the Honourable Commission, the records are entirely confidential, and these cannot be disclosed to you at this juncture. When the Honourable Commission is engaged in the investigative part of the exercise Whatever material is relevant will be made available to you at the appropriate stage in due course of sought to be used against you."

This is the solemn promise of the Justices. Having been given this, dam, I possess it I am assured of the assurances of the Justices that if there is anything against me, I will be called upon and I will be shown these What more assurance in documents this country can a citizen would have than the assurances of two Justices of the Supreme Court? Rests on it his whole reputation and career, and his life rests on it, and suddenly he comes across this document without assurance having been fulfilled of the Justices

[Shri Vishwanath Pratap Singh]

Madam, I have come with pain, and I have grievance I shall lay this document, Madam

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, what a sheer mockery of democracy! (Interruptions)

SHRI VISHWANATH PRATAP SINGH: About cooperation.. (Interruptions) In spite of the fact documents were denied, in spite of the fact that I requested that I be allowed to be represented by a Counsel, in spite of my request that the Government be asked to put all the documents regarding economic offenders, in spite of all these requests, the point regarding coopera tion that was raised, in my letter dated 21st May, 1987 I had written and I quote:

"In the circumstances I request a little time to furnish the answer to the Questionnaire and to consider how best I can safeguard my position consistent with my wholehear ted desire to cooperate with the hon. Commission and supply to it all information within my knowledge."

I am on record to cooperate.

Again when these requests for an open inquiry etc. were refused, et that stage of time I had again in my letter of 24th May, 1987 written to the Commission.

"Lest this plea of mine be miscon strued as non-cooperation with the Commission, I am answering the questions submitted to me in the be lief that an authoritative ruling will be pronounced by the Commission."

The ruling that I was asking was regarding the Oath of Secrecy as a Minister. I was asking the Commission to please give me a ruling if I can divulge what is under Oath of Secrecy. I never got

a ruling. Yet, I was compelled to answer the questions. Even then I answered the questions in the spirit of cooperation. There was no denial from me. I will lay all these papers on the Table of the House so that it may be on record as a full text. (Interruptions)

THE DEPUTY CHAIRMAN: No, it cannot be laid

SHRI VISHWANATH PRATAP SINGH: Then it should come as part of my speech. I may be allowed to read it in full

THE DEPUTY CHAIRMAN: You cannot lay the papers.

VISHWANATH PRATAP SHRI SINGH. What is said in the observations is that the Directorate of forcement and Revenue Intelligence was working in a 'clock and dagger manner' in a 'hush-hush manner'. May I ask, if intelligence agencies are not to work in a cloak and dagger manner, which agency does it? while intelligence agencies are prescribed not to work in a cloak and dagger manner, to my request to have an open inquiry right from the start, this is what the hon Commission says:

"At present the hon Commission is engaged in the investigative exercise for collecting information on points of matters which may be considered useful or relevant to the subject matter of the inquiry, which power the hon. Commission derived from Section 5(2) of the Act The power so conferred is not hedged by any limitation Whether or not the Commission decides to sit in public or private, is irrelevant from the point of view of obligation to furnish information under subsection 5(3) of the Act."

This is the answer when I asked that the Commission should not sit in camera, but in open I quote the ans-

wer: When we are in investigative stage, it is not necessary for us to go in public Justice at investigative stage cannot go in public, but intelligence investigations must be in public, not in cloak and dagger manner. It is distortion of all norms. And there has been suppression of facts by the hon Justices in the Report

The Prime Minister had asked the Finance Minister whether in matter the Cabinet's approval was necessary or C C.P.A approval was necessary or the Finance Secretary's approval was necessary. The Finance Secretary replied to the and the whole Minister document was further forwarded by the Finance Secretary to the Commission in his written statement and in that answer to the query, the Finance Secretary has said:

'There was no need to consult Finance Secretary. It does not appear necessary to consult Cabinet or C C P A"

This being on record, Justices Thakkar-Natarajan have suppressed the fact and have not put it before the people. This was the answer from a responsible officer, highest officer of the Finance Ministry. (Interruptions)

HOME THE MINISTER OF (SHRI BUTA SINGH): AFFAIRS It is the responsibility of the Minister concerned and not the Secretary as to on which things the Cabinet must be consulted He is taking shelter behind the Secretary ing shelter behind the Secretarywhat a poor defence,-what a poor leader?

SHRI VISHWANATH PRATAP SINGH: With all respect to my friend Shri Buta Singhi he has just entered and takes it at the tail end of what I have been saying. (Interruptions)

I will come to the fact about the Prime Minister I had given a detailed reply to Justices Thakkar-Natarajan Hon'ble Minister of of Home, this was my reply which I will also put here as part of it. This is what I have replied to the Commission and it has not got reflected here:

"The day I made the noting referred to in the question, that is, 11-3-1987 regarding my oral clearance. I met the Prime Minister in the night in his office and told him that I have sent the file that was asked for by Shri Gopi Arora apprised him on the also grounds on which I had given the clearance " said "he saw Henothing wrong in the clearance had given" "When the controversy about the Fairfax was raised the press and again when the debate about the same was scheduled in the Lok Sabha I raised issue with him on both the casions " He reiterated his earlier views and told me that the Government will endorse my decision on the floor of the House and it was reflected by this sentence of the Minister of Finance, Shri State Brahm Dutt:

"मैं जो भ्ररेंजमेंट था उससे सेटिस-फाइड था। भृतपूर्व क्तिमंत्री जी ने जिस प्रकार की इजाजत दी, वह बिल्क्ल सती दी थी।"

Madam, there is one thing like permission and the other thing is rectification Both principles apply when functioning (Interruptions)

Madam the Cabinet functions like a family on trust and many a time decisions are taken on the hope of ratification and when I raised it personally with the Prime Minister, he said "There is nothing wrong" What he said was "I just want to see whether the officers have exceeded your brief." Finally, he assures me "That

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[Shri Vishwanath Pratap Singh] your decision will be endorsed on the floor of the House" It was finally endorsed on the floor of the House as can be seen from the proceedings of this august House and still what is the question thereafter and what is being inquired into?

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SHRI H. R BHARDWAJ. I you not to agree for an inquiry but you insisted on it

SHRT VISHWANATH PRATAP SINGH: He was not in that meeting (Interruptions) Madam, what I am saying is how 8(B) was denied to us on so many occasions? Had been given 8(B) notice it would not have been necessary and this was my answer to the Commission. Commission would have to verify it with the Prime Minister He would have had to come to the Commission I would have a right of cross-examination and prove my points. All are denied I am left with a mere statement here in the House. Now what has happened? With these distortions Madam, I think, great injustice has been done by the Commission and I am sure, this can be put to a great political misuse as we are already witnessing on a day-to-day basis. What will be the result recommendation? The net result is economic offenders are happy. They could not have got a report nearer to their heart. The honest officers are in the dock and the morale of such officers has been dealt a leathal blow and imagine. what is the which is accepted recommendation Mr Bhure Lal has been indicated because he meets someone outside Now everyone, every intelligence officer should meet any informer always in his office. There should be entry There should be first approval of any informer first from the Cabinet This will be total paralysis of the intelligence agencies as such (Interruptions)

SHRI BUTA SINGH. It is not a procedural thing . (Interruptions).

SHRI VISHWANATH PRATAP SINGH: Madam, a gestion has been raised why such an agency was engaged. Madam this is nothing new for the revenue intelligence. May I say the Directorate of Revenue Intelligence, have done good work They spend a lot of amount in foreign exchange in getting information from foreign contacts and if you look into the Finance Ministry records, even before I came, they have been spending this money and getting information from contacts abroad. Only Mr. Bhure Lal did not have that secret fund. (Interrptions). Madam, what was the situation? I have already narrated. Here was a company which had a history of back-dating where Rs 67 crores of loan was recalled for the first time in the history of banking We came across a case that while imports were allowed of eight machines, a Technical Committee including those officers of the Ministry of Industry reported instead of eight, twelve machines have been import-The report lands at my desk with the signatures of the officers. How a power plant has been imported wherein Rs 23 to Rs. 30 crores were involved is not very clear and pitted against all this. initiative is taken This is a joint report of the Ministry of Industry's officers and Ministry of Finance and not of the "Indian Ex-The Indian Express had said a right thing It is confirmed. It has done a service

SHRI N. K. P. SALVE: Madam they may all be hanged. The question is, he has spoken for one hour Let him come to the report directly (Interruptions) Are the issues economic offences .. (Interruptions) All these people whom he is refer-(Interruptions)

THE DEPUTY CHAIRMAN. He is won au gaimmu?

SHRI VISHWANATH PRATAP SINGH. Madam, this is a part of it. I will never get this chance again.

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THE DEPUTY CHAIRMAN; For one full hour, you have spoken. You stated at 5'Oclock and now it is 6'O clock.

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SHRI **VISHWANATH** PRATAP SINGH: Madam, the whole life is at stake. The position was....(Interruptions) There were not more than persons abroad of the Directorate Enforcement. In the U.S. from where the supplies came, there was no Officer. we send our Officers, it is not easy develop intelligence contacts and money is, any way, spent. And only one getting evidence payment is to be made. It is not as if anyone giving any piece of evidence is paid. It is always after verifying if ntelligence is correct or not, only on concrete evidence, any payment is to be made. I gave a general clearance. It was not only cost-effective but also, Madam, I did have in mind that it will instil the fear of God on all those who had abroad, anywhere, in any corner of the world. I think, precisely, that is where I went wrong, not on other counts. did instil the fear of God on those who had accounts, those who had money, and that was my crime which has unfolded itself finally into various forms. Madam, now coming to questions about the credentials, it has been mentioned on floor of the House by the Minister State Shri Brahm Duttji, on 31 March 1987 replying to Mr. Somnath Chatterjee He said,

श्री सोमनाथ चटर्जी ने पूछा कि फैयर फैनस के केडंशियल्स क्या है ? उसके ट्रेडी-शन्स क्या श्रीर उनका श्रनुभव क्या है ? हम एक इंफार्मर से वैम पूछ सकते है ? त्म इंफार्मेशन दोगे ने पैसा देंगे। इसलिये कुछ पूछा नती गया।

It is correct. And he has said it so many times. I need not repeat that. He was an informer

उनकी हैसियत केवल इंफामर की थी। एक ऋत्मी इंफार्मेशन देता है और उसकी 1583—Ks—6 इंफार्में जन पर ग्रगर सरकार को फायदा होता है तो उसका हिस्सा उसको दिया जाता है।

So, after this clarification and after saying there is no need of credential by the Government itself, by the Minister of State, I do not know what we are at.

श्री बटा सिंह: ग्रापका रोल क्या है? ग्रापने क्या उनसे पूछा था? ग्राज लोगों के बीच खडे होकर क्यो वात करते है? ग्रपनी बात करिये।

SHRI VISHWANATH PRATAP SINGH: I will answer the specific question. Every morning, Madam, when I used to meet at my placethere was no appointment-many people had turned up to me and said that they had got information about so and so. I have always referred them to the Department and in the Department, we keep secret numbers for contacts. The question is, when I ami to receive information, I have to verify the information, not the informer. How am I concerned with the informer? When I get information, I verify whether it is correct and take action.

SHRI BUTA SINGH: Here, Madam, in this case, it is not an ordinary informer. This is an agency from America. The Finance Minister ought to have checked the antecedents of this agency. He is trying to conveniently avoid it.

SHRI VISHWANATH PRATAP SINGH: The question which the report has raised is why I gave oral orders. Madam, it was a Minister's oral order. The Prime Minister himself has given me oral orders which I have executed. And had an 8B notice been given to me, I could have crossexamined him on this point. In fact, it is known to public that a Foreign Secretary was dismised by oral orders.

[Shri Vishwanath Pratap Singh] in Public. Mr. Marwaha was again dismissed or removed from his post by oral orders and also...

श्री बूटा सिंह: इनके केस में इनको डिसमिन नहीं किया गया, इनको डिफेस में लिया गया . . (व्यवधान)

SHRI VISHWANATH PRATAP SINGH I had increased a fund of Mr. Buta Singh's Department on oral orders...

SHRI BUTA SINGH: No.

SHRI VISHWANATH PRATAP SINGH Yes, you know it, you know which fund I had increased .

SHRI BUTA SINGH At that time he did not know who the agents were.

SHRI VISHWANATH PRATAP SINGH I am on the point of oral orders. The Prime Minister himself had given oral orders several times. Mr. Nagarani, for instance, of Mr. Buta Singh's Home Department, was the Director-General of Security Guards. He was at that time removed

SHRI BUTA SINGH: Superannuated

SHRI VISHWANATH PRATAP SINGH: .. because he gave in writing that there were certain people who were going to be trained abroad. I do not want to disclose the details because I owe a responsibility to the country. His fault was he reduced it to writing and he was removed, as to why such information was reduced to writing. (Interruption) Yes, you find it out from the records. Just for the fault of reducing it to writing he was removed. The point is in intelligence work, in sensitive matters, many a time oral instructions are issued, because, otherwise, it goes to the typists, then it goes into the registers for entries, and so on; and, therefore, in many sensitive matters we do function in this manner.

Then, a point is made why after coming to Defence Ministry notings were made Now, as soon as I came to know that the question was being asked as to who gave permission for utilising a foreign agency and officers were being questioned and Mr. Brahm Dutt was replying on the floor of the Lok Sabha, it was dialogued—I am locating it to refresh his memory-I told him that this sort of questions were being asked, I gave the clearance. So I wanted to go on record, just in case some other Government comes and we may not be there, at least the officers will be safeguarded because neither I nor you would be there to defend them .. (Interruption) Today I tell you the truth Madam, you protect me (Interruptions) After the Budget was presented. Revenue Secretary and Banking Secretary had dropped in my office just to get my reaction of the Budget as I had been the Finance Minister a few months earlier When I mentioned this to the Revenue Secretary that I mentioned to the Minister of State about all this and if there was a reterence I wished to go on record, they said, all right. Now, if you look to page 155 of the report itself, para (b) of page 155, Vinod Pande made it clear That officer did not do anything surreptitiously in sending the file there. He informed the Minister of State. (Interruption) He took him into confidence and the Minister of State for Finance, Shri Brahm Dutt, was apprised on the same day that I had sent the file to the Defence Minister.

'The Minister of State, Shri Brahm Dutt, said that the Defence Minister had told him of the question and sai. I that the former Finance Minister wish ed to place the decison on record."

Madam, the Minister was taken into confidence. There is nothing which has surreptitiously happened and it is no back dating or creating a file. Madam, let me know, if officers are being questioned as to who gave the authority to act and if they are to be hanged for it, who else will

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record than myself who had given the authority to act? Nobody else would have recorded it And, will I fight shy of it, by not recording when the question camefl And, it was on that date and after that, tha I old the Prime Milster of he same and, finally it was endorsed on the moor of the House ... (Interruptios) ...

श्री राम स्रवधेश सिंह : इसके लिए कमी-शन की इनका वधाई देनी चाहिए क्योंकि यह जिम्मेदारी इन्होंने स्रपने ऊपर लेली।

SHRI VISHWANATH PRATAP SINGH: Finally Madam. (Interruptions) ... Finally, Madam . (Interruptions) .. Finally, Madam, the question of the security of India has been raised ... (Interruptions) .

SHRI MADAN BHATIA Madam, just for my information only ...(Interruptions) ... I am only asking (Interruptions) ...

SHRI **VISHWANATH** PRATAP SINGH Madam, I am making the last point . (Interruptions) . . On the security of India, the main point that has been made is that a private agency, that a foreign private agency, has been engaged (Interruptions) . I am not such a shirker . . (Interruptions).. Even if I do not have the knowledge, I take the responsibility What is there? (Interruptions) .. It has been said that because a private agency has been engaged, a foreign private agency has been engaged, the security of India has been leopardized.

SHRI DARBARA SINGH (Punjab). Restrict yourself to Mr. Hershman

SHRI VISHWANATH PRATAP SINGH: Mr. Darbara Singh, let me say a few things and then see whether you open your mouth or keep it shut...(Interruptions)...

SHRI DIPEN GHOSH: You know what Mr Moyniban has written . . . (Interruptions)..

SHRI VISHWANATH PRATAP SINGH: May I say, Madam. . (Interruptions) . May I say, Madam, that had a notice under 8(B) been given...(Interruptions)... Madam may I say that had a notice under 8(B) been given...(Interruptions)... Madam, may I say that had a notice under 8(B) been given, on this point I could have ...(Interruptions)... cross-examined the Prime Minister on the information which he had personally given to me, For a foreign private agency... (Interruptions)...

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SHRIMATI JAYANTHI NATARAJAN: Madam, on a point of order. . (Imerruptions) Madam, I am on a legal point of order (Interruptions)...

SHRI PUTTAPAGA RADHAKRISH-NA (Andhra Pradesh): Madam, I am also on a point of order. .(Interruptinos)

SHRIMATI JAYANTHI NATARA-JAN Madam, I am on a point of order ... (Interruptions) ... Madam, it is under the Commissions of Inquiry Act and there is nothing personal in this ... (Interruptions) ...

SHRI PUTTAGAPA RADHA-KRISHNA Madam, I am on a point of order (Interruptions) ...

SHRIMATI JAYANTHI NATARAJAN: I just want to make a point of order, Madem Under section 8(B) of the Commissions of Inquiry Act, if a notice is given to the honourable Member who is speaking now, it does not mean that he can cross-examine the Prime Minister. . (Interruptions) . I am making my point of order (Interruptions)

SHRI RAOOF VALIULLAH: She is enlightening you .(Interruptions). She is enlightening you on a legal procedure., (Interruptions). Please listen, she is enlightening you ..(Interruptions)..

SHRIMATI JAYANTHI NATARAJAN: Madam, I am on my point of order.. (Interruptions)...

SHRI RAOOF VALIULIAH: Let her enlighten the ignorant Members...(Interruptjons)...

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SHRIMATI JAYANTHI NATARAJAN:

Madam, there is nothing personal in this. I just want to point out that under section 8(C), the appropriate Government.. (Interruptions) . . .

SHRI RAOOF VALIULIAH: people can stand up later if you have any points of order First, please listen to her. She is enlightening you. (Interruptions).

SHRIMATI JAYANTHI NATARAJAN I have taken the permission from the Chair and I am still on m, point of order (Interruptions). .

SHRI RAOOF VALIULLAH Let her make her point of order. Madam, she is enlightening the ignorant Opposition Members (Interruptions)

SHRI PUTTAPAGA RADHAKRISH-NA Madam, ... (Interruptions) ...

SHRIMATI JAYANTHI NATRAJAN: Madam, under section 8(C) which provides for cross-examination which he referred to earlier also, if a notice is given to him, he can cross-examine a witness other than a witness produced by him and so, the Prime Minister could not have been crossexamined (Interruptions) ... He could not have cross-examined the Prime Minister ... (Interruptions). So, it is totally wrong to say that he could have crossexamined the Prime Minister ... (Interruptions) ...

VISHWANATH SHRI PRATAP SINGH: At least I could have mentioned. with the security of the court or the Com-(Interruptions) gainst any information I have with me as Ministertoday I enjoy the privilege of the House... (Interruptions), that a private has been engaged, a foreign agency, to train the people of SPG who are in charge of the personal security of the Prime Minister

SOME HON MEMBERS. Shame, Shame (Interruptions).

श्री राम ग्रवधेश सिंह: ग्रभी श्री विश्व-माश राजार सिक्स की ने क्या करा है उसकी

श्री बुटा सिंह डिनाई करे या प्रश्सप्ट क . . . (व्यवधःन) ।

SHRI V. NARAYANSAMY Pond cherry). Can he prove that fact? (Interruptions).

SHRI VISHWANATH PRATAP SINGH. I do not need a denial or assertion, because ... (Interruptions).

श्री राम भ्रवधेश सिंह : हम जानना चाहते है कि इस बारे ने होम मिनिस्टर क क्या कहना है . . . (ध्यवधन)।

SHRI BUTA SINGH: This question was asked in Pailiament, and a categorical reply was given. But if someone is upon repeating untruths it will not make truth out of it. (Interruptions).

SHRI DIPEN GHOSH-Let there be a Commission of Ingry as the Fairfax, whether any private agency was appointed to train the Prime Minister's security. (Intenruptions).

SHRI VISHWANATH PRATAP SINGH: I do not need a denial or to go into Parilamentary answers. I have learnt it from the horse's mouth:*

SHRI BUTA SINGH: I expected Vishwanathji ... (Interruptions).

THE DEPUTY CHAIRMAN Please be quiet Sit down. (Interruptions).

श्री कल्पनाथ राय: यह गलत है।

श्रीराम श्रवधेश सिंह ग्राप इसके लिए इन्क्वायरी बैठाइये . . . (व्यवधान) ।

SHRI BUTA SINGH: I was expecting that Vishwanathji will at keep up that farce of a truthful man But today I am really disappointed

*Not r sord 4

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that he is putting his own words in the mouth of the Prime Minister. (Interruptions) Without any authentic proof, he is putting his own words in the mouth of the Prime Minister (Interruptions).

SHRI NIRMAL CHATTERJEE: Because he is the product of mouth of the Prime Minister. (Inter ruptions).

THE DEPUTY CHAIRMAN: Now, Mr. Singh, listen. The Prime Minister is not here to defend whether he said it or not. And, therefore, it cannot go on record. (Interruptions).

SHRI PARVATHANENI UPENDRA: His Ministers are there. They can deny. (Interruptions). Why can't the sefer to the Prime Minister? He is the head of the Government. Why can't you refer to him? (Interruptions).

SHI N K. P. SALVE: Madam, I am on Rule 238-A (Interruptions)

श्री जगदम्बी प्रसाद यादव (बिहार) : श्राइम मिनिस्टर तो हाउस में हमेशा प्रजेन्ट रहता है।

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF FOOD AND CIVIL SUP-PLIES (SHRI H. K L. BHAGAT): Madam, the hon. Member, Mr. V. P. Singh, is making a reflection and an insmuation against the Prime Minister (Interruptions) Please wait Rule 238-A says

"No allegation of a defamatory or incriminatory nature shall be made by a Member against any other member or a member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply."

He cannot cast any aspersion or reflexion on the Prime Minister. In particular, he cannot make this kind of insinuation unless there is a substantive motion. Therefore, it should be expunged

THE DEPUTY CHAIRMAN: It will not go on record.

SHRI N. K. P. SALVE: If he thinks that these remarks which he has made are necessary and relevant for the purpose of making his point, he can do it provided he follows the procedure in Rule 238A. No allegation...

PRATAP SHRI VISHWANATH SINGH: It is not an allegation.

SHRI N. K. P SALVE: I seek your ruling. The hon. Member has made certain arguments which have been challenged by others. At this stage, the fact is not proved. It is an allegation at this stage I want your ruling Madam.

SHRI DIPEN GHOSH: It is not an allegation.

THE DEPUTY CHAIRMAN: No allegation of a defama or v or incriminatory nature shall be made by a member against any other member or a member of the House (that means: the Lok Sabha) unless the member making the allegation . (Intenruptions).

SHRI DIPEN GHOSH. The Prime Minister is the head of the Government. Therefore, you can always refer to him.

SHRI BUTA SINGH. I would only say that Shri V P Singh is trying to create an alibi by putting his own statement in the mouth of the Prime Minister It is not a fact. It is untrue It is baseless and I deny it totally.

SHRI VISHWANATH SINGH: I repeat what I have said.

SHRI PARVATHANENI UPENDRA: Do you know what the Prime Minister told him? Were you present? Madam, how does Mr. Buta Singh know?

SHI H. K. L. BHAGAT; The procedure is here. You should have brought a substantive motion know the procedure.

THE DEPUTY CHAIRMAN: Please sit down everybody. I have already given the noting that is will not go record.

SHRI VISHWANATH PRATAP SINGH: I am moving to the next point. There is a point about the use of a foreign agency. In Gen Vaidaya's case, we used an American agency.

SHRI BUTA SINGH: It is a system which is available to every coun-Shri V. P Singh is behaving like a child. Interpol is available to all the countries. We got the help of Interpol. He has lost his balance. Interpol is available to all the countries of the world.

(Interruptions)

There is no secret about it. What did he do? He never cared to ask who Mr Hershman is and what his organisation is.

VISHWANATH PRATAP SHRI SINGH: Should I go over the debate again?

THE DEPUTY CHAIRMAN: Please conclude now There shall be no interruptions).

SHRI VISHWANATH PRATAP SINGH: I am not allowed to conclude. I am trying 'o conclude. Bofors case, the Prime Minister has asked a foreign Government to investigate and give information. The point is that economic offenders who throttle the economy are more than murderers. Can we not take help which can expose them? That is the

And when we were receiving point. information, no information given. And a peculiar decision has come from this Report that no information was given to Fairfax, no information was received, no payment was made, yet the security was endangered. And if it was endangered then, on 7th January Mr. Bhure Lal gave the authorisation letter, on 24th I moved out, my constructive responsibility was for two weeks; And for four months, the Prime Minister as the Finance Minister keeps Fairfax. When I raised the issue, then he terminated it in May. On 11th March he knows it personally. If that is true, then has the Thakkar-Natarajan Commission indicted the Prime Minister for keeping Fairfax? Why didn't they question him? (Interruptions) Madam, the point is that if Japan asks some agency here to investigate about some payments, say in Maruti, some illegal payments, then the security of Japan gets endangered! It is a funny argument. And this Report has become a charter for the economic offenders, a Bible for them to read so that the Government can be paralysed after accepting it.

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Lastly, Madam, I would conclude where my friend Mr. Salve has concluded I will read out again. I think we have come to common conclusions, perhaps, with different contexts and different results.

I am reading from page 264 of the Thakkar-Natarajan Commission Report

"The leadership of the international community would not view the leadership of the country whose leadership is under a cloud with the same amount of respect and deference The leaders of the world would not conduct their affairs visa-vis leaders under a cloud with the requisite degree of trust and confidence which are essential for arriving at a mutually advantageous long term relationship. The voice

of such a handicapped country with such a handicapped leadership would become weak or inaudible or would not carry the same weight or inspire the same faith."

Madam, precisely we have got a leadership like this and we should get rid of that leadership. Only then the country is safe.

SHRI GURUDAS DAS GUPTA: Madam. .**

THE DEPUTY CHAIRMAN: This will not go on record.

SHRI P. SHIV SHANKER: Madam Deputy Chairman, I start with a question as to what exactly are we discussing here There are two aspects of it. One is the Commission, its working and the Report part of it. The second is the part of the Report which deals with the functioning of the Finance Ministry under Shri Vishwanath Pratap Singh which was taking the decisions, the decisions to engage a foreign agency. On the first aspect of it. I know that the guns are directed and will be directed from the other side. So far as the working of the Finance Ministry is concerned, I am aware that that will be left totally un-Fouched by the other side The irony of the matter is that if Mr V. P. Singh were to sit on this s.de, they would have gunned all of us, including him, but since today Mr. V P Singh has joined their ranks, therefore their ethical and moral values are good, bad, indifferent whatever it could be, anything against the Government we will sav, whatever has happened we will shield That shows what are the e'hos and values of those who are sitting on that side. That is how they are presenting the whole picture. Their values and ethos would come to be setu'inised by the people at large. While I will come to be diverse aspects where my erstwhile colleague had made references relevant or irrelevant both, matters which are not personally known to me, I will not be able to answer, but matters about which he has referred and I had at that stage itself claimed a reservation. I will make my submissions, I will certainly make them. But before that I would like to say a little briefly about the working of the Commission, in spite of difficulties how it worked and what is it that we have to say about the Fairfax Commission itself.

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Madam, if we see the report from pages 2 to 4, there is a reference of what was said at that time colleagues in the House of the hon. Member here. I am sure nothing will be said about that, because the situation has changed But it is they who raised the question how did you appoint? Did you try to know the background? what are the terms? What are payments? These are the issues that were also raised here. It was raised in that House and in this House and part of it is narrated here pages 2 to 4. It is this which led to the utlimate appointment because it were they who had been asking that a proper commission be appointed to go into the various questions.

I will come to the terms at a later stage because that is a mat'er where I have to answer my erstwhile colleague, but I would like at the outset to make the submission as to what exactly is the scope of the inquiry under the Commissions of Inquiry Act because certain of the aspects have been criticised, certain fur'her aspects would perhaps be criticised later and, therefore, I think I should proceed from this

Madam, it is a well-known fact that the Commission of Inquiry is neither a court not a tribunal. It is not prosecutorial. It is only inquisitorial. It is merely a fact-finding authority, which is to find the facts, and make a report to the Government. It has

^{**}Not recorded.

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[Shri P. Shiv Shanker]

two faces of approaches, one it can investigate certain facts and proceed with the inquiry if it likes, Hon. Members are aware that there is something like section 5(2) of the Act and I quote it for their benefit: "The Commission shall have power to require any person subject to any privilege which may be claimed by the person under any law for the time being in force to furnish information on such points or matters as in the opinion of the Commission maybe useful for or relevant to the subject matter of the inquiry and any person so required shall be deemed to be legally bound to furnish such information within the meaning of sec tion 176 and section 177 of the Indian Penal Code." Αt the outset. Commission proceeded to collect information as required Section 5(2). I would not like to go into the details of the provisions of the Act; maybe, somebody else goes into it. But subject to the rules that are framed by the appropriate Government, the Commission has also its own authority to frame the rules we look up at page 29 of this very Report, the Commission has framed the diverse rules, which is given in Rules 5 and 6 are rele-Appendix I vant. The Commission may, for the purpose of requiring any person to furnish...

SHRI JASWANT SINGH: The hon Minitser has stated that the Commission can frame its own rules, which is not in dispute. But the clarification I am seeking is, can the Commission frame rules which may be violative of the Commission of Inquiry Act?

SHRI P. SHIV SHANKER: I have not come to that: I am only reading the rule. I am glad you seem to be a good astrologer to foresee what I am going to say I will come to that.

5. "The Commission may for the purpose of requiring any person to

furnish information on such points or matters, as in the opinion of the Commission may be useful or relevant to the subject-matter of the inquiry in exercise of powers conferred under Section 5(2) of the Commissions of Inquiry Act, 1952, per sonally interrogate any such person on oath or otherwise."

Not only that a person under Section 5(2) could be called to furnish information but if they think fit, they can as well interrogate. This is the pre-liminary stage. Under rule 6,

"The Commission may also in exercise of powers under Section 5(2) of the Commissions of Inquiry Act, 1952, call for information on any subject by addressing communication to any person or authority. Such communication may specify the points on which information is sought and may embody interrogatories which may be required to be The Commission may answered also desire such persons to send affidavits in support of the information or answers given in response thereto if the Commission considers it necessary or expedient."

The Commission at the outset, as is clear from the Report itself, has used these rules for the purposes of gathering information by asking the parties, by supplying them the interrogatories and asking them to reply on affidavits I will read one more rule and I am done. That is rule 12(b):

"Only such parties as in the opinion of the Commission are directly concerned with or affected by the particular part or subject-matter with reference to which a separate and/or phased inquiry is being conducted may be permitted to participate at such inquiry. Persons who in the opinion of the Commission are not directly connected with the subject-matter of that part

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of the inquiry will not be entitled to participate therein"

That is where the answer is about the grouse of Mr. Salve when he said that we had made representation and the Commission hought, exercising powers under 12(b), that they should not allow them to appear. I would not like to go into it further. What I submit at this stage is that so far as the Commission is concerned, the Commission had the Act before it, had the rules before it for the purpose of collecting information. I would again get back to submit that it is only a fact-finding authority. It is neither a court nor a tribunal. It is not prosecutorial; it is only inquisiforial.

Having made my submission that aspect. I would like to submit that-where is it that the Commission has erred? They were saying about 8(b3; I will come to it at a later stage. But look at the way the broadside is being made against the Commission, though many hon Members that side say that they would like o maintain the dignity of the judiciary that they would not like to make any comments etc. Touch-me t t policy. But none the less, when it suits them, they can go to the extent of decrynig the very judges of the Supreme Court. That is their ethos. It is a question of timing, occasion, chance, They speak with different tongues. As I said earlier, if Mr. Vishwanath Pratap Singh were to be on this side, he would have been made a mincement with the choicest of epithe's of which they are experts. But the situation is different Therefore, it is now an attack on the sitting judges

What I would like to say is this. On my part, before I go into the other aspects, I would like to convey my compliments to the hon judges

who have taken so much pains for the purpose of bringing out this report...

DR. BAPU KALDATE: What an irony!

SHRI P. SHIV SHANKER: ...des pite the fact that they were working under great constraints. They themselves expressed it. It is not as if I am saying this. In fact, their apprehensions seem to be coming true What I would like to say is this. It is doubtful whether hereafter Chief Justice would ever agree to spare a sitting judge. After hearing what is being said from the side, it is doubtful whether Chief Justice would ever agree to spare any judge for any Commission or any sitting judge would accept such a type of assignment. I would like to fell you that is what exactly the Commission had to say on two occasions That is why I am saying that in spite of lot of straints, the report which has been submitted 1s praiseworthy. They have said on page 67. Thev dealing with the aspects of constraints They so on. were referring about the difficulties they had to come across in the working of the Commissions of Inquiry Act itself. This is what they have said:

"The conclusion accordingly is inescapable that as the Act stands today and the situation which prevails as at present, the purpose of appointing a Commission can be defeated and the work of the Commission can be thwarted if a person is prepared to adopt an intransigent course of action. Commission has with dismay distress realised the in-effectiveness of the concerned provisions in such a situation in the present itself as will be evident in the course of the discussion at the appropriate place."

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[Shri P. Shiv Shanker] At another place, on page 81, they come out to say:

"The Commission is impelled to place into focus these aspects so that when an occasion arises future, the incumbents of judicial office who are called upon to discharge such functions are....

SHRI K. VASUDEVA PANICKER (Orissa): Madam. Mr. Vishwanath Pratap Singh has gone away. Will you please ask him to come back? (Interruptions)

SHE PARVATHANENI DRA: He is not going to reply to every point

SHRI NIRMAL CHATTERJEE: Madam, he should be asked to sit here and he should also be the right of reply. (Interruptions)

SHRI P. SHIV SHANKER. Madam. I will continue reading. The Commission have said "The Commission is impelled to place into focus these aspects so that when an occasion arises in future, the incumbents of judicial office who are called upon to discharge such functions are not placed in an embarrassing situation."

"They may well refuse to undertake the assignment for the aforesaid valid reasons unless the levant statutes are suitably modified and the officials concerned assured of full protection from all quarters."

These observations were made by the hon. Judges in the context of the trial by the opposition, the trial by the newspapers and the trial by the magazines What unfortunate an situation that those who want to claim that they are defenders of the faith have to behave tnemselves in such a fashion that even Judges have a comment to say that in future it will not be possible for the sitting Judges to accept this type of office which creates embarrassment for them? I leavte this to them decide.

PARVATHANENI SHEI UPEN-DRA: Why did you cast aspersions against Justice R | N. Agarwal. (Interruptions)

SHRUP, SHIV SHANKER: I am not aware of him. In fact, I take the credit for having appointed him the Chief Justice even for five days. And what you are talking about him? I would like to tell you that the gentleman was reverted back during the Emergency as a District Judge. Afterwards, during the Janata time when he was appointed, he was given a notional seniority over a lot people even though he did not serve in the court. In spite of that, did not want to disturb him. please don't take it like that Apart from that, when we were debating the issue the other day, I have already given an assurance about the propriety of appointing retired Judges to the Commissions. The issues were raised by your colleagues on the other side. They were very vehement that such people should not be appointed I said that speaking for myself I might agree with that view, but we will have to evolve some formulae whereby in a situation like this we should know how we should act I was trying to say that I know that my friends on the other side have started or would like to criticise these two Judges, who, fortunately or unfortunately, are the sitting Judges But the point then is, they should not be hypocrites for saying that they have always tried to defend the dignity of the judiciary.

After having made the preliminary with reference to these Judges, that it may not be possible for the Judges to accept this type of assignments, I would go to the

main boints where they have been trying to find fault with the Commission. I have already said that it is a fact-finding Commission. As gards section 8-B where it is that a notice ought to have given, Madam, if one looks into the section itself, primarily it is a matter where the Commission itself has to decide, it is a satisfaction of the Commission. Section 8-B itself reads-I am going to explain it a little later—

"If at any stage of the fiquiry the Commission considers it necessary to inquire into the conduct of any person or is of opinion that the reputation of any person likely to be pre-judicially fected..." 111

These issues have to be decided by the Commission. What is the position in this case? The purpose the Commission as evolved was place only certain facts gathered by it in the course of the inquiry without giving any judgment on those facts where section 8-B is attracted. I am prepared to read about every. one who has been discussed in report. What is the finding? start with let me go ahead with Mr. V P. Singh himself. If you kindly look at page 176 of this book, where they say of all the questions. After raising eight questions, very serious questions pertaining to the functioning of the Finance Ministry of Government of India during tenure of Mr V. P. Singh, they have raised very disturbing issue and then they say - I would not like to read them because it may not be necessary - "all these issues clamour for serious attention from the point of view of the functioning of Central Government and from perspective of national interests, they cannot be tackled by the Commission having regard to the scope of the terms of reference. These vital questions therefore require to be tackled at the level of the Cenrtal Government in order to ensure that an embarrassing situation is created in future and the national interest is not jeopardised. I would like to ask one question. So far the matter of collection of facts congerned, namely that Mr. V. P. Singh orally ordered for the poses of appointing a foreign agency, that Mr. V. P. Singh did not know who that agency was till a very very late stage, that he gave unbridled powers to his officers so that they could go and engage anyone was it not the duty of the Finance M.nister to at least find out the party who is being engaged, what its antecedents are when it is now said on all hands that ex-CIA men were employed in that particular Nothing, so far as facts are concerned. These facts are not disputed Nobody is disputing these facts and it was only at a later stage when he moved to the Defence Ministry that he called for the file and made certain endorsements. That is I said that the basic approach, only approach of the Commission under the law is that it is a finding commission and it is neither a court nor a tribunal. It is only inquisitorial; it is not prosecutoral. I have made that submission and

am repeating it so that the matter becomes clear. It is on that basis that they raised certain questions. They have not said anything indicting Mr. V. P. Singh, then of course it was necessary that a notice should have been given under section 8B. Now where is the occasion? I have read section 8B for you In opinion of the Commission, it has got to go into it if it is going to affect his reputation But the very fact that hon. Members on the other side are going to praise him, his reputation is not being affected, because all of them have, I think, only one approach. I am sure every one — they have already started it - will sing the songs of praise in favour of Mr. V. P Singh. And still why do

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[Shri P. Shiv Shanker] they ask for a notice under section 8B? Where is the occasion?

Similarly, after collecting the facts in respect of other persons, they proceed to say: we would not like to go into it, whether it is Bhure Lal or whether it is Vinod Pande etc. So they have not gone to invoke section 8B. They thought, and felt that they were stonewalled by the attitude of some of the persons - be it Gurumurthy, be it Nusli Wadia, or be it Hershman. They thought that it would be meaningless. In fact, I very very vividly recall, that the lawyer for Mr. Nusl₁ Wadıa -- I think he was the lawyer for Mr. Gurumurthy also - pleaded at one stage to close the Commission. is what appeared in the papers Therefore, where is it that you say you have been found fault with? And why do you now say section of 8B? This is one aspect. I will come to certain aspects which he has raised at a later stage I would not like to go into them at this stage. Having made my submission on this aspect, I think it is better that I go straight to some of the points which have been raised.

Mr V P Singh goes to the extent of saying, referring to the statement of Mr. Brahm Dutt - and he said that I will bear him out and that is why I am answering it very clearlythat the Prime Minister said that the answers of Mr Brahm Dutt were inadequate That was the language Then Mr. V. P. which he used. Singh is said to have raised with him about the matter of Bachchans. Then, taking the totality \mathbf{of} matter, namely, the inadequacy of the answers of Mr Brahm Dutt and the issue raised by him, the Prime Minister is said to have spoken to him of a Commission to be appointed -and he said that I was tnere. I would like to tell you where We

erred Some of the things which he, perhaps, should not have said he has referred to, and in order to set the record straight we too will have to say certain things.

When this issue came up in the Lok Sabha—I would like to be clear-I was one person who said. "Throw the file on the Table of the House, forget about ıt". It Mr. V. P. Singh who persuadedplease do not forget, he was the Number Two man in the Cabinet and it is possible that he had certain hidden ambitions about which I can't say; I am no one to say anything; he is a great gentleman; I would not like to give him any certificate of whatsoever nature. What actually happened was, he persuaded Prime Minister that he should be saved, and at that time, every one of the honourable Members saying, "Look, what is the type that is running Government apparatus that you are engaging the CIA, you are engaging a foreign agency without going into the background, what are the terms, how much money has been paid, how did you engage them" and so on and so forth. All these questions were raised here in this House and the other House. I would like to bring to your notice that we were all persuaded and, because of him, we persuaded the Prime Minister that he should be defended Mr Brahm Dutt had to give the answers Ι saying this today with authority. If only mv colleagues were to agree at that time to throw the file there, the truth would have been nobody would have bothered. I would also like to tell you-and he should bear me out-that throughout I have been saying that no purpose would be served by appointing a Commission in a matter like this, and in spite of that the Prime Minister was persuaded by no less a person than Mr V. P. Singh himself saying that it would clear him. "It will

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'clear me Therefore, you appoint a Commission". I wish he should have For the last he and been here talked in my chamber and I told him, "Please don't think of a Commission because, to me it appears that a Commission's appointment will not proper". But then, he insisted it, and immediately thereafter had to go to the Prime Minister. Then the Prime Minister said, "All right, I yield. \mathbf{Mr} . Vishwanath Singh, if you think that is the only way by virtue of which you can get through the matter and if it is in

your interests, perfectly all right".

I would also like to tell you on the other question that he raised. We did discuss threadbare the terms of reference. He was party to it He is a man who was present, on more than one occasion, when we discussed, and the question arose as what terms of reference must made for the Commission? Perhaps, he should have been here to answer. He said, please take into consideration all the questions that the opposition parties have raised in the debate. If you kindly read pages to 4 here and also the debates which had taken place in the other House and in this House, you would come to know that it is exactly those issues which the opposition parties had raised that are the refe-

rence to the Commission. 7.00 p.m. Once you frame the terms of reference for the Commission, I would like to ask how you expect the judges to go beyond the terms of reference.

SHRI NIRMAL CHATTERJEE: Shiv Shankerji, what about that part of it to which he has made a reference, which he is prepared to lay on the Table? He wanted that part to be included

SHRI P. SHIV SHANKER: I would like to tell you that he has said that that was a matter between him and the Prime Minister. I am saying

everything that I know of. But that never came to my knowledge as a member of the CCPA. He was also a member of the CCPA There are four or five Members of the CCPA. We have discussed everything. this particular paper which, he said, he was prepared to lay on the Table, never saw the light of the day, so far a_s I am conce**rned**, I do not know what transpired between him and the Prime Minister. I am not aware of that. But there is no doubt about it that the Prime Minister had an implicit confidence in him anything he used to discuss with him, and he enjoyed confidence, and today he has turned out to be, "And vou Brutus'' What else is it?

. Mad-

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SHRI KALPNATH RAI Thou too Brutus.

SHRI P. SHIV SHANKER I would like to refer to another aspect. He was referring to Judges. I am only sorry about the way he has tried to paint it. I was not the Law Minister at that time. What had happened was that the CCPA was discussing. 1 am sorry to say this because has referred to certain things. they are not referred to it would appear as if they have not answered. In the meeting CCPA it was discussed. When it was discussed, the question came up, whether a retired Judge should be thought of or a sitting Judge. V. P. Singh, in his exuberance, thought that he had got to clear himself and said, "I want a sitting The decision was taken in Judge" the CCPA for appointing a sitting Judge on the Commission. After we discussed the problems, the Law Minister, Mr. Bhardwaj at that time, was asked to write a letter to the The letter was written Chief Justice only saying, "Please spare one Judge for the purpose of this Commission, like to have these and we would terms of reference which were sorted out by the CCPA". I would like to

[Shri P. Shiv Shanker]

say that the Chief Justice himself thought that in order to give credibility to a matter of this nature there should be two Judges. When he wrote back, he said, "I would like to have two Judges to preside over this Commission in order to give a proper credibility to the Commission before the people".

It is very easy for us to say at this distance of time. He has gone to the side of the other hon, Mem-Whatever word, each every word that would be said by my friend on the other side would be accepted as gospel truth by the Members on the other side, and whatever I say will not be accepted because I sit on this side. That is the story It is precisely this. At any point of time so far did he ever sav "Look I wanted the terms of ference generally about economic offenders" . I for one admire Misraji He very rightly posed a question: What is the central issue of whole thing? The central issue economic offenders The central issue. as he said, is that there should have been a proper investigation and enquiry with reference to how much capital is flying awa_v from nation I am entirely in agreement with him on this issue. I do know whether a commission can do it because I have my own doubts. I may not agree with that part of But there are other measures which have to be thoungt of Today my hon, friend on the other side is saying that this is the main issue I would like to ask him whether long as he was in the Government, except that he is saying now, has he said that this is the central issue He has not till today said it. I am saying this with confidence. today he has never said that wanted terms of reference generally about the economic offenders being inquired into, investigated into by the Commission, and that the same was not incorporated. At no point of time he said that,

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AN HON. MEMBER: He has said.

SHRI P. SHIV SHANKER: Today, he said, of course. Today he has said many a thing. I am not denying. I am saying that did he say that he proposed a term of reference. Please watch my words Did he say that he proposed a term of reference generally about the economic offenders and it was not included? At no point of time did he say this. He, of course, has been going about saying that the central issue is the economic offenders, because it suits him. Now the stage has been provided to him. say that. And Therefore, he will then I would like to ask . (Interruptions) He has by trying to rely on this has been saying (Interruptions)

श्री चतुरानन मिश्र : इकोनोमिक ग्राफेडर्स परइंक्कायरी कराइये।

श्री पी० शिवशंकर : मै इतन ही निवेदन करना चाहता हू मुझे यह ग्रंदाजा नहीं है

श्री चतुरानन मिश्रः ज्यो ही स्रापने कमेटी बैटायी वह स्रापको ्रस्त हटा देगे।

श्री पी० शिवशंकर : ऋ। प बुरा नहीं मानिये। मैं ऐसी बात नहीं कह रहा हूं। मैने इस हाउस में कहा था

If I can resign seventeen and a half yers of Judgeship, which is a secured life and this is always a temporary life; even a peon gets a notice, we do not get a notice — how can I worry about it. I have never worried about myself about being a Minister or not.

SHRI CHATURANAN MISHRA: If that class is attacked, then many heads in the Cabinet will roll.

SHRI P. SHIV SHANKER: I am one with you that there should be a proper inquiry with reference to the capital that is flying away from the country, but to say that the commission is the panacea, I am not prepared to accept. One will have to go into it. Of course, as a Member of the Cabinet, if you can give me some proper way for the purpose of getting at them, I am prepared to espouse that cause. I would like to tell you... (Interruptions)

श्री चतुरानन सिथा: अप गवर्नभेट से कहिये.

श्री पी शिवशंकर: ग्रन्थ सुन लीजिए। मै ग्रन्थम बडी फुर्सत से बात करने की तैयार हा ग्रन्थ बोलते बक्त ग्रीर विण्य-नाथ जी के बालते बक्त मै एक लयज भी नदी बोला

Therefore, you should allow me to speak What I am trying to say whatever credit my erstwhile colleague has tried to take - of course it has nothing to do with the Fairfax -by taking the names of eight to ten industrialists, Orkay, etc, saying that he has taken action-till yesterday he had been saying and he is on record also, that it is the Prime Minister's policy which he has implemented He does not want to give any credit to me as his colleague. After all, the Cabinet is collectively responsible I would like to tell you if something has been said about the Finance Ministry's working in this Fairfax Report, I hang my head in shame because I am also collectively responsible as a Cabinet Minister But then the situation is such where nobody knew, not even the Minister knew, what was happening; so much so not even the Finance Minister himself knew what happening. - -

SHRI KALPNATH RAI: No, he knew it.

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SHRI P. SHIV SHANKER: was the state of affairs. It is in this background that the whole Ministry was working. I would like to tell you - I would not refer to the guestion of papers-that the corrective actions on the economic offenders is a matter where no Government whatever nature - even if tomorrow Vajpayee J₁ or Advanı J₁ come to occupy on this side here, they cannot spare them because of the compulsions ofthe nation itself. We have got to take action. How can you be anti-national by being in the Government itself? But the misfortune about this particular case which also has to be highlighted and which I would very much respectfully submit has to be gauged in the proper perspective is: Is it fair for any Minister to side with a set of people whose leanings, are against a particular industry and act at their instance against one industry or two industries or three industries or whatever it is? To us every man who is an economic offender, is an offender There is question of siding with one against the other so as to see that we don't become vindictive. That is why take the oath that we will discharge our functions without fear or favour. It is a matter, I leave it him as to how he acted in all these matters,

SHRI NIRMAL CHATTERJEE Do you remember Mundra's case?

SHRI P. SHIV SHANKER: I was not born in politics when Mundra's case came up

The hon Member relied on what Mr. Vinod Pandey had written to the Commission by saying that before the Commission the Secretary has gone on record to say that he could decide the matter of entrustment of an issue to a foreign agency and it was not necessary for the Minister or the Cabinet

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[Shri P. Shiv Shanker]

to go into it. I would only like to submit that what else you would expect from Mr. Vinod Pandey except this answer before the Commission. Would he say that this should have gone to the Cabinet because he was an expert to advise Mr V. P. Singh? He was trying to make a capital out of this.

SHRI PARVATHANENI UPEN-DRA: The Finance Secretary gave that advice.

SHRI P. SHIV SHANKER: No, no, Mr. Vinod Pandey gave. That is precisely what my colleague will read if necessary. But I would like to tell you one thing on my part. .

SHRI PARVATHANENI UPENDRA Can I interrupt you for a minute? Mr. Venkitaraman an had stated "Whether the Prime Minister had to be consulted was for Finance Minister to decide There was no need to consult the Finance Secretary. It does not appear necessary to consult Cabinet or C.C.P.A."

SHRI P SHIV SHANKER: This is not with reference to the entrustment of the matter of agency that he was trying to say. I would like to say one thing and whatever it may be, speaking for myself, I would certainly praise these two officers for what they had been doing but certainly they deserve all condemnation for the manner in which they have acted in this particular case; otherwise when they were trying to catch these big sharks they were really doing great service. But they were acting in a fishy manner getting themselves involved with persons who have nothing to do with the Government be it Mr. Gurumurthy or Mr. Nusli Wadia It gives a clear imthat thev were trying to wreak vengeance against another big business shark That is not the concern of the officers. For what

have done in respect of other cases which have been cited by Mr. V. P. Singh, I congratulate these two officers, I would not like to mince matters to that extent. But then the is in this case the whole question Commission has gone to the extent of saying and it is on record, we know. that ex-CIA agents were employed. That man in the foreign country takes a threatening posture without supplying any information. I would like to tell the hon. Member who initiated the debate when he read about the Courier. What Du Pont had to pass on the information to the Government of India has been passed on through him. One copy was given to the Government and one copy was through him Except that, what is the information that has been given by that party and it is precisely for this reason that the Commission has said, "he has acted only as a courier." What is wrong in that? It is perfectly correct. In fact, I concede that the Commission in spite of doing its best has not been able to get at the root of the matter because it was impossible. As I said, the Commission was stone walled by the circumstances and I am sure, the Finance Ministry or the Government will have to take some further action to find out what was the truth. After this stupendous responsibiliy that was borne by the Commision, the Commission which was in the oddest circumstances, as I said was bearing all the trials by the press and the Opposition and in spite that, they have tried to do what hest they could and for this I once again am congratulating the Commission I am sure, the hon Members from both the sides would praise the manner in which this Commission has worked. Thank you.

THE DEPUTY CHAIRMAN: Dinner has been arranged for the hon Members. After 830 P.M., one by one, hon Members can go and have dinner and we can conclude this debate.

SHRI DIPEN GHOSH Madam Deputy Chairman, my colleague, Mr. Upendra, has to catch the flight which takes off at ten minutes past eight of the clock In order to enable him to take the flight, I give the floor to him! and then I will speak

THE DEPUTY CHAIRMAN: Shri Parvathaneni Upendra

SHRI PARVATHANENI UPEN-DRA: Thank you Madam Deputy Chairman, Madam, we are discussing an extraordinary report of an extraordinary Commission. I call the Commission extraordinary because at time when there are more than 11/2 lakh cases pending in the Supreme Court, two sitting judges were appointed as the Commission They laboured for eight months to prepare a report on matters which are already known to the Government and which were on the file and any Deputy Secof the Government of India could have prepared a report like this after going through the files.

The Vice-Chairman (Shri H. Hanumanthappa) in the Chair]

Secondly, it was an extraordinary Commission because it was a probe against a probe The Commission was probing into the modalities of another probe Thirdly, all accepted norms set for such Commissions have been bypassed perhaps for the first time. When I call the report an extraordinary report, it is because you always expect or wait eagerly for the report of a Commission But, in this case, the report was already anticipated. Therefore, it is an extraordinary report and also it confirms the doubts and apprehensions of the people when the Commission was appointed that it was expected to serve two purposes Both were political That is to bail out the Prime Minister from an embarrassing situation at that time and to smear the reputation of Mr. V P Singh The report was truly to the expectations.

Group Inc. SHRI B. K. GADHVI: And for this

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purpose, Mr. V. P. Singh wanted the Commission to be appointed. Is it not?

SHRI PARVATHANENI UPEN-DRA: Whatever it is.

SHRI M. L. FOTEDAR: On a point of information. There is nothing against you. Because you have raised a point.

SHRI PARVATHANENI UPEN-DRA: You have to give me special plane then

SHRI M. L. FOTEDAR: You have said that the Commission was to bail out somebody. The terms of reference regarding the appointment of Thakkar-Natarajan commission were drafted hy Shri V₁shwanath Pratap Singh himself. The Prime Minister should have dismissed Shri Vishwanath Pratap Singh immediately after the appointment of the Commission. (Interruptions)

PARVATHANENI UPEN-SHRI

DRA: It was a small mercy He waited for some time. The Commission has laboured so much on the procedural matters that the main issue was sidetracked. The Commission which bothered so much about the procedural matters in the Government of India, did not even cursorily touch the main point, that is the stashing away funds illegally in foreign banks There is not even a reference And the Commission was so eager to find fault with and it never tried to give any benefit of doubt to any of the The Commission persons involved very strangely devoted four chapters of its report to the moralities of a commission of enquiry, how Judges should be protected etc. etc. Not satisfied with that, it added a post script also I do not know what prompted them to do so Another pecularity of this report is, the Government's alacrity itself in placing it on the Table of the House and allowing discussion on it, when reports are lying with the

[Shri Parvathaneni Upendra]

Government for months and years together without any action, without even being placed before Parliament. The last peculiarity of this report is, in spite of the labour of the two eminent Judges, the report does not indicate any action. You cannot take any action. There is no follow-up action on this because there is no charge of violation of the Official Secrets Act. Nobody has been accused of any crime under the Cr P.C Therefore, there is no follow-up on this.

The very functioning of the Commission itself requires some mention here. Originally, the Commission was given three months' time. For nearly two months, until the 4th June. Commission had not even set up the office, not even started functioning from its office. The Commission accused others, Mr. V. P. Singh and the officials, of adopting a cloak-anddagger method. But the Commission itself has adopted the same process. When there was a demand for an open enquiry, it refused it. The entire thing was done in a hush-hush manner. And the questions put-I happened to see some of the questions sent to Mr. V P. Singh-were tendentious and they indicated that the Commission had already made up its mind and in support of it, it elicited some answers from the persons concerned. Mr. V. P. Singh has rightly pointed out the violation of the fundamental. basic, principles, the principles natural justice. The man whose reputation is going to be smeared. not given a hearing If they are today accused of bias. the Judges themselves are to be blamed and none else.

When we come to the findings they find fault with the engagement of Fairfax which the Government itself had justified in Parliament. They should have indicted the Prime Minister and the then Minister for Finance also for justifying it and keeping the same Fairfax enquiry going on for

several months even after it was known. They made so much fuss about the oral orders which I do not want to go into. Whatever little about the Government's functioning, there are so many issues on which there are oral orders. Oral orders are given particularly ... (Interruptions) when they have to be off the record. The Prime Minister must have himself given so many oral orders to the Ministers Today, I only pity. terruptions)

SHRI M L FOTEDAR: Only the Ex-Finance Minister issued that oral order.

SHRI PARVATHANENI UPEN-DRA: You are also a Minister and you are also functioning under certain ~ rules and regulations and constraints. If the Prime Minister gives you oral orders tomorrow, will you not follow them?...

SHRI M. L FOTEDAR Prime Minister never gives oral orders.

SHRI PARVATHANENI UPEN-DRA: Happy to hear it.

It is not only one agency, not only revenue intelligence, there are many other agencies of the Government of India which are observing this kind of confidentiality and there is nothing wrong in it I am amazed to find the Commission devoting pages and pages about the recordings that Mr. Vishwanath Pratap Singh has done after he ceased to be Finance Minister and when he was Defence Minister. What was the crime? When he knew that being auestioned the officers were and they were likely to be made the scapegoats or punished or commented upon adversely, it was the duty of any honest and sincere Minister to protect his officers And he has not backdated any remark He has put the date on which the file was sent and the file was sent after informing Mr Brahm Dutt about it. It was not backdated. And if he has confirmed his orders

in writing, you should appreciate his sincerity...

SHRI M. L. FOTEDAR: It was not backdated; it was postdated.

SHRI PARVATHANENI UPEN-DRA: How? On the day he received it, he remarked on it...

SHRI K. VASUDEVA PANICKER: Does it not amount to smuggling? The file was sent from one Ministry to another Ministry. Is it not violation of the rules of conduct and does it not come within the definition of smuggling?

THE DEPUTY CHAIRMAN: Please sit down, Mr. Panicker

PARVATHANENI SHRI UPEN-DRA: Mr. Vishwanath Pratap Singh has already quoted what Mr. Pande has said, in what circumstances the file was asked for and how he sent it after informing the then Minister of State for Finance; he did not send it surreptitiously; he sent it openly. And we should appreciate Mr Vishwanath Pratap Singh for his courage of conviction, his anxiety to protect the officers to whem he had given oral orders. It was his duty and if he had not done it. I would have called him names, I would have found fault with him...

SHRI M. L. FOTEDAR: I thing, if I remember it correctly, it is not the Minister of State of Finance who had sent the file to the then Defence Minister, but it must have been he Revenue Secretary after Mr. Vishwanath Pratap Singh had called for the file.

PARVATHANENI SHRI DRA: On pages 278 and 279, the Com. mission, while admitting that no paymade to Fairfax from ments were any quarter, laboured to justify,... (Interruptions) to prove why without payment that fellow should have worked. Except an inference, there was not even a shred of evidence any where to prove that any payment was made. May be, somebody might have made a payment or, somebody might not have made a payment. But there

was no evidence whatsoever. The Commission could have given a justification to it.

We are particularly surprised the amount of space given in the report for a justification of the theory of destabilisation and they come to the peculiar conclusion and they say. destabilisation of a leader is, in fact, destabilisation of the country the nation. And for that they give so many arguments and I do not know what names we should call them by, what adjectives we should use for such remarks Not only that. They laboured so much to justify that kind of a remark At one place they say, it would make the leader vulnerable, it makes the leader subject to blackmail I would like ask: Is there something wrong which will make your leader vulnerable and to be blackmailed by a man outside the country far Otherwise, why are you so much afraid? If you are clean, if there is nothing wrong in what vou have done, who should you become vulnerable and he blackmailed by somebody? Nobody can blackmail you if you are clean. That shows itself that there is a guilty conscience and is something wrong ... ruptions) .. Sir, I am really surprised at the behaviour of the Prime Minister in the entire episode. It is very unfortunate that a Prime Minister, who should protect his Ministers when adverse conditions come and when they are criticised. should behave like this. This has happened more than once. We know happened in the case of Mr. Arif Mohammad Khan when he was asked to speak on the Muslim Women's Bill. He was asked to oppose system and then he was dropped like a hot potato That is his character and it is unfortunate The Ministers should learn a lesson from this because, todav it may be Mr. Vishwanath Pratap Singh and, tomorrow it may be somebody else... (Interruptionse) ...

SHRI M. L. FOTEDAR You need not teach us any lesson. Alnterruptions) Don't teach us any lesson

Short Duration

Discussion on Justices

PARVATHANENI SHRI UPEN-DRA: If the Prime Minister cannot protect his own Ministers and swallows his own words to protect himself and to save himself and makes others the scapegoats, he is not fit to be the Prime Minister of this country . (Interruptions). ing said this.. (Interruptions) ... Having said this. Sir, I would like to make one comment about the behaviour of some of the officers. I am really surprised that in spite of his general orders, in spite of the general orders given by Mr. Vishwanath Pratap Singh, some of the officers have concentrated on certain firms and not initiated action against some others. That has given some scope for the Commission to comment adversely on their behaviour their involvement with the others and the pressures brought on them.

SHRI B. K. GADHVI: Just minute. With regard to the clarification which Mr Fotedar made, as you would see from page 155, it was Mr. Pande who sent the file It was the Revenue Secretary, Mr. Pande, who had sent the file to the Defence Minister and then he apprised Minister of State, Mr. Brahm Dutt because he asked for the file and said that the Defence Minister had spoken to him This is the version of Mr. Pande

SHRI M L. FOTEDAR: Yes.

SHRI PARVATHANENI UPEN-DRA: Anyhow, I was commening on the role of outsiders and I sincerely feel that it could have been avoided But there is also the other side this because an estranged wife, political rival and a business competitor are perhaps the best informers and this is the general opinion

and the Intelligence Bureau works therory. Therefore, they on this may justify this. But this have been avoided. But I must say that the lobbies for the various industrial houses are within the Gov-(Interruptions) ernment itself While the highest in the land favours industrial house...(Interrupone tions) ...

SHRI M L FOTEDAR: That may be in Andhra Pradesh.

SHRI PARVATHANENI UPEN-DRA: I can give you an example, Mr. Fotedar I can give you names ... (Interruptions) ... While one company has access directly to the Prime Minister, a rival has access to Minister (Interruptions) ... There fore, this is happenling. In the Government itself, both the lobbies are there.. (Interruptions) ...

SHRI PAWAN KUMAR BANSAL (Punjab). This is a baseless allegation (Interruptions). . Can he substantiate it?

SHRI PARVATHANENI UPEN-DRA. We know it. We know where Mr Nusli Wadia was two days and where Mr. Ambhani comes and sits We all know it. But our party, from the very beginning, has not taken sides and we have not taken sides in any of these rivalries of the industrial houses. We feel that action should be taken against everybody, whether it is Mr Nusli Wadia or Mr Ambhani But it is for the Government to take action... (Interruptions) .

I am coming to my point now I would like to know whether any preliminary report was given by Mr. Hershman because we repeatedly read in the newspapers that he had already submitted a report, that some information he had passed on and that he had a copy with him and we read in the papers that he continued to threaten, "I will reveal it, I will reveal it," Therefore, I would like to know from

the honourable Minister whether he has found anything on the files, some kind of a preliminary report, from Mr. Hershman or any other inforwhich he has supplied. 1 mation would like to know this thing. en February 5, Mr. Bhure Lal was called by the Prime Minister there was a lot of discussion and was minuted, we were told. what exactly was the information which Mr. Bhure Lal gave? I would like to know this from the hon. Minister.

Short Duration

Discussion on Justices

Sir, I only want to say that the way the Commission has functioned-I do not want to cast any aspersions on the Judges themselves, but the way it functioned-shatters the confidence of the people in the Commissions themselves And today we are criticising the Judges because know that according to article 121 and article 211 of the Constitution Judges forming Commissions are not protected; they are subject to criticism because you can criticise Commission's report We are criticising their functioning; there is nothing wrong in it. They are Commissioners: they are not protected. I would only say that on page 77 of their report- I will conclude with that-they quoted the famous Tamil poet Thiruvalluvar who wrote more than 2000 years ago in his immortal work "Thirukkural", that the burns caused by dreadful fire, even their scars, may heal but the wounds caused by slanderous words would never They should have remembered that while passing remarks responsibile people that the wounds and scars will not be healed for long.

Lastly, I would request the Government whatever happens with this Commission's report, tackle the main issue of the stashing away of hundreds of thousands of crores of rupees of public money illegally in foreign banks. Please come to the point. Please tackle that, without taking shelter behand this worthless report.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Bansal. (Interruptions).

श्री वीरेन्द्र वर्मा: वाइस चेयरमन साहब, कल के लिए ग्राप स्थमित कर दे ?

उपसभाध्यक्ष (श्री हेच हनुमनतप्पा): चेयर ने एन। उस किया है और भ्रभी खाने का इंतजाम हम्रा है, हिसकशन म्राप कक्लड होने दे। ...(ब्यवधान)

SHRI DIPEN GHOSH: You mentioning कि खान का इंतजाम किया गया है, तो बात यह है कि खाने के लिए तो **स**बको ... (व्यवधान) बठना नहीं है । दूसरा काम भी है। ... (व्यवधान)

उपसभाध्यक्ष (श्री हेच० हन्मनतप्पा) : जो इनकन्वीनेन्स सदस्यो की होती है... (व्यवधान)

SHRI DIPEN GHOSH: No. no. खाने के लिए हम लोगों को बैंटना पड़ेगा, एसा कन्नी हो है ग्रांट खाने के लिए घर में जाना पड़गा थह भी नहीं है। दूसरे राम भी है। . . (व्यवधान)

उपसभाध्यक्ष (श्री हेच वहतुमनतप्पा) : डिसक्शन के लिए बैठना है । . . . (व्यवधान)

श्री बीरेन्द्र वर्मा : कल च।र बजे से ग्राप्त बजातक निपटा दे।

SHRI M L. FOTEDAR: The matter is very serious, because somebody has been indicted by the court of the land. So we must condebate today (Interrupclude the tions)

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SHRI JASWANT SINGH: I want to make one submission, with your permission. My hon, colleague and friend, Mr. Bansal, will benefit if he initiates the discussion tomorrow. (Interruptions).

AN HON. MEMBER: It is an advice. (Interruptions) It is a request to you, Mr. Vice-Chairman, you withhold the discussion, postpone the discussion. (Interruptions)

THE MINISTER OF STATE THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI Μ. JACOB): The hon, Chairman earlier announced that this discussion conclude today. Then the Deputy Chairman also announced again that the d scussion will conclude. dinner is ready upstairs. The speakers are also ready. Kindly see that it concludes today. The speakers are also ready. Kindly cooperate and see that this is concluded today.

SHRI NIRMAL CHATTERJEE: In the Business Advisory Committee, when we drew up the programme, there were four hours given to Sati Bill and 4 hours to direct taxes laws. If these two Bills don't come, we have plenty of time till Wednesday.

SHEI M. M. JACOB: It is all coming.

NIRMAL CHATTERJEE: SHRI Direct taxes cannot come. There is enough time Therefore, our request can be acceded to.

SHRI M. M. JACOB: Everything is coming.

SHRI VIRENDRA VERMA: Tomorrow at 4 o'clock.

SHRI FAWAN KUMAR BANSAL: Sir, the Thakkar-Natarajan Commission of Juquiry comprising two sitting Judges of the Supreme Court was

set up when it came to light that Fairfax Group Inc, an American detective agency with CIA connections, was entrusted with investigation of some economic offences and Members of both Houses of Parliament took strong exception to what they termed as 'abdicating Governmental functions to an organisation of dubious connection' Sir, if we were to just glance through the debates of two Houses of Parliament, one feature would prominently emerge and that is that Members were indignant over the action of the Government in appointing Fairfax.

Sir, before this matter cropped up. the Opposition, bereft of any ideological issue, was desparately trying to raise one bogey or the other to embarrass the Government, but in vain. In that situation, Fairfax provided them an overdose of a drug which enfeebled the mind and weakened the thinking power and they launched a vituperative attack against the Government. Sir, the Prime Minister, committed as he is to an open Government, submitted to the apex judicial institution of the country and two stting Judges of the Supreme Court were entrusted with the task of inquiring into the entire gamut of understanding arrived at and agreement entered into with the Fairfax Group.

Now, the report of the Commission is before us. It leaves no room for doubt on certain crucial matters. Firstly, the Fairfax Group has strong CIA links which is known for indulging in destabilising operations several countries. Secondly, Fairfax was engaged orally without into confidence or even consulting the Cabinet or the Prime Minister and through the active intervention interested outsiders like Shri Nusli Wadia, Chairman of Bombay Dyeing Manufacturing Company. Shri S. Gurumurthy, a close associate both of Mr. Wadia and Mr.

Ram Nath Goenka, the proprietor of "Indian Express" and also Financial Adviser to the Express Group Newspapers. Thirdly, Sir, no quiry whatsoever regarding the antecedents or credentials of Fairfax was ever made, not even from Indian Ambassador in the United States and no importance was attached to the refusal of even a U.S. firm, CHEMTEX to make any information available through Fairfax and their willingness to deal only with the Directorate of Enforcement directly context, Sir, Shri V. P. In this Singh preferred to quote Shri Brahm Dutt to say that the Government was only interested in the information and not the informer, and the information went through the scrutiny of Intelligence If he were here, I would like to ask him whether the information which would have been made available on some future date by Fairfax could be put to such a test which he was advocating here now. Sir, Fairfax cannot be equated with an Indian informer.

The Commission has also come conclusion to valid that, if so, a self-assum-Ι may say person 1ike Mr. Hershman. ing the Chairman of Fairfax, not agree to work and incur expenses in the process only some contingent payment to be made under the Reward Rules of the Government of India on some future date. The only reasonable presumption that one can draw is that there was some collateral agreement and the name and the authority of the Government of India were sought to be used in order to gain access sources of information and thereafter to use the same to subserve some ulterior motive. In the process, the security of India, the security of our nation, the security of the land of our birth for whose dear sake forefathers had died, was exposed to serious risks...

SHRI NIRMAL CHATTERJEE: Sir, we cannot complete it today.

SHRI PAWAN KUMAR BANSAL: Sir. the Commission's Report vindicates the Government headed Shri Rajiv Gandhi and takes of the fact that at was the alertness of the Minister of State for Finance whose queries dated 17th February, 1987 initiated a process that ultimately uncovered the surreptitious dealings before any damage could caused. Sir, the Report diffuses the clouds of baseless suspicion raised by the Opposition over the Government of India. Yet, Sir, the Report saddens me like any other citizen the country because it brings to light certain sordid happenings that could play havoc with our country if the conduct of Mr. Hershman, his outbursts and his rambling threats are any indication.

Sir, what saddens me still more is the reaction of Mr. V. P. Singh to the Commission's Report. On 31st March, 1987, when one hon. Member put it to him in the Lok Sabha that if Shri V. P. Singh had engaged this foreign firm without the notice of the Prime Minister was Shri V. P. Singh prepared to take the responsibility for the same, Shri V. P. Singh got up immediately and said that he did share the responsibility. Today. when the Report as out, he takes strong exception to it and casts aspersions on the integrity and impartiality of two sitting Judges of the Supreme Court. He issues a lengthy press statement defending the roles of Shri Vinon Pande and Shri Bhure Lal and castigates the Judges for their Report. By implication, he defends the role played in this foul Mr. Nusli game by Shri Goenka, Wadia, Mr. Gurumurthy, and above all that of Mr. Hershman of Fairfax. AInterruptions). In this environment, does he still want the countrymen to believe that he is the sole repository of virtue fighting against corruption? On the contrary, Sir, if somebody said the other day that the Jan Morcha was in fact a Jaichand Morcha, [Shri Pawan Kumar Bansal] the present Report proves him right. Even today...

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): Not in good taste.

SHRI PAWAN KUMAR BANSAL · ...Shr₁ V. P. Singh justifies the engagement of Fairtax and I emphasis on this—he justifies the engagement of Fantax—by giving untenable and unsubstantiated analogy of the training imparted to our own men convenientl_v forgettorbeing criminally ignorant of the vulnerability in the former case where you cut off your own hands and place yourself at mercy of a foreign agency which has been held to be in league with people hostile to the Government It has been found that India Hershman was a person unworthy of reliance and here, Sir, permit me to quote from page 250 of the Report, and I quote:

"In any case he was not loya; to the Government of India and person thoroughly unrehable being entrusted with the work of a sensitive or confidential nature and for being conterred with authority to act on behalf of Government of India, for such a use the authorisation person can for purposes other than that for which his services were utilised and could resort to disinformation in order to cause detriment harm to its own employer in going to the length of threatening destabilisation of the Government from which it had secured the authorisation under a false pretext."

Sir, if we have a cursory look at the text of the Commission's report, the Postscript at page 289 thereof is in every sense of the word a part of the Report itself, and that of Chapter XVI, where the Commission's findings on the specific issues raised in paragraph 2 of the Notification setting up the Commission are enumerated. The Postscript is no after-

thought, but definitely an emphasis on the disturbing and disquieting teatures brought under spotlight as a result of the inquiry conducted the Commission. It 1safter thus Postscript that the Hon. Judges append their signatures. However, Shri V. P. Singh takes exception to this and criticises these judges for 'inserting' a written Postscript against him and grumbles further that that very Commission which wrote Postscripts asked him how he made a noting in the file subsequently. When he says this he perhaps wants us to forget that this noting was made by him on a file which no longer concerned his Ministry and was also in violation of the Government of India (Transaction of Business) Rules.

Sir, at is interesting but no coincidence that on the heels of Shri V. P. Singh's criticism of the Commission's report, comes the reaction of Fairfax itself. Its Vace-President blatantly terms the report as 'an effort to manipulate public opinion so that wrongdoings and truth will for ever be buried'. I am sorry that this is the language which our friends on the other side have also used.

Sir, the "Indian Express" which under Shri Goenka has some queer notions of self-importance and being the sole champion of the freedom of the press has brazenly and unabashedly termed the Commission's report as a massive perversion. For every grouse against the executive we turn to the judiciary but Shri Goenka accuses the Judiciary of 'felling all norms of justice and fairplay and the truth itself'. We see Shri Goenka incensed over the exposure of Shri Gurumurthy And his response to the report 13 understandable as 1s his conduct in not responding to the Commission's notice. This gentleman, the most honourable of the men, a towering figure fighting for the protection of democratic institutions, now chooses to tailor an editorial which accuses the Commission of blatent distortion of facts and spews venom against the Commission

in an effort to dole out falsehood to the public. In the process, he converts this newspaper into propaganda sheet for Fairfax and others hostile to the Government of India. He insists that the work of Fairfax was to give, not to receive, information, the threats and ratlings of Hershman again to the contrary notwithstanding. I ask if it is not its own battle, whose battle is the Express fighting? Is the Express fighting the battle of the people wanting to destablise the country? Sir, Mr. V. P. Singh has said that even a child would laugh at a situation because no money was paid to Fairfax, no information was received and still the judges say that security of the country was jeopardised Ιt 18 precisely here where the catch is. The question that looms large before the people is, why did Fairfax agree to work for the country without agreeing to looking for any remuneration? Why doesn't Mr. V. P. Singh say a word Fairfax, about Hershman's about strong links with the CIA, about Faitfax's strong links with the CIA? This point was not touched by Shri V. P. Singh. Is Shri V P. Singh not aware of the CIA's activities all over the world? Does he want people to believe that CIA is the greatest friend of our Country? If some one tried to befilend CIA for ulterior motive, he owes an explanation to the Countrymen. Sir, newspapers other than the Express have also written editorials on the Report and I wish Shri V. P. Singh had seen those. They all consider him to be one of the principal actors in the Fairfax diama and take note of the role played by Shri Goenka Mr Gurumurthy and Mr. Nusl₁ Wadia.

श्री राम श्रवधेश सिंह: वी अभी े सिंह के कहने के वाद कुछ बाकी है कहने की ?

श्री पवन कुमार बांसल : हां, ग्राप यहा पर पहले ग्राए होते सुनने को... (व्यवधान)

Sir, Mr V P. Singh has not said a word about the influence of outside

forces in running the Ministry at that particular point of time. People also today pose a question about the connection between Fairfax affair and the involvement of Expless in certain letters of the former President to the Prime Minister of the country. These are the questions which stare at us and have to be anwsered by those people including Shri Goenka who claim to serve the interest of the country by every action.

Speaking here, Shrı Vishwanatlı Pratap Singhji said that it was during his stewardship of the Ministry Finance that a company of Nusli Wadia was raided. But he forgot, or not probably choose to tell us as to what was the time when this raid was conducted, whether it was before the Fairfax plot was executed or after that, because if it was conducted before these happenings, it adds greater suspicion to the minds of the people Sir, because of constraint of time. I would...

8.00 P.M.

Sir, because of constraint of time, I would....

DR BAPU KALDATE: You can carry on till tomorrow morning. Why are you worried?

SHRI PAWAN KUMAR BANSAL: Sir, there are many pertinent questions which the Commission has posed and has cautioned the nation about dangers that may arise if intercorporate wars assume political ramifica, tions. We have been spared of the consequences of one such serious Government should attempt. The take a cue from the observations of Justices Thakkar and Natarajan and initiate steps to prevent similar occurrences in future The Government should also remove the lacunae in the which enable Shri laws existing Goenka, Shr₁ Gurumurthy and others of their ilk and with similar propensities to assume themselves above the law and violate it with impunity. The concluding postscript which I venture to add is that the enquiry into the Fairfax affair has proved the truth of an old adage 'All that glitters is not gold'. Thank you.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, at the outset, I put on record my protest against the manner in which, without consulting leaders of the Opposition parties and groups, it been has unilaterally decided to continue the debate beyond 6 pm., the normal time of adjournment of the House. I put it on record more so because the other day we were confronted with a situation when the House was adjourned before the scheduled time of adjournment without consulting the leaders of Opposi tion parties. Today, on the other hand, we are confronted with a diffesituation when a unilateral decision has been taken by the ruling party to extend the sitting of the House beyond the normal time of adjournment without consulting the Opposition parties. Therefore, I put on record our protest against this unilateral decision. Now, Mr. Vice-Chairman, Sir... should I stop? Let that session be over.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You carry on.

SHRI DIPEN GHOSH: It cannot be, (Interruptions). Three Ministers are having a session there. Let them complete their session.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Session will be there in one corner or the other. You carry on.

SHRI DIPEN GHOSH: It cannot be. (Interruptions) Sir, I start from where Mr. Shiy Shankar has ended

श्री कल्पनाथ राय : कल कहिये। श्री दीपेन घोष : बोलिये अप ने नेता को। मुझे क्यों कहते हैं। जो आपके नेता फोतेदार हैं, एडवाइजर है उनको कहिये। SHRI M. L. FOTEDAR: Mr. Gadhvi is the Minister in-charge. SHRI DIPEN GHOSH: Kalpnathji said 'kal kahiye', Therefore, I am asking Kalpnathji to ask his advisor Fotedar. He is doing all the business.

SHRI M. L. FOTEDAR: I am not... V

SHRI DIPEN GHOSH: Are you paying heed to Mr. Kalpnath Rai's suggestion?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You take it as an interruption and go on.

SHRI DIPEN GHOSA Mr. Vice-Chairman, Sir, you might recall that it was Shri Shiv Shanker who said that this Commission of Inquiry, the Thakkar-Natarajan Commission, was, in fact, a fact-finding Commission. Are you suggesting for an adjournment?

THE VICE-CHAIRMAN (SHRI')
H. HANUMANTHAPPA): No. no.

SHRI DIPEN GHOSH: Mr. Shiv Shanker stated that this Commission of Inquiry was a fact-finding Commission. (Interruptions). I will speak up to 12 O'clock because no time has been fixed for this debate. So, what fact or facts this fact-finding Commission has brought to light, that Mr. P Shiv Shanker has not stated. No other speaker also from that side was stated about this.

This report, Mr. Vice-Chairman, has bruight to light the total collapse of all governmental norms and procedures and bankruptcy of the administration where a big business house can remote-control the officers in the Government of India to act in their terms and to fall prey to foreign agencies.

DR. BAPU KALDATE: Is there the message to adjourn the House?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Where is the message?

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, much has been talked particularly from that side about the CIA, link of Fairfax with CIA, the security risk, the destabilisation of our

country. All these things have been talked about by the Members from the ruling party, including Mr. Shiv Shanker, a member of the Union Cabinet. The other day we heard in this House, when there was a question from this side about the veracity of Prime Minister's statement of giving a clean chit to CIA. After hearing George Bush in Washington, the Prime Minister himself had gone on record, saving that George Bush had stated that the CIA had no activities in India. and the Prime Minister stated in his words. I had taken George Bush on his words.

SHRI V. NARAYANASAMY: He stands by it.

SHRI DIPEN GHOSH: It is fine that you stand by it that CIA is not action in India.

SHRI V. NARAYANASAMY: Whatever the Prime Minister has said, we stand by it.

SHRI DIPEN GHOSH: Just try to understand. The Prime Minister had stated that he had taken George Bush on his words.

SHRI V. NARAYANASAMY: Yes, he believed George Bush.

SHRI DIPEN GHOSH: Then you find occasion even to believe George Bush about the CIA development.

SHRI K. VASUDEVA PANICKER: You are misleading the House.

SHRI DIPEN GHOSH: I am not misleading the House.

SHRI K. VASUDEVA PANICKER: You are misleading the House, Prime Minister did not say like that.

SHRI DIPEN GHOSH: I am not misleading the House, Mr. Chairman, I want, first of all, to make one thing clear. There is a book. You can have it. It is available in India.

"Veil the Secret Wars of CIA 1981-87" is a book written by one Bob Woodward. This book is available in Delhi. In that book, Mr. Woodward had alleged that a senior official of the Indian Government was a CIA agent. And today in the report which we are discussing, two sitting Judges of Supreme Court heading that Commission have gone on record saying that a decision could be taken by an officer without the specific knowledge, knowledge of the Finance Minister or the Prime Minister or the Cabinet about who was going to be appointed, what was his credential. Mr. Bansal has also stated about this Hershman and Faufax. It is we who demanded-it is true-whether before appointing Fairfax the credentials of that organisation was checked up or not. It is all the more true that irom the other side, they said: "No, we have not appointed, they were simply asked to act as informers and they are to be paid when some information will be made available to us". That is a different point. Mr. Vice-Chairman. But I want to say, because Mr. Shiv Shanker had stated that it was a factfinding Commission and this Commission had found out certain facts which disquieting to the extent collapse of administration, which says that such an important decision could be taken by certain officials without the knowledge of the Minister or the Prime Minister or the Cabinet and to the extent of appointing an organisation or agency which is an outfit of CIA. Here is a book written by Mr. Woodward saying that there was government official in the Central Government, who was a CIA agent.

Thakkar Natarajan

Report on Fairfax Group In:

There was another book that is also available in Delhi written by ex-US Ambassador to India-Mr. Moynihan. In that book, Mr. Moynihan had alleged that twice CIA had paid money the Congress—once to Mrs. Gandhi...

SEVERAL HON. MEMBERS: No. no.

Thakkar Natarajan
Report on Fairfax
Group Inc.

SHRI DIPEN GHOSH: You just read that book. I am referring to a book which is available in the market (Interruptions) It is a book titled 'The Dangerous Place' written by Mr. Moynihan, ex-US Ambassador to India. Mr. Vice-Chairman, please save me and protect me from some of the ignorant Members from the other side.

SHRI M M. JACOB. Mr. Dipen Ghosh, the author himself has denied it subsequently and that has appeared in the papers.

SHRI DIPEN GHOSH. I have referred to a book. That is a published book. That book is available in India. That is still being sold in Indian markets.

SHRI LAL K ADVANI (Madhya Pradesh). It is available in the Parliament Library.

SHRI DIPEN GHOSH: It is for the information of the learned Members from the other side. Tomorrow they an go to Parliament Library, ask for that book, read and come back to this House and challenge my version. Not before that.

SHRI M. M JACOB Mr. Vice-Chairman. (Interruptions)

SHRI DIPEN GHOSH: I am not yielding.

SHRI LAL K. ADVANI: They can certainly deny what Mr. Moynihan has written.

SHRI DIPEN GHOSH. They can say that. But till date they have not said it.

SHRI ALADI ARUNA alias V. ARUNACHALAM: To the best of my knowledge, the same issue was raised in the Lok Sabha earlier and it was denied. There is no need of raising the same issue now.

PROF. C. LAKSHMANNA (Andhra Pradesh): It does not matter. He is only citing a book.

SHRI DIPEN GHOSH-Mr. Vice-Chairman, what I am going to say is, the danger of the CIA engaging itself' destabilizing our country is real. Despite Mr. Bush's statement and our Prime Minister taking him at his word, it is real. Even if this Report did not state all these things about the CIA activities in our country, the fact that it is trying to destabilize our internal political system is real. But what is more disconcerting and more disquieting is-when the forces are very much active in destabilizing our country through various forces, somewhere divisive forces and somewhere fundaraintalist forces—the revelation of the collapse of our Administration, the rovelation of the bankruptcy of our Administration that such a foreign could be appointed without agenev having any record on the file, without the knowledge of any member of the Cabinet. That is an important point.

But the ruling party members, are not at all alive to the danger. I want Mr Bansal and Mr Kalpnath Rai to note. Mr. Shiv Shanker is not here. They are not at all alive to this danger, because these officers are now being proposed to be sent to Harvard for training. Mr. Vice-Chairman, Sir, the Minister of Home Affairs, Mr. Buta Singh is not here; the Minister of State for Home Affairs, Mr. Chidambaram, i, not here. ... (Interruptions). You will let me finish and then you will rise.

SHRI M M. JACOB: But we were agreeable for a discussion on that.

SHRI DIPEN GHOSH: I know. But I did not interfere with that. I am saying what is happening Many of them do not know that in the case of the public sector a new proposal has been mooted in the Government of India by Mr. Chidambaram, the Har-

vard returned Minister Sir, you know and particularly, senior Members like Mr. Ram Niwas Mirdha and Mr. Daibara Singh know, that in the early ififties, it was the New York Times which had stated that Harvard University was the outfit of the CIA And now, a proposal has been mosted by Mr. Chidambaram that officials of the public sector will be sent to Harvard training. And who will choose those officers? A batch of Professors from Harvard will come to New Delhi and they will select them. It is relevant in the context of this report, It is very relevant in the sense that the Report of the Thakkar-Natarajan Commission has revealed how the activities, with a security risk, are going So, I am telling you Today somebody has been found, Tomorrow some others may be found-if you remain alive.

SHRI V. NARAYANASAMY: Do you agree with the findings of the Commission?

SHRI DIPEN GHOSH: You wait. (Interruptions) ...Your leader has taught pou only to make noise to apply your brain.

SIRI V. NARAYANASAMY. I am putting a pointed question. Are you agreeing with the findings of the Commission? Don't think that you only know things We also know things.

SHRI DIPEN GHOSH: The anatomy of human beings does not contain only the throat. There is another anatomy which is above the shoulder.

SHRI V. NARAYANASAMY: You are not using that.

SHRI DIPEN GHOSH. In some cases that part of the anatomy of some of you seems to be the dullest.

Mr Vice-Chairman, the question is that Harvard Professors will come down to Delhi to take interview and

select senior executives in the public sector for being sent for training to Harvard, the outfit of the CIA. Those officials will come back to India and preside over the public sector undertakings in the national interest. The officers, the IAS, the IPS, the IFS officers who will be sent to Harvard for training, will come back and sit in the North Block and the South Block and elsewhere and take important decisions in the national interest. Before that they will be brainwashed by the CIA outfit, the Harvard University Mr. Vice-Chairman, now I am glad, I am happy that at least some of the Members on the other side have been alive to this issue. appointment of a foreign agency. I am not going to argue like Mr V P. Singh whether in other cases a foreign agency was appointed or not. It is true, Mr. Vice-Chairman, that they do not want any foreign agency to investigate about economic offences, but they want a foreign company to give certificate of honesty in respect of the Prime Minister and the members of family. The foreign company's President and Vice-President had all the way come down to India and appeared before the Joint Parliamentrry Committee to give a certificate of honesty to our Prima Minister and his family members.

SHRI M. L FOTEDAR: I deny it emphatically.

SHRI DIPEN GHOSH. And our Prime Minister has gone on record

SHRI M. M. JACOB Mr. Dipen Ghosh, he is on record that we do not want any certificate from anybody and that we are capable of looking after ourselves. (Interruptions)

SHRI DIPEN GHOSH: Mr. Vice Churman, I am not going out of the point.

SHRI M. L. FOTEDAR. Totally you are out of the point,

sising the danger. SHRI M. L. FOTEDAR: Just on a

point of information.

SHRI DIPEN GHOSH: I am empha-

Short Duration

SHRI DIPEN GHOSH: I do not require any information from you, Mr Fotedar

SHRI M. L. FOTEDAR: I am asking information from you.

Only those persons who went to the Swedish Embassy to represent their case, want a certificate from foreign agencies or foreign companies. It is not the Congress, it is not the Prime Minister, it is not the Indian Government.

SHRI DIPEN GHOSH: Again will get a chance Just listen. Mr Fotedar

I want to tell him to remain assured and satisfied till the JPC's report is placed here and we are given a chance of discussing that because the JPC report will contain that certificate because it has gone on the record of the JPC.

Mr. Vice-Chairman, Sir, I was enphasising on the danger of employing a foreign agency having connections with the CIA or the FBI or such countries which are hostile to our country's political system, economic system, all these things.

Sir, who is responsible for creating this state of affairs?

SHEI M. L. FOTEDAR: It is Mr. Vishwanath Pratap Singh.

SHRI DIPEN GHOSH: All right. I know. Three speakers have already stated. This report has stated that this is the state of affairs. But I quote from one particular point.

SHRI KALPNATH RAI: You are a CPM fellow.

SHRI DIPEN GHOSH: I am not disowning this report. Here is a gem of gems.

Thakkar Nataralan

Report on Fairfax

Group Inc.

"The reasoning appears to be less than convincing." Then it starts V saying:

"And the Government may well consider the need for such vital decisions being made at least consultation with the Prime Minister."

It means, if the Prime Minister was consulted, then the appointment of a foreign agency like Fairfax having connection with the CIA would not have gone wrong. But Mr. Vice-Chairman, Sir, what is the constitutional responsibility of the Prime Minister to Parliar ent' We are discussing the matter in Parliament. What is the Constitutional responsibility of the Council of Ministers to The other day when Parliament? Mr. V. P. Singh participated in about the counter-trade discussion deal, it was the legal luminary, Mr. Madan Bhatia who enlightened us about the collective responsibility of the Council of Ministers for an Executive decision of the Government. The Constitution says that the Council of Ministers is collectively responsible to Parliament. The Prime Minister is the head of the Council of Ministers, the Cabinet and of the Government. Any action, whether it was done in consultation with the Prime Minister or not, that is an affair to be decided by the Prime Minister and in his relation with the Members of the Cabinet. And if a Member of a Cabinet or a member of the Council of Ministers had done wrong, then the President could be advised to drop him as a Member of the Cabinet or a Member of the Council of Ministers But to Parliament, to Members of Parliament, to the nation, to the public, the Prime Minister as a leader, as the head of the Government, as the head of the

Cabinet, as the head of the Council of Ministers owes an explanation why and in what condition and in what manner and how this sorry state of affairs came about.

The Prime Minister as the leader cannot get away from the indictment made by this Commission. Whether consultations are done or not is their internal affair. If tomorrow Mr. Fotedar comes with a certain statement and thereafter Mr. Gadhvi or Miss Saroj Khaparde also comes out with a statement, how could we know whether she or he had consultations with the Prime Minister and thereafter are making statements? Until and unless another commission of inquiry was set up,...

SHRI B. K. GADHVI: Would you yield for a moment?

SHRI DIPEN GHOSH: Mr. Gadhvi, please be seated. You will have a right to reply. Until and unless another Commission of inquiry is set up and gives such a report, Members of Parliament or the people of the country will not be in a position to know So, I think for this state of affairs about which this Commission has commented in the postscript, the Prime Minister as head of the Government, as head of the Cabinet, as head of the Council of Ministers is one hundred per cent responsible. He cannot get away from it. So, I accuse Minister for bringing the Prime about this state of affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): This is not the first time you are accusing the Prime Minister.

SHRI DIPEN GHOSH: I know. Don't give me a chance because I am not going to accuse a fair lady like you.

I would have been happy if Mr. Shiv Shanker would have been here because he has gone on record saying that he was justifying the terms of reference and constitution of this Commission and not only that, he said that the Prime Minister and all the Cabinet members were persuaded by Mr. V. P. Singh to constitute this Commission of Inquiry so that Mr. V. P. Singh could be cleared.

SHRI M. L. FOTEDAR: That is a fact. Mr. V. P. Singh has not denied this.

SHRI DIPEN GHOSH: I am not Mr. V. P. Singh. I am Mr. Dipen Ghosh. A Cabinet Minister of Mr. P Shiv Shanker's stature has stated that the Prime Minister and all Cobinet members were persuaded. A person like Mr. V P. Singh who is now being indicted...

SHRI M. L FOTEDAR: He has

SHRI DIPEN GHOSH: You could persuade your Prime Minister and members of your Cabinet to do a wrong job? And this is your credibility. Look, you are in your own trap. This is the credibility of your Prime Minister. It was your statement. It was not my statement. It was your Mr. P Shiv Shanker's statement? "We were all persuaded, the Prime Minister was persuaded". You have no moral right to say and point out your accusing finger Mr. V. P Singh. If Mr. Shiv Shanker had stated, "we were all persuaded", that means you own ponsibility, you share the responsibility. Why do you fight shy to share the responsibility?

From this report the Commission has gone on record saying that the Prime Minister had called for this file on the 11th March and by that time I can presume by virtue of his

Shri Dipen Ghosh]

E 1 1

Short Duration

intelligence after going through that file he could know what was happening, what was being done, what was being cooked up? Until late May Fairfax was still on the roll of the Government of India when the Prime Minister, Mr Rajiv Gandhi was holding the charge of the Ministry Finance. So in view of the statement made by this Commission that it was wrong on the part of Government to appoint such an agency which ran the risk of destabilising our country, which ran the risk endangering our security, was kept on the roll of the Government of India from 11th March, 1987 to end of May when Mr Railv Gandhi was the Finance Minister So for that who will vouchsafe and who will give guarantee that during the tenure of these two months from 11th March to end of May when Fairfax was still kept on the roll of the Central Government when Mr Rajiv Gandhi was the Finance Minister important information, classified information and important documents were not passed on to that foreign agency? Who will give the guarantee?

AN HON'BLE MEMBER Mr. V P. Singh

SHRI DIPEN GHOSH: Why? V. P. Singh was not there. You could have dismissed Fairfax on the night of 11th March as soon as you came to know through that file and kept that file...

SHRI PAWAN KUMAR BANSAL No authority was given to Fairfax thereafter to collect any information as it was done earlier.

SHRI DIPEN GHOSH: How can you say?

SHEI PAWAN KUMAR BANSAL. See the Report,

SHRI DIPEN GHOSH: So, Mr Vice-Chairman, Sir, I am going to the last point What about the issues for which this Fairfax name was known to all of us? Even our learned Members on the other side including Mr B K Gadhvi did not know the name of Fairfax earlier, until Fairfax was pressed into service to give information about the economic offences committed by certain Indian firms and individuals, for violating FERA and amassing wealth siphoning off that wealth to some foreign banks This as the crux of the problem and they have conceded that the Opposition demanded about Fairfax They did not come out on their own with the facts about Fairfax. At least the Opposition should be given some compliments that such a dangerous agency or such dangerous practice or activities going on in the Government of India could be unearthed because of the Opposition's demand about Fairfax which was were pressed into service for information about economic offences. What about those economic offences? I know, the Minister will say, in the terms of reference, the Commission was not asked to about it but you cannot overlook the facts as a representative of the Government, as a Minister of the Government. I understand the limits of this Commission but you are not barred by that limitation, I mean the Government Somebody was telling about Nusli Wadia At that time, I said, it was a battle between the wife and mistress of the ruling party and they sometimes change the position also and I am not interested in either of them. But the fact is that big business houses are quarrelling with each other to get a greater share of the cake of the Government policy. There was a time when Government was only Reliance.

SHRI M. L. FOTEDAR you mean we are self-reliant.

SHEI DIPEN GHOSH. Ye_S there was time when Reliance was shut out and Bombay Dyeing given preference and about Bombay Dyeing, you know and I know, still one of the Members of the Council of Ministers has financial connections with it. When we are discussing this, the indicted Bombay Dyeing Chief was enjoying the hospitality of a cmber of your Council of Ministers n lar away from Delhi. The fact is that big businesses are fighting with each other. This is the rule of the game in the capitalist society. fart is that your Government - the Minister may be either 'A' today, or 'B' tomorrow or 'C' the day-aftertomorrow-is preferring a particular business house as against another. It is good that through this battle, some pieces of information have come out. Since Mr. Gadhvi is here, possibly, he will be called upon to reply. The other day, Mr. Kulkarni, a Member of the ruling party, stated how Rehance was being given concession after concession as against others. This House had the benefit of discussing all those things earlier also. So, it is this Government which encourages or patronises a particular big business house against another big business house at a given point of time. So, if anybody has to be responsible, it is the Government of India headed by Mr. Rajiv Gandhi. And if anybody should be indicted for enmeshing this country into this state of affairs, it is Mr. Rajiv Gandhi, the Prime Minister, who heads this Government now and who headed the Government at that time That is why, while concluding, I say that the Government of Mr. Rajiv Gandhi has no moral authority or moral right to stay in power for even a single second after this indictment of the Government of India. Thank you.

श्री कल्पनाथ राय : स्रादरणीय उप-सभाध्यक्ष महोदय, नटराजन ठक्कर स्रायोग ने प्रथनी इस फाइडिंग के माध्यम से पूरे देश की जनता और सभी राजनीतिक दलों को एक हो संदेश दिया है, "कहनी है एक बात हमें ये देश के पहरेदारों से, संभल के रहना देश के श्रदर छिपे हुए गद्दारों से। नटराजन और ठक्कर श्रायोग एएरे भारत को को ट-कोट जनता के लिए यही एक सदेश है।

श्री राम प्रवधेश सिंहः चोरो को कैमे बचाया जाएगा, यह इसमें लिखा हुन्ना है।

श्री कल्पनाय राय उपमभाध्यक्ष महोदय, 1194 में ज्याचंद ने मोहम्मद गोरी को हिन्दुस्तान पर हमना करने का मौका दिया श्रौर हिन्दुस्तान उसकी यद्दा ी के कारण गलाम बन गया। इसके बाद हिन्दूस्तान में ग्रमी चद की गढ़्दाी में ईस्ट इंडिया कंपनी ने 1757 में परासी के मैदान में हिन्द्रस्तानियो को हराया । उसके बाद 1757 से 1857 तक हिन्दुस्तान के राजे-रजवाडो, हिन्दुस्तान की जनता के दुण्मनो ने ईस्ट इंडिया कपनी की मदद की ग्रौर 1857 मे डलहौजी के नेतत्व मे हिन्दुस्तान पर हुकूमत कायम हो गयी। उप-मभाध्यक्ष महोदय, सवाल क्या है ? सवाल क्या है। राजीव गाधी की गवर्नमेट में जयचद के वंशज श्री विश्व नाथ प्रताप सिह सी म्राई ए के इशारे पर राजीव गाबी के तख्त को पलटने की कोशिण की । यही एक मवाल है जिस पर सवको विशार करना चाहिए। ग्रौर हिन्दुस्तग्न 1947 के बाद लगातार हिन्दुस्तान को साम्राज्यव दी ताकतें कमजोर करने की कोशिश करती रही है। जवाहर लाल नेहरू के दौर में भी हिन्दुस्तान को कमजोर करने की कोशिश की गयी। उसके बाद जवाहर लाल जी के मरने के बाद लाल बहादूर शास्त्री के जमाने मे हिन्दुस्तान पर पाकिस्तान द्वारा हमा हुग्रा ग्रीर उसके बाद इंदिरा जी के जैन न में जाति, संप्रदाय, उत्तर, दक्षिण ग्रादि के झगड़े खड़े कर हिन्दुस्तान को डिइस्टैबलाइप करने की कोशिश की गयी स्रौर हिन्द्स्तान कं। डिस्टैबलाई : इसे वाली ताकतो ने इदिरा गाधी का खुन किया। इदिरा गांधी ने 'म जाना पसंद किया मगर उन्होने खालिस्तान

[श्रो कलानय राध]

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बनने नही दिया भ्रौर हम हिन्द्स्तान के लोगों ने इंदिरा गाधी के बेटे को भारत का प्रधान मंत्री उनके बाद बनाया । खुद पालियामेट के लोगो ने इकटठा होकर उनको प्रधान मवी बनाया इमलिए कि भारत की एकता ग्रौर ग्रखडता सुरक्षित रहेगी उनके हाथो में । स्राप देखें कि इसने अपनी रिपोर्ट क्या दी है। सबसे बड़ा सवाल है हिन्द्स्तान में कि पोलिटिकल अनइस्टैबिलिटी पैदा करने वाले कौन है जिनका कि इस फैयर फैक्स की रिपोर्ट मे चर्चा है। पहले, विश्वनाथ प्रनाप दुसरे विदेशी नागरिक. नेशनल नस्ली वाडिया । न गनल, उसका बाप फारेन नेशनल और उसके मोहम्मद ग्रली जिन्ता, वाप का बाप हिन्दुस्तान को बाटने वाला. मोहम्मद श्राली जिन्ना । यह भूरे लाल कौन है। इलाहाबाद जिला के कलेक्टर ग्रौर विण्व-नाथ प्रताप सिंह के ब्लू म्राइड ब्वाय । जब ये उत्तर प्रदेश में मख्य मंत्री थे तो उनके प्राइवेट सेऋटरी ग्रीर यह विनोद पाडेय, गोरखपूर के रहने वाले। रोज हाथ दिखाते थे कि स्राप प्रधान मत्री 28 स्रप्रैल को हो ज येगे स्रीर फिर 30 स्रप्रैल को हो जायेगे ग्रौर फिर 8 ग्रप्रैल को हो जायेगे ग्रौर चद्र स्वामी, इंटर नेशनल ग्रामें डीलर खगोशी को दोस्त । इन सबने, दोनों ने मिलकर राजीव गाधी का तख्ना पलटने की कोणिश की। उनका नाम है विनोद पाडेय। उमके बाद एक है राम नाथ गोयन्का । राम नाथ गोयन्का कौन है ? राम नाथ गायन्का इंडियन एक्सप्रेस के मालिक, इंदिरा गाधी के खुन के प्यासे, काग्रेम की सरकार के खुन के प्यासे। यह ऋपने को समझते है कि हम हिन्दुस्तान को स्धारने वाले सबसे बड़े हम ही है। ग्रौर इडियन एक्सप्रेस के मालिक राम नाथ गोयन्का के नेशियल एडवाइजर गुरू मूर्ति । गुउ मूर्ति. विनोद पांडेय और भूरे लाल, सब मिलकर दो वर्ष तक रिलायेस के खिलाफ सरकारी फाइलों से डाकूमेट लेकर इंडियन एक्सप्रेस म छापते रहे। या यह सही नही है? ने विरोधी पार्टी को चेलेज करता हू। में पालियामेट से इस्तीफा दे द्गा। ग्राज

इस्तीका देने के लिये तैयार ह ग्रगर यह वात मही न हो कि गृह मृति और राम नाथ गोय का और विनोद पाडम और भूरे लाल फाइनेस मिनिस्टी की सभी फाइले ले जाते थे ग्रौर उन्ही फाइलो से इडियन एक्सप्रेस 1985 ग्रीर 1986 मे का गइट ग्रप लिखा जाता रहा रिलायेम लगातार कंपनी के खिलाफ। अगर यह बात गलत हो तो मे पालियामेट से इस्तीका दो के लिये तैयार ह। गः मित श्रौर राम नाथ गोयन्का ग्रौर जेठमत्रांनी। ग्राखिर यह जेठमतानी कौन है। इदिरा गाधी की हत्या करने वालो के वकाल । वह जेठमलानी ग्रौर गुइमृति यह दोनो हर्शमैन को लेकर मिलाते है तिनोद पाडेय से ग्रौर भरेताल से ग्रौर भरेलाल को हर्णमैन से मिलाने वाले, कौन। मैं पुछना चाहता हूं कि भरेलाल है या नहीं ? जेठमलानी है या नहीं ? गुण्मिति है कि नहीं ? नम्ली वाडिया है कि नहीं हर्शमैन कौन है ? वह मो आई ए० का डाइनेक्टर है सा ग्राई ग का ग्राफणट है। फेयर फैक्स में सी ब्राई ए के रिटायई जितने कर्मचारी है वे काम करते है । एक वो आई के जितने रिटायर्ड कर्मचारी है वे फेयर फैक्स ने काम करते हैं। यानि फेयर फैक्स ग्रौर ही ग्राइ सिक्के के दो पहल They are the obverse and reverse sides of the same coin Ĥ,

वताना चाहता हु कि हशमैन सी ťι ग्राह की मदद मे हिन्द्रस्तान कल सिम्टम को **डिस्टेबिलाइ** ज के लिए श्री रामनाथ गोयत्का, विश्वनाथ प्रताप सिंह, भूरेलाल, विनोद पाडे ग्रादि के साथ मिला ग्रौर इन लोगो ने श्री राजीव गाधी का तम्बा पलटने के लिए पडयहा किया ।

ग्रादरणीय उपसभाध्यक्ष महोदय, 13 मार्चको जो राष्ट्रपति ने राजीव गाधीको चिट्ठी लिखी, वह अभी परसो इडियन ऐक्सप्रेस मे छपी है, वह चिट्ठी मुलगावकर ने करेक्ट की । वह रामनाथ गोयन्का के घर पर लिखी गई। यह सारा झगड़ा शुरू होता

है 13 मार्च में । 13 म्रप्रैल को फेयर फैक्स बनाया गया, 12 जुलाई को विश्वनाथ प्रताप सिंह पार्टी में निकाले जाते है। यह माजिश थी कि राष्ट्रपति प्रधान मत्नी को बरखास्त करे ग्रौर श्री विश्वनाथ प्रताप सिंह है उनको प्राइम मिनिस्टर श्रपाइंट करे। यह थी साजिश, इस साजिश के मतहत सारा काम किया गया। यहा पर लंबी चौड़ी बाते करने के लिए विश्वनाथ प्रताप सिंह ग्राता है तो उसकी हिम्मत है तो इन सारे मामलों मे खली वहस इस पालियामेट मे होनी चाहिए । 13 मार्च को यह वावेला शुरू होता है। वह चिटठी कहा लिखी गई ? उसे मुलगांबकर इडियन ऐक्सप्रेस का ऐडिटर **लिखत है गे**स्ट हाउस, सन्दर नगर में राप नाथ गोयन्का के घर पर । इंडियन ऐक्सप्रेस का पुराना रवेया रहा है राजीव गाधी के खिलाफ । उसने कितने कारटन छापे हैं, उसमे राइट ग्रप लिखे जाते है। इनके पीछे मब विदेशी ताकते है। I salute Mr Thakkar and Mr. Natafrom this Parliament. rajan मैं सैल्यूट करता हू नटराजन ग्रीर ठक्कर को जिन्होने भारत को डिस्टेबिलाइज होने से वचाया है और भारत की करोड़ो करोड़ जनना ने कहा है कि भारत की स्राजादी को खतरा पैदा करने वाले ग्रौर ग्रम ीकी साम्राज्यवादियों के पपेट प्राइम मिनिस्टर बनाने की जो ोजना बनी थी । मै भारतवासिय वचो **कहता** विश्वनाथ प्रताप सिह in the Cabnet of Mr. Rajiv Gandhi. मैं माग करता ह राजीव गांधी से कि वह विश्वनाथ प्रताप सिंह के सी ग्राइ० ए से संबंधों की जाच कराए।

श्रो सत्यपाल मिलक (उत्तर प्रदेश):
मान्यवर, मेरा एक व्यवस्था का प्रश्न है।
इ.स. सम्मानित सदन के किसी सदस्य को
बिना किसी प्रमाण के क्या उचित है?
क्या यह रेकार्ड में जाएगा?

इसके फौरन वाद मैं भी कई नाम कहूंगा तो ग्राप मुझे नहीं रोक सकते। ग्राप इस पर व्यवस्था दीजिए। यह इस सदन की परपरा नहीं है।... (व्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down (Interruptions) Please sit down.

SHRI PAWAN KUMAR BANSAL:
It should go on record (Interruptions)

It is a shameful thing (Interruptions)

It should be on record

SHRI SATYA PAL MALIK: Should it go on record? (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): All of you, please sit down (Interruptions). Please sit down (Interruptions).

SHRI MIRZA IRSHADBAIG: He has every right to say this; it should be a part of the proceedings. (Interruptions).

(Intrruptions)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) Please sit down.

SHRI SATYA PAL MALIK: No,... (Interruptions).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are not listening to me, Mr. Malik (Interruptions).

श्री सत्यपाल मिलक हम वैठने वाले नहीं है। मैं नियम की बात करता हूं। (ज्यवधान) मै ग्राप से नियम की बात कर रहा हूं। (ज्यवधान) मै जात कर रहा हूं। (ज्यवधान) मै कहता हूं कि प्रधान मंती* है इसको भी रिकार्ड ने रिखारे। मै जानना चाहता हूं कि यह रिकार्ड में गया या नहीं? (ज्यवधान)

^{*}रेकार्ड नहीं किया गया।

उपसभाध्यक्ष (श्री एच हन्मनत्या) श्राप बैठेतो मैं बोत्ना। Actually, V. P. Singh is the subject-matter of discussion Because of the report, the CIA is also a subject-matter.

SHE! SATYA PAL MALIK: But you cannot. (Interruptions). This cannot go (Interruptions)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): This is a discussion on the Thakkar-Natarajan Commission where V. P Singh, and Fairfax have been referred to . (Interruptions)

SHRI LAL K ADVANI: Mr. Chairman, Sir, you pointed out...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). I subsequently corrected it.

SHRI LAL K ADVANI: The subject-matter is Mr V. P. Singh, CIA, Fairfax, etc. But I have been listening very carefully when Mr. Shanker was speaking. And frankly said that what has been said in the Commission is a comment not merely on Mr. V P. Singh. It has been the Finance Ministry and a member of the Cabinet he felt guilty for all that has been said about the functioning of the Finance Ministry. So if any Member is supposed to accuse any hon. Member of this House as being a * I would say that that right accrues to all other Members, and then one can allegations about the Prime Minister also. (Interruptions) My submission is that it should be struck off the record. (Interruptions)

श्री सत्य पाल मलिक ग्राप मुझे नियम बता दीजिए (व्यवधान)

श्री मोर्जा इशदिबेग जब ग्रापको कहे तब ग्राप बोलिये।

श्री लाल कृष्ण म्राडवाणीः सवाल यह है कि यह तरीका ठीक नहीं है। भगर म्राप एक को एलाऊ करेंगे तो दोनों को एलाऊ करना पड़ेगा। एक को ग्रापक दे कि एलाऊ करता हू ग्रीर दूसरे के वारे में कह दे कि नहीं एलाऊ करता हू तो यह नहीं चलेगा। सङ्जेक्ट मैटर पूरी गवर्न मेट है प्राडम मिनिस्टर प्राइमर्ली रिसासिबल है। (व्यवधान)

SHRI DARBARA SINGH: On a point of order. When Mr. V. P. Singh was speaking I asked him whether it was known to him that Hershman was known to everybody as an ex-Director of CIA and that he engaged all the persons who were connected with the CIA, he told me: shut up. (Interruptions) I told him: I know what he was doing. I am not telling him what he was. But I am going to say on principle what he has done as a Minister. He cannot shut up anybody; he will be shut up. (Interruptions)

श्री लाल हण स्रडवःणं शट-ग्रप भी रिकार्ड से निकाल दीजिए।

श्री राम अब्धेश निह मेरा प्वाइट आफ श्राडंर है। प्वाइंट आफ आईर यह हैं कि कमीणन की रिपोर्ट हमारे सामने है इसमे क्या कमीणन ने वी पी. सिह की कही कहा है श्रीर श्रगर इसमें नहीं कहा है तो आप क्या शिसी की इजाजत देगे श्रीर श्रगर देगे तो ैं कहा चाहता हूं राजीव गांधा है। 9.00 p.m.

इसलिये पहले मै यह कहूंगा कि* यह िकार्ड पर जाना चाहिए ।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Such unparliamentary expressions are ruled out. As such, they will not be recorded.

श्री कल्पनाथ राय: ग्रादरणीय उप-सभाध्यक्ष महोदय मै बीर्गा सिह के बारे में एक ही बात कह सकता हूं--

^{*} Not recorded.

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हजारों ख्वाहिशें ऐसी कि हर ख्वाहिश पर दम निकले,

बहुत निकले मेरे ग्ररमां, फिर भी कम

निकलना खुद का आदम से सुनते आए थे, लेकिन बहुत बेआबरू होकः तेरे कूंचे से हम निकले ।।

यह उनके बारे में कहा जा हकता है। भ्राडवाणी जी यहां पर बात करते है। मै यह बात प्रेम काफ्रेस में कहा थी कि *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I have already ruled it out. Please don't repeat it.

SHRI MIRZA IRSHADBAIG: He is quoting from his own speech.

औ कहरनाथ राय: ग्रापको याद होगा, जब हिन्दुस्तान में वंगलादेश की जग ह थीं तो यह बात सामने श्रा कि हिंदुस्तान की कैबिटेट मे सी०प्राई०ए०का आदमी है इन्फार-्शन स्टेंडिंग एविडेन्स है। श्री ग्राडवाणी जा केवि-नेट्के ^{झं}त्री रहेहै। पे उनसे पूछना चाहता हुं ्रिया फेयरफेल केसी की नियुक्ति क विनेट की रप्रवल से हुई थी ? तथा प्रोइस मिनिस्टर को फैयरफेक्स के बारे मे कोई जानकारीदी गईथी। क्यापब्लिक को फेयर-फैक्स के बारे में कोई जानकारी दी गई थी? क्या फेयरफेस्स के बारे में ग्रौर उसकी नियक्ति के बारे में प्रधान मंत्री से रायली गई थी विया फेयरफ क्स की नियुक्ति से पष्ठते हमारे देण कि इंटेलिजेन्स एजेसियों, **श्र' ई**ंबी राया इ।यरेक्टर, इंटेलिजेन्स से पूछा गयाया? कौन दनियाका प्रधानमंत्री इन बातों को बर्दाश्त कर सकता है ? मैं पूछना चाहताह कि श्रमर जांच करनी थी तो वया पहले आई वी , रा और दूसरी इटे-लिजेन्स ऐजेन्सियों से जांच करने के लिए नहीं कहाजाना चाहिए था? जबवेकह देते कि इसमें विदेशी एजेन्सी की जरूरत हैं तो उसके बाद को विदेश की एजेंसी के बारे में सोचा जा सकता था। क्या फेयर-

फेक्स के एन्टेसिडेन्ट्स ग्रीर ग्रन्य वातो के बारे में कोई विचार किया गया? या क्राप्तो यह जानकारी नहीं थीं कि क्राप जिस भ्रमेरिकी एजेसी को नियुक्त करने जा रहेहै वह साम्राज्यवादियों की एजेसी है? क्या ग्रापको इस बात की जानकारी मही थी िसाम्राज्यवादी ताकते लगातार हिन्दस्तान को डिस्टेबिलाइज करने के बोशिश दरते रहे है ? क्या लगातार हिन्दुस्तान को डिस्टे बिल।इज करने क कोशिश नहीं की गई है जिसकः साजिश से तीन वार हिन्दुस्तान पर हमला हुआ, जिसकं साजिन से, अमेरिका की साजिश से, खालिस्तान का झगड़ा हिन्दु-स्तान मे पैदा हुन्ना ? क्या अ।पको इस बात का पता नहीं था कि पेथरफैक्स मे सी म्राई ए के एजेंन्ट काम करते हैं, उसके श्राफिसर सी श्राई ए के लोग है? क्या ग्रापको इस बात की जानकारी नही थी कि हर्शमैन हिन्दस्तान मे डा हैरिस ब -कर ही आया अर्रे नेर्य ३ न्ल के ही ठहरा? मै कहना चाहता हं कि श्रोबराय होटल में विनोद पार्ट ग्रौर भरे लाल ग्रौर वी पी सिंह की ाई मुलाकाते हुई। हर्णमैन की वी पी सिंह से कई मुलाकाते हुई, वी पी० सिह हर्शमैन से कई बार मिले। भरेलाल ग्रौर विनोद पाडे ग्रौर वी पी सिंह हर्ष मैन से कई बार मिले। इन्होने न्नापस मे एक दूसरे को मिलवाया। मै यह कहना चाहता हं कि श्री राजीव गाधी का तख्ता उलटने की परी कोशिश की गई। ये विदेशी एजेसियों के माध्यम से श्री राजीव गांधी की सरकार का तख्ता उलटने क कोशिश की गई। यह बहुत नाजुक परिस्थिति है, बहुत गम्भीर परिस्थिति है। केवल नारेबाजी ग्रौर भाषणावाजी **से** कार ही चलेगा। इस प्रत्य से आह सस्तीलोड प्रियता हासिल न्ही र सन्ते हैं। हमारे प्राप्तिस्य मिल अपन वात करते हैं । लेकिन श्री सोमनाथ चटर्जी, **क**म्युनिस्ट पार्टी के नेता पालिया मेंट मे कहते है कि

"Whether it was a fit and proper concern or what are its connections with the American agencies like CIA and FBI, it appears nobody knows. Now, therefore, a concern from an imperialist country like

Not recorded.

[श्री कल्पनाथ राय]

America has been chosen to investigate into very serious matters concerning our economy. strongly express our opposition to the selection of this type of an agency and for that matter agency from a country whose ability to destabilise through diverse means, governments and in other countries, specially ours is well-known Therefore. this is my emphatic protest against this attempt . I would like to know as to the level of the government at which the decision to appoint the agency was taken. Was it at the bureaucratic - Secretaries level? Or was it taken at Minister's level? Or was it at PM's level? The mistake of Mr V. P. Singh, it appears now, is that he had taken the help of an American concern, he should have done it through his own agency"

यह सोनाय चटर्जी थे जो कम्युनिस्ट पार्टी के पे। लिट ब्यूरो के मेम्बर है। श्रादरणीय उपसभाध्यक्ष महोदय, कम्युनिस्ट पार्टी ने हिटलर का ममर्थन किया लेकिन जब हिटलर सत्ता मे ग्राथा तो उसने लाखों कम्यनिस्टों की गरदन धड़ से अलग कर दी। कम्युनिस्टों ने चिली में लडाई का विरोध किया, इन्होने सिंहानुक का विरोध किया। कई देशों में इन्होंने प्रतित्रियावाद। ताकतों का साथ दिया है योर इस लिये दनिया के कई देशों में ये कतल हये है, लाखों कि. सख्या में कतल हुए हैं। इन्हें अक्कल बहत देर के बाद आती है। 1942 मे कम्युनिस्टो ने गांधी जी को, पंडित ज वाहर लाल नेहरू को साम्राज्यवादी एजेन्ट कहा और इन्होंने ग्राजादी की लड़ाई का विरोध किया। जिस देश में पुवरेस्ट पापुलेशन सबसे ज्यादा है वहा यह पार्टी सबसे वीकेस्ट है । कम्युनिस्ट पार्टी के ग्रदर मानसिक दिवालियापन बढ़ गया है। ग्राद-रणीय उपसभाध्यक्ष महोदय, गीता मुकर्जी सी पी ऋगई ० कहती है कि :

"First, I fully agree that employing this American agency is

not to the best interest of our country as it transpires . . I would like to know how this appointment was made "

कम्यानस्ट पार्टी की गीता **मकर्जी** पालियामेंट म यह कहती है, सी० पी० एम_{ें} की पोलिट ब्युरो के मैम्बर **ध**ह कहती है, अ। दरणीय उपसभाध्यक्ष महोदय, जो सबसे वडी बात है वह यह है कि जो टर्म्स श्राफ रेफरेन्स किसी कमीशन का बनाया जाता है Who drafted the Terms of Reference? वी पी सिंह नेयह टर्म्स ग्राफ रेफरेन्स इस टर्म्स ब्राफ रेफरेन्स के तहत कमीशन ने ग्रपने फैक्टस फाइडिंगम किये। किसी भी कमीशन का जज वही फैसला करेगा जिस तरह से उसके पास फैक्ट्स **भ्रा**येगे, चार्ज स्रायेगे । भ्रादरणीय उप-सभाध्यक्ष महोदय, मै ग्रापस यह निवेदन करना चाहता ह कि ग्राज सारा देश यह जानना चाहता है कि ट कर-नटराजन जो मुप्रीम कोर्ट के जज है वे क्या कहते हैं। इसको आजहर हिन्द्स्तानी जानना चाहता है। मान्यवर, यह कहकर नै प्रपनी बात समाप्त करूगा।

'In the engagement of Fairfax, a foreign private detective agency, due care had not been taken to protect the larger national interests. On the other hand, the engagement had been done with the help of other interested parties without exercising even minimum care and caution

The engagement of Fairfax without the prior consent of the Prime Minister and the Cabinet is a matter of concern because the engagement of a foreign agency without due safeguards can even lead to exposing the country to grave security risk

The engagement of a foreign agency without consulting the Council of Ministers is an impropriety as it is violative of the principle

of collective responsibility of the Cabinet."

The engagement of a foreign agency for investigating matters affecting the country, the Government and the citizens, would be tantamount placing the investigation not in the hands necessarily of the foreign private detective agency but possibly in the hands of the Secret Service or Intelligence Wing of the country to which the foreign agency belongs Consequently, the Intelligence Wing of the foreign country could make use of the material gathered during the investigation for manipulating things in such a way as to suit its own political ends, including the destabilisation of India

श्रादरणीय उपसभाध्यक्ष महादय. यह कल्पनाथ राय नहीं कह रहे हैं. श्राडवाणी साहब नहीं कह रहे हैं. हमारे सत्यनारायण रेडडी साहब नहीं कह रहे हैं, यह जिस्टिस श्राफ इंडिंग कह रहे हैं जिनका कोई पोलिटिक्स से कोई मतलब नहीं है। उनकी फाइंडिंग श्रीण उनकी बातों पर विश्वास नहीं करने हैं। हर काम को पोलिटिक्साइंग करते हैं। हिन्द्स्नान की एकता और श्राखण्डता का क्या होगा ? सबसे बड़ी चीज जो कमीशन ने कड़ी है वह है—

Once a foreign detective agency is officially authorised by the Government to investigate the affairs of its citizens and industrialists, the Government ceases to have control over the foreign agency as it would not be governed by the Indian laws or be subject to the jurisdiction of the Government

यह जस्टिम नटराजन कहते है। इसमें भी गंभीर बात है जो हमारे जजेज ने कही ₹ है—-

The engagement of Fairfax was illegal because under the Foreign Exchange Regulation Act, 1973, the engagement of a private person or

agency, whether foreign or internal, for conducting an investigation under the said Act 15 not permissible as per the provisions of the Act. The engagement of Fairfax would itself amount to the creation of an agency. But even if it were not so, the utilisation of the services of Fairfax would be illegal because the Foreign Exchange Regulation Act. 1973 does not permit securing of the assistance of any foreign agency.

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महोदय , ग्रादरणीय उपमभाध्यक्ष ग्राखिर डिबेट किस वात पर हो रही है ? यह राष्ट्र की एकता ग्रौर ग्रखण्डता को सवाल है। श्राडवाणी साहब हरे विष्-वास है कि राष्ट्र की एकता ग्रोर ऋखण्डता को स्राप जैसे लोग खतरे मे नही डालना चाहेगे। स्रापको मालम है कि विजारत के बहाने इस मल्क में ग्रग्रेज ग्राया ग्रीर उसने भारत पर कब्जा कर लिया। एक कम्पनी ने हमारे देश पर कब्जा कर लिया। हमको इतिहास से सबक लेना चाहि । श्रापके और हमारे ग्राधिक सवालो पर मतभेद तो हो सकते है लेकिन जहा तक देश की एकता ग्रौर ग्रखण्डना का प्रक्न है इसको हम कभी खतरे मे नही डालना चाहेंगे। करोडों के बलिदान से करोडों शहीदो के वलिदान में लाखो शहीदों के खन से जो स्राजाटी का पौधा पैदा हम्रा उस पौधे के जवाहरलाल नेहरू ग्रौर गाधी जी बीज थे जो उसके पंड बने, इन्दिश जी उस पेड में फल पैदा हर्ड ग्रव राजीव गांधी को उस पेड की रक्षा करनी है। भारत की कोटि कोटि जनता से मै ग्रर्पाल ग्रा^इये ग्राज हम प्रतिज्ञा करे कि विदेशी ताकतों को हम हिन्दुस्तान की सरजमी पर नही श्राने देगे ग्रौर राजीव गाधी के नेतृत्व में भारत को शक्तिशाली ग्रोट सम्पन्न राप्ट्र बनाएगे ताकि न हिन्दस्तान की गक्षा कर सके विश्वशान्ति ग्रौर विश्व-विकास मन्देश दे मके। धन्यवाद।

श्री लाल कृष्ण ग्राडवाणी: उपसभा-ध्यक्ष महोदय मझे एक निवेदन करना है। सदन ग्राज काफी देर तक चल

Thukkar Naturajan Report on Fairfax Group Inc.

थि। लाल : प्ण आडवाणः।

सकता है ग्रौर ससदीय कार्य मंत्री ने हम लोगों के भोजन की व्यवस्था की है इसके लिए हम उनके प्राभाी है। मै उन से निवेदन करना चाहुंगा कि हमारे कारण यहा के कर्मचारियो ग्रौर ला इब्रेश के कर्मचारियों को देर तक बैठना होगा उनके भोजन की भी चिन्ता करें। जहां तक मेरी जानकारी है भोजन का इन्तजाम उनके लिए नहीं है यह केवल एम पीज़ को मिलेगा। म चाहुगा कि इसे मामले मे शुरू से लेकर मावधानी बरती जाए कि जिन कर्मचारियां को यहा रोका जाता है उसके ट्रास्पोर्ट की ग्रौर भोजन की उचित व्यवस्था होनी वाहि ।

SHRI ALADI ARUNA alias V. ARUNACHALAM: Mr. Vice-Chairman, at the outset, I thank Justice Thakkar and Justice Natarajan for then good service to the nation by submitting a report of inquiry into utilisation of Fairfax Group Limited. No doubt, it is an onerous and a thankless job While sitting judges are asked to enquire into the matter of political nature, scathing attack, criticism and character assassmatton are engineered against the judges by vested interest groups with the intention to thwart the very purpose of the Commission. Despite the verbal assaults, the honourable judges, without fear and favour, exposed the lapses on the part of the Finance Ministry which was under the control of Shri V. P. Singh, and have also established the truth without any obscure and ambiguity

The findings of the Inquiry Commission, no doubt, throw a flood of light, as to how Wadia and Express our Govern-Group have exploited ment machinery, the Finance Ministry under Mr. V P. Singh, and how the officials have favoured big business houses and how Mr V. P. Singh involved the risk of hiring a foreign private detective agency.

According to Mr V. P. Singh, he was very particular to expose economic offenders, to unearth deposits of black money, and to collect information about cases of FERA violations According to him, the intelligence wing in India and outside under the control of Indian Government was not effective and also it was expensive. Therefore, Mr V. P. Singh argued that he preferred a foreign detective agency.

Now, the point for the consideration of the House is whether hiring a foreign private agency is a matter of major policy or the matter of dayto-day administration If Mr. V. P. Singh had given oral cleárance to engage the detective agency for particular case or for particular violation, we could have considered it as an affair of day-to-day administration But Mr. V P. Singh himself has admitted that he gave oral clearance not for an individual case but or all cases So, it is a matter of major policy for which approval of the hon. Prime Minister is guite essential

Then, why did Mi. V. P. Singh bypass the approval of the Prime Minis 4 ter? This is the crux of the problem Mr. V. P. Singh, while he was the Finance Minister, willfully and deliberately allowed his officials to engage foreign detective agency without re cord without proceedings. without anything in black and white on the file anywhere only because he was not for unearthing economic offen ders as claimed, but to help the Express and Wadia groups in their intercorporate war. He did everything. not with national interest, but with personal interest, to help a particular business house, not with the intention, of gathering information against eco nomic offenders, but with the intention of collecting information about the selective offenders That is why, in hiring foreign detective agency. he deliberately bypassed the approval

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of hon. Prime Minister, Now, could claim that he had noted his oral clearance in the file I agree with argument. But the auestion arises when did he put his oral clearance on the file. Our hon. Finance Minister, the then Minister of State for Finance, raised certain pertinent questions in the file on 17-2-87. I quote:

Short Duration

Discussion on Justices

"Please let me know the facts regarding the following:

- (1) Was any permission from contacting F.M obtained about foreign agencies?
- (2) Was there any permission to involve Fairfax Group Ltd.? If so, what were the terms and payments settled?
- (3) Please see last para X. Was the permission of F.M obtained for engaging FG Ltd?
- (4) How and why they are working without any payments, even instially."

These questions brought the officials. Mr. Bhure Lal and Mr. Vinod Pande, under the fire of scrutiny Therefore, to safeguard their position Mr. Vishwanath Pratap Singh called for the file and noted his oral clearance. Here, the important question is, how could Mr. V. P. Singh make his noting in the file of the Finance Ministry when he was the Defence Minister? What is the procedure? What is the practice? What has been followed so far in our Cabinet system? Sir, the rules of transaction of business clearly of the With the permission Chair, I would like to emind the House about this. The rules say: Request for papers: (1) The Prime Minister may call for papers from any department. (2) The Finance Minister may call for papers from department in which consideration is involved. (3) Any Minister may call to see the papers in any other department if they are relevant to or re-

quired for the consideration of any case before him' Clause (3) deals with two conditions. A Minister who is not concerned with another Ministry has no right to sign the files the other Ministry. He has only the right to call for and see the papers. Even in this case, there are two con-There should be relevancy. ditions Secondly, there is need for it for the consideration of any case before him. When these two conditions are absent, the Minister who holds a different portfolio has no right even to see the file of another Ministry This is the In the light of this rule, the question is whether Mr. V P. Singh acted according to it. No There is a clear violation on the pact of Mr. V. P. Singh.

PROF C LAKSHMANNA: How?

SHRI ALADI ARUNA alias ARUNACHALAM. Yes There is a clear violation. He has no right to see .

PROF. C. LAKSHMANNA: Both the points are covered

SHRI ALADI ARUNA alias V. ARUNACHALAM: There is a clear violation because the case was not relevant to him He was the Defence Minister at that time. If he wanted to make any noting, it should have been done with the consent of the Minister concerned.

Now, Sir, Mr. V P. Singh that he had given clearance to engage a foreign detective agency, not against any particular company but against all offenders We appreciate it. what is the statement of the then Revenue Secretary, Mr Pande? Pande has mentioned that the permis sion had been given in regard to Re-Mr. V. P. Singh claims that liance. his oral clearance was for all cases. But the Revenue Secretary says, confirms, that this was in connection with Reliance. Therefore, the naked truth is that the prime action of this coterie

[Shri Aladi Aruna alias V Arunachalam]

Inscussion on Justices

Shore Duration

was not against any FERA offenders but against a palticular business house. Another painful fact is that the coterie totally failed to enquire into the antecedents of the Fairfax Group Mr V. P. Singh has admitted that he was quite unaware of the name of this foreign detective agency He has clearly said this on many Mr Pande has also occasions that he had no knowledge about the Fairfax Group Even Mr. Bhure Lal has stated that he had no detail about Fairfax. Then what factors led these officials to engage Fairfax? This is my point It is none other than Mr Gurumurthy Adviser of "Indian Express" who is responsible for this He had introduced Mr Hershman to Now the point is, did our officials our Director of Enforcement, then the Revenue Secretary, examine or quire about them? Did they contact our Embassy in Washington about this Fairfax which is having its head office there' Without any enquiry, without any examination they engag ed Fairfax only because of the recommendations of Mr Gurumurthy other words. Mr V P Singh has allowed the officers of the Finance Ministry to act as servants of Wadia and Express Group. If you examine whether Fairfax Group is competent enough to be a detective agency, the answer is, no. Prof Michael Nachet has clearly stated that engaging Fairfax was not prudent Mr Heishman, the president of Fairfax, in an interview to a journal has admitted that nearly all his employees came from CIA, FBI, IRS, military intelligence and police. That is why engaging such an agency would certainly imperil and endanger the security of the nation

After the publication of this Commission's report, it is reported in the press that Mr McKav has stated that Fairfax did not receive any enquiries from the Commission; as far as I know, no one in the United States was questioned Sir, it is a deliberate, wilful and malicious statement of Mr. McKay Why am I saying this? 'The Commission tried its level best to get 1 evidence from Fairfax Group but the Fanfax Group deliberately refused to cooperate with the Commission Commission itself has mentioned that Mr. Hershman, however, failed and neglected to respond to the said requisitions In fact, he did not even care to acknowledge the receipt of the This is the factual position, Now he is totally misleading the pub-Sir, I am to remind that not only Hershman, even Gurumurthy did not prefer to cooperate with the Commission. He preferred only the battle of litigation rather than giving ans wers to the questions That stand taken by Gurumurthy was quite untenable

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Therefore, after going through report, to the best of my knewledge what I believe is that Fairfax Group Ltd has been engaged without proper procedure, without the approval of the Prime Minister That is number one. No 2, M/s Wadia and Ramnath Goenka have successfully exploited the Finance Ministry for their ntercorporate war No 3, Mr. V P Singh had agreed to engage foreign detective agency not with national interest but with personal interest And lastly. engaging of Fairfax due to the initiative of Mr Gurumurthy is no doubt dangerous to the security of the nation

With these words I conclude

THE VICE-CHAIRMAN (SHF: H HANUMANTHAPPA). Yes, ٧r Panicker.

क्मार (बिहार प्रश्विनी उपमभाध्यक्ष महोदयः मेरा एक निवेदन है ग्रापने, मंसदीय कार्य मंत्री ने सदस्यों के लिए भोजन की व्यवस्था की है ग्रच्छी बात है। लेकिन . (व्यवधाने)

SHRIK VASUDEVA PANICKER: Thank you, Sir After the speech of

Mr. V P. Singh, as he was going out of this House, I asked him, "after having spoken so much which is factually wrong, why do you go out?" He replied: "Why should I sit?" I would **‡submit** that the behaviour of Mr. V. P. Singh speaks of a certain characterthat Mr. V P Singh is a person who speaks untruth and survives on un-There is a historic statement made by Mr V. P Singh in the Lok Sabha in reply to a question Goswami, a Memposed by Mi ber of the Lok Sabha The statement is very simple and short. It is: "I do share the responsibility". This is a simple statement but a statement pregnant with very great idea. It is a confession on the part of Mr V. P. Singh of certain ulterior thing 'what was it? It was a conspiracy to which Mr V P Singh was a party a conspiracy of wheth Mr V P Singh was a hatcher, and in the process of executing that conspiracy, Mr. V. P. Singh has been trying to destabilise this country. I am charging Mr. V. P. Singh with an offence of treason. am charging Mr V. P. Singh with an offence of attempting to destabilise a legitimately elected government and a Prime Minister am charging Mr. V. P Singh with the offence of a conspiracy I am charging Mr V. P Singh with an offence of smuggling and committing theft of certain papers from one Ministry into another Ministry And what is the conspiracy? Conspiracy means an action with an ulterior motive, on an ulterior design which is illegal but which is being conducted in the most clandestine way keeping those who are affected and those institutions which are also affected in absolute ignorance and darkness It is again in furtherance of the execution of an ulterior motive and the ulterior motive is of bad design And what was the bad design? The bad design in this case was that Mr V P. Singh wanted to destabilise the legitimately elected government headed by the Prime Minister of India. In the last Thakkar Naturajan Report on Fairfax Group Inc.

concluding part of his speech, V P. Singh had said: "That is why we have been trying to replace this Prime Minister from office". You can go through the last sentences of the speech which Mr. V. P. Singh made. The cat is out of the bag. Mr. V. P. Singh has come out forthrightly with a categorical statement that he and his conglomeration were trying to destabilise and overthrow a legitimately elected government whose head is the Prime Minister, Shri Rajiv Gandhi and nobody else Why? Because internationally a conspiracy is going on, a conspiracy has been hatched to weaken this country. This conspiracy has been hatched by the international monopoly forces to destroy this country, a conspiracy has been hatched by the international capitalist forces, imperialist forces to overthrow the legitimately elected Congress government and to overthrow the Prime Minister of country who is leading this country to progress.

(The Deputy Chairman in the Chair)

Why do these people want to have a destabilized country? imperialist forces, these capitalist forces are trying to destabilize the Government of India, are to destabilize the nation as such, are trying to overthrow the Prime Minister of India because these forces want to open a market the soil of India. So long as Rajiv Gandhi remains the Prime Minister, so long as Rajiv Gandhi is elected and his Government remains in power, the efforts of the imperialist forces are not going to be fruit-So, there is no option for the imperialist forces but to overthrow, dislodge the Government headed by Prime Minister Shri Rajiv Gandhi In that process, those very same forces, those very same capitalist forces, those very same monopoly capitalist forces, those very same imperialist forces have hired V. P. Singh for executing the malignant design of overthrowing an elected Government [Shri K. Vasudeva Panicker]

of India, and V. P. Singh happened to be a victim, knowingly, willingly, of the plan of destabilization hatched by the vested forces in India

I charge V. P. Singh with treason If a person has mortgaged the tional interest for an ulterior purpose, he is hable to be prosecuted and tried for an offence of treason. I do not know whether he will come legally out of a court if he is proceeded against, but the fact remains that before the multitude of people, before the croies and crores of poor people of this country, V. P. Singh stands in the dock as an accused. He cannot escape the court of the people in India.

I want to ask certain questions. V. P. Singh is claiming to be honest. I have no question about that But if V. P. Singh is a person who is committed to honesty and truth. should have resigned as a Member of this House because it is my party, the party of Prime Minister Shij Rajiv Gandhi, which made him a Member of the Rajya Sabha. He manipulated himself into, what is to be known as. the Rajarshi from Varanasi I know another Rajarshı in this country. Rajarshi Tandon, who was a leader of the Congress Party, who was a revolutionary and who went to jail so many times for so many years And that Rajarshi, when he was not happy with the Congress and when he hapened to go out of the Congress, he resigned from whatever.

SHRI SATYA PRAKASH MALA-VIYA: He did not resign from the Congress.

SHRI K. VASUDEVA PANICKER. I stand corrected He resigned from whatever post he had held in the Party. My submission is, if Rajarshi V. P. Singh is honest, he should have resigned from what he is today He does not have the courage, he does not have the boldness, he does not have the conscience, he does not have the honesty to resign. What is V. P.

Singh? V. P. Singh is nothing less than Judas. I am remembering the face of Jesus Christ. Jesus Christ said to his disciples just before the Last Supper, "One of you will betray me." And one of his disciples did betray Jesus Christ, and that person is called Judas, who is V. P. Singh here? V. P. Singh, who did not have much political background who did not have a life of sacrifice as historical background, was made Number Two in Rajiv Gandhi's Cabinet and Rajiv Gandhi trusted him to the come to the extent of being cheated, deceived and defeated by V. P. Singh Is he honest? If he is politically honest. he should not have done that What do you mean by collective responsibility? The collective responsibility of the Cabinet and the Prime Minister is not the responsibility of protecting an individual who has engaged and indulged in a conspiracy against the very same Prime Minister and against the very same Cabinet and against the very same nation. The collective responsibility means the responsibi lity of the Prime Minister, the responsibility of the Cabinet Members. the responsibility of the Council of Ministers to protect one of the Cabinet colleagues who, with the the Cabinet, knowledge with $_{\rm O}f$ knowledge of the Prime Minister, with the knowledge of other Cabinet Members, has done an action and happens to be wronged He should be protected.

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It is not Mr V. P. Singh who is to be protected because Mr. V P. Singh was an agent of multinationals. Will you protect an agent of multinationals? The Congress Party has got the declared policy of working for the poor people of this country. That is the policy of the Congress party. The Congress party is not in support of multinationals.

What did Mr. V P Singh do? Did Mr V P. Singh airest any of the biggest smugglers in this country? There are ever so many smugglers in this country who are owners and

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proprietors of millions and billions and trillions. Did Mr. V. P. Singh arrest any of these people? He did not arrest any of these people, whereas he was on the spree of arresting ındıgenous ındustrialısts who having their own industries. What tor? I am not a friend of any indus-I never met any industriatrialist. list in this country. But so long as the public sector has to reach parti**c**ular position, exten, the private sector has also to be supported The policy of the Government of India is a policy which is encouraging the private sector also because the dead capital which is hidden, on the surface of the soil has to be brought out for the use of the public. A day will come when the Government of this country, when this nation will take over the entire private industries of this country. Don't kill the private industries in the bud because you are the loser That the policy of the Congress Party.

What has happened? By indiscriminately arresting and terrorising indigenous industrialists, Mr. V.P. Singh was sending tremors down the spines of the Indian industrialists who were trying to build up an economy which was supported by the nation. In their absence, when all the indigenous industries will be destroyed, when this sort of indiscriminate arrest place, what would happen? That vacuum will be filled not by Indian people but by multinationals, and Mr. V. P. Singh was trying to invite multinationals on the shambles of the Indian industries. He is a friend of Indian people. He is a friend of multinationals. He is agent of multinationals. That agent has been a party to the conspiracy which was hatched for the purpose of taking over power from the people and hand it over to the vested interests who will serve the interests of the western world.

So, Mr. V. P Singh is standing as an accused in the court of the people.

I want to submit is that the Chair should recommend the Government to take proceedings against Mr. V. P. Singh under the legal provisions of the Indian Penal Code, under the Cr.P.C. and whatever Acts and legislations are there for the offences of conspiracy, for the offences of attempting to destabilise, for the offences of supporting multinationals, for committing an offence of theft of papers from one Ministry to another Ministry, for violating the business rules of the Ministry when he transferred to another Ministry. I do not know from how many departments and from how many ministries, Mr V. P. Singh might have taken the papers and files with him. you believe this man? If anybody believes this man, this country will go to dogs

With this submission I request to the hon. Chair to please request the Government to proceed against Mr. V. P. Singh for all the offences he has committed under the law.

डा वापू कालदाते : उपमभाध्यक्ष महोदया दो-तीन सवालो की तरफ ग्रापके माध्यम से सदन का ध्यान खीचना चाहगा। यह बात सही है कि हम लोग विरोधी दल वाले है जिन्होंने इस चर्चा की माग की। हम इसके लिए इसको मानते है कि लोकतव में जो कुछ भी इस देश में चलता है उसकी जानकारी जनता को होनी चाहिए Right of information is the basic right of the people of this country. क्रौर इसके लिए हम यह **मान**ते थे कि जिस कारणवश यह जाच ऋायोग स्नापने बैठाया है उसके बारे में न सिर्फ सदन जाने बल्कि इस देश की जनता भी सच्चाई को जाने। साथ ही हम यह भी मानते थे कि सच्चाई के बारे में इस सदन की ब्राप्त दूमरे सदन की राय भी जो हो सकती थी वह भी जनता जाने ताकि वह स्वयं प्रथनी राय बना सके। मै यह भी मानता हू कि सदन की व्यासपीठ एक तरह से लोगो की राय बनाने के प्रयास की एक व्यासपीठ है और इस दष्टि से मै इस बात को देखता हं।

[डा० बाप कालटाते]

मै प्रापको याद दिलाना चाहता ह कि सरकारी पक्ष के लोगो को जब अच्छा लगता है तब रिपोर्ट पर डिसकशन के लिए एग्री होते है। मै दो रिपोर्टी का जिक जरूर करना चाहता हु । श्रीमती इन्दिरा गांधी की हत्या हो गयी ठक्कर कमीशन हमारे सामने हैं दूसरा ठक्कर कमीशन कहां गायव हो गया । इन्दिरा गाधी की हत्या हुई ग्रीर उनकी हत्या के कारणो की जांच करने के लिए इसी सम्मानीय जज साहब को ग्रपाएंट किया गया था। मुझे जहा तक याद है 20-11-84 को इस सदन मे टर्म्स ग्राफ रिफरेंम **बता दि**ये थे लेकिन रिपोर्ट कहा गाय**ब** है इसका ग्रभी तक न देश को पता है ग्रीर नहम को पताहै।

श्री पशुपति नाथ सुकुल : उसका इससे क्या मतलब। यह दूमी चीज है वह दूसरी चीज।

DR. BAPU KALDATE. Why you getting impatient? I never come impatient.

SHRIP N SUKUL. It is irrelevant.

डा बापू कालदाते : मै कह रहा रिलेवेट है। बिल्कुल रिलेवेट है। हूं रिलेक्ट ह । जिल्हा मैं ग्रापको दिखाना चाहता हूं कि यह चार चे खिलाफ वर्ताव करने वाली सरकार है। ग्राप है जिन्होने कमीशन ग्राफ दक्वायरी एक्ट मे ग्रमेडमेट किया । ग्रापने ग्रमेडमेंट लाकर कहा कि देश की सुरक्षा के लिए देश के ज्यों के लिए देश के त्यों के लिए सरकार सदन ने रिपोर्ट पेश नहीं कर सकती । Why were you worried about it? If the information is there, let the information come. People are there to judge whether it is true or wrong. Why do you try to hide the facts? ग्राप चाहते है उसको छिपाना ग्रीर सदन में ग्राप्ते है ग्रापने भागी बहमत के जरिए

कमीशन ग्राफ इंक्वाया एक्ट मे ग्रमेडमेंट ले कर । जो ग्राप को न∃ी चाहिए वह देश से छिपाने का प्रयास करते है ग्रौर फिर लौकतंत की बात करते है। मैं ग्र[ा]प से पूछता हूं रंगनॅथ श्रिके **जाच** ⊁ क्या हुग्रा ? ऋायोग का त्र्यायोग की रिपोर्ट इस सदन मे **क्यों** नहीं रखी गयी जबकि विरोधी दलों ने माग की थी कि रंगनाथ मिश्र कमीशन की रिपोर्ट पर यहा पर चर्चा होनी चाहिए। लेकिन आप उसको नही लाये क्योकि ग्राप समझते है कि ग्रापके **हाथ** मे बड़ी शक्ति है लेकिन मै बताना चाहता ह़ कि यहा की शक्ति काम नही स्राती। शक्ति है बाहर की। ग्रगर लोगों के मन मे यह भावना पैदा हो गयी कि इस देश का मरकारी पक्ष जनता को इस्फरमेशन के राइट से वंचित कर**ना** चाहता है तो ग्राप को निकाल कर **इस** राइट को प्रस्थापित करेगी। इस बात को ग्राप मत भूलिए। लेकिन मै खुश हूं (व्यवधान) मैं कहता हूं मै भ्राप से सहमत हूं । हमने जाच कमीशन बैठाया था शाह कमीशन बैठाया था । उसने ग्रपनी रिपोर्ट दी लेकिन ग्रापको पता है लोगो ने हम को दुबारा नहीं श्राने दिया । यही होगा ग्रापके साथ भी इस जांच कमीशन से मत भलिये। समिभिये यह बात बिल्कुल ठीक है। हम इसके लिए तैयार है, हमने यह *न*ही कहाकि हम तैयार नही है...(ब्यवधान) उसी पर आ रहा हं। क्रापकी नियंत क्या है, ग्रां १का दखल क्या है, इस पर भी ध्यान देन। जरूरी है। मुझे इस बात की खशी है कि ग्रापने इस पर चर्चा मंजर कर लिया। एक जांच भायोग की रिपोर्ट पर सदन में काफी चर्चा हो रही है। लेकिन मै यह स्पष्ट करना चाहता ह कि श्रगर यह सरकार जांच अरायोग की सिफारिशों को मजुर करती है तो सिद्धात के प्रधार पर श्री राजीव गांधी इस्तीफा दें। He has no right to be head of दूसरी Government. बानः मे **यह** कहता हं कि जैसा श्रभी श्री तुरन्त जी ने भी कहा, ग्राप श्रीवी०पी०सिंहपर मुकदमा दायरकरें।

Thakkar Natarajan

Report on Fairfax Group Inc

एक तरफ तो ग्राः तैयार है। हमने प्रेस कटिंग Ŧ यह าธค "Mt. V P Singh threw an open challenge to the Government to prosecute him within a month if it had the guts and there was any truth." यहा तक वात पूरी हो जाती है कि वे इसके लिए तैयार है। कमीणन ने उनको इंडिक्ट किया है। श्री शिव एकर जी ने कहा कि यह तो इबेस्टिगेशन था। मै प्रग्रेजी बहत नही जानता हं, श्री भाटिया जी मुझे बता देगे, मैने डिक्शनरी में इडिक्ट-मेंट का ग्रर्थ देखा-

-What exactly indictment means? It means criminal charges.

जहा तक मैने पढ़ा है. यह क्रिमिनल चाज है। इसलिए अपको प्रोसेक्य्ट करना चाहिए उनको और आपको इस्तीका देना चाहिए। मैं ऋषिके सामने विली ब्रन्ट का उदाहरण देना चाहता -Willy Brandt was Chancellor of Germany

ऐसा पता लगा कि उनकी प्राइवेट सेवेटरी का सबध जीव्हीव्यारव से है ग्रीर ये स्वय एफ०ग्र।र०जी० के थे। विलीब्रेन्ट ने कहा कि यह मेरी मारल रिस्पोंमिविलिटी है। स्रगर मेरा कोई कर्मचारी देण के खिलाफ काम करेगा तो यह ठीक नहीं है He said, that "It is my moral responsibility This is my moral responsibility and, therefore, I resign."

श्री बीर्णार सिह श्रापके मंत्रिमंडल के सदस्य थे।श्री भरे लाल ग्रापके एडमिनिस्ट्रेशन के सदस्य थे, इमारे एड मिनिस्ट्रेशन के सदस्य नही थे। ग्रापके एडमिनिस्ट्रैशन के सदस्य कोई गलत काम करें तो यह स्रापकी जिम्मेटारी है। खुद ग्रापको इसका दण्ड मिलना चाहिएँ। ग्राप दूसरे पर दोप फेंकने का प्रयास करें, यह प्रापको शोभा नहीं दता है। Really speaking immediately after the report Rajiv Gandhi should have resigned. I know he will not until and unless he is thrown out by the peo-

ple.

लेकिन अ। पम यह हिम्मत नही है। इसके लिए बहुत शक्ति की जरूरत होती है।

श्री मीर्जा इर्शादबेग : ग्रापके मोशा १-जी भाई ने उस वक्त इस्तीफः नही दिया ?

श्री पश्पति नाथ सुकुल : वी०पी० सिंह को रिजाइन करना चाहिए।

डा बापू कालदाते : मै वी० पी० सिंह के बारे में नहीं कह रहा हु, उसकी परवी नहीं कर रहा है।

SHRI V NARAYANASAMY: Why Mr Morarji Desai has not resigned at that time?

श्री पशुर्पात नाथ सुकूल : ग्राप वी पी सिंह से क्यों नहीं वहते हैं?

डा बापू कालदाते : ग्राप ही कहते है कि हम।री संघीय प्रण ली है, इसलिए सब की जिम्मेवारी है। अगर अपकी संघीय प्रणाली है, सब की जिम्मेवारी है। तो हर एक चीज के लिए ग्राप इस जिम्मेवारी को मानिये। प्रच्छी चीज के लिए तो ग्राप राजीव गांधी जिन्दाबाद कहते है, लेकिन दूसरी बात के लिए दूसरी बात मैं नहीं कहना चा**ह**ता है. मुझे वैसा कहना ग्रच्छा भी **नही** लगता है। ग्रावण्यक भी नहीं मानता हुं। लेकिन यह हो सकता है और ऋाप इससे छटटी पा सकते है। हम वडे बड़े भाषण मूनते क्राये है। क्राप हमेशा ही सी०म्राई०ए के खिलाफ भाषण करते है। तो मैं जानना चाहता हं कि क्या ग्राप इसके बारे में नहीं जानते थे ? इसलिए कमीशन की क्या जहरून थी ? कमीणन की रिपोर्ट का श्रधिकांण हिस्सा ऐसा है जैसे कि सरमन जारी हो रहा हो। इस वात को सब लोग जानते है कि सी० स्रई ए है। ग्रपने निजी स्वर्ध के लिये, ग्रपना राजनैतिक लाभ उठाने के लिए ग्रापने, उसको रखने के लिए ग्रीर जो च।हा

[डाः वापू काल**ाते**]

श्रापने जो चाहा उसको निकालने के लिए ग्राप जो भी प्रयास करते है वह तो करते ही हैं। इसमे कमीशन ने क्या नई बात कही है यह मुझे माल्म नहीं है। लेकिन मेरा एक सवाल जरूर है। श्रभी यहां पर शिव शंकर जी ने जो कह उससे में हैंगन हो गया। उन्होंने कह कि वी पी सिंह के कहने पर प्रधा। मंत्री जी परसुयेड हो गये। What is leadership? Leadership should have guts to lead and not to get persuaded or pushed into a particular position.

AN HON'BLE MEMBER: He is sfull leading

डा॰ बापू कालदाते : मैंने कहा ग्राप जहर कह सकते हैं। अ।पको अधिकार है। हा ज लीडिं। लिंक मेरा इत ही कहना है कि लीडरिशप में लीड करने की क्वालिटी होनी चाहिए। यहा पर शिव शंकर जी कहने लगे कि वे परस्येड हो गये तो इसमे हमें जरा मुश्किल ग्राती है इतना ही हम ग्रापको कहना चाहते है। गहीस्ब, सरे दा ही सर्वल है इस रिपर्टके बारे में । एह सवाल ता मेरा यह है कि ईसरे प्रात्म निस्टर सहन का जो खुद का बयान मैंने ग्रखबारो में पढ़ा है उससे मुझे डर लग रहा है। कमीशन का क्या होने वाला है यह पहले ...(व्यवधान). 📑 यह 🖼 कहता कि यह मही है या गलत है। लेकिन यह कहा गया है कि ग्रापकी पालियमेंटरी पार्टी की मीटिंग हुई और उसमें पंत प्रधान जी ने कहा है कि:

It is the "Hindustan Times" dated Saturday the 12th and I quote:

"The Prime Minister maintained that the Commission's report had unequivocally vindicated his position. I am sure that in the case of submarines and Bofors also, you will find one day that none of us would be involved."

कहते हैं कि कुछ निकलने वाला नहीं है, ग्राप चिता मत कीजिए।... (व्यवधान) The fate of the Bofors is already seen.

श्री मीर्जा इर्शादवेग : पार्टी के पेम्परों के लिके हह है... व्यवधान)...

डा॰ बापू कालदाते : मीर्जा जी, मैं यहा भी आपकी वात मानता हूं। लेकिन जो प्पिट अभी तक आई नहीं, जिसकी चर्चा चल रही है, जिसका संशोधन हो रहा है एसके बारे में अगर देश के पत प्रधान यह कहें इससे हम लोगों को ...(व्यवधान)...

श्री मीर्जा इशांदबेग : ग्रपनी पार्टी के सम्मुख रखते है, ग्रपनी पार्टी के सम्बर्ध के सम्क्ष हते हैं (व्यवधान) He is nowing his men. He is knowing his Cabinet. He is knowing his Congress Members.

डा० बापू कालदाते : इससे हमारे मन मे शंका पैटा होती है। यह इससे निकलेगा दूसरा इससे कुछ निकलने वाला न्। है। यह मैने पहले भी कहा था कि यह हाने वाला है। ... (व्यवधान)...

श्री मीर्जा इशिंदबेग : होग। ही नहीं तो नैसे चलेग। ?... (व्यवधान)... ... He is knowing every Member and he is confident about the Congress Party Members.

डा॰ बापू कालदाते : अभी तक पता ही नहीं कि बच्चा होने वाला है या बच्ची होने वाली है ? This is not fair. You have already had the taste and come to the conclusion.

श्री मीर्जा इर्शादवेग : कोई सवाल तो स्राया नहीं।

डा० बापू कालदाते: मुझे इतना ही लगता है कि यह सारी जो रिपोर्ट है इसमें दो-तीन बातें भ्रवश्य करनी चाईएं जिनका जवाब मुझे भ्रभी तक सही चाहिए है। एक ब⊲त तो मैं यह पूछ∹। च∘हत। हूं कि कमीशन की रिपोर्ट ने यह लिखा गया है, बहुत से लोगों ने इसको पढ़ा होगा। इतका मै थोड़ा मा देता ह

Short Duration

"It would be preferable to collect the information by sending Indian officials abroad if necessary. In fact, it might be less costly and all these things."

क्या सरकार ने यह फैसला किया है कि इसके बाद कोई फारेन एजेसी किसी भी काम के लिए सरकार नहीं लगायेगी ? इम नतीजे पर क्या ग्राप या चुके हे रह मैं सरकार से जानना चाहुगा ? लेकिन तरकार को कभी न कभी इसनी जरूरत पड़ सकती है। इसिलए प्राप इनना अह सकते हैं कि शायद इनको नहीं लगायेगी। लेकिन इनका कटना यह है कि ऐसी एजेसी नहीं लगानी चाहिए मै इमके प्रदर ज्यादा नहीं जाना चाहता हुं क्योंकि इसका जवाब आप पभी ने दे दिया है, बी॰पी० सिंह जी ने भी दे दिया है। कभी कभी इस काम के लिए गवर्नमेंट कुछ लोगों की मदद लेती है जैसे कि इटरवोल है या ग्रन्य संस्थाएं होती है। 🚜 बत मै मान रहा है।

दूसरा जो इसमे लिखा गया स्रौर जिसके ऊपर बहुत चर्चा चली वह यह है कि म्रोरल मार्डर्स भाता है। मै सही मायनों में पूछना चाहता ह ग्रौर सिसियरली पूछना चाहता ह कि क्या मरकार मे ग्रोरल ग्रार्डर्स चलने ही नहीं है या चलते हैतो उनकी मर्यादा क्याहै[?] मैतो जडीशियरी के वारे में बड़ा श्रादर रखने वाला इन्सान ह लेकिन यह भी वात सही है :

When Judges become Members of a Commission, they are not treated They are Members of Judges. Commission.

SHRI B. K GADHVI. It is too much to say that.

DR BAPU KALDATE: I am not going to say anything. I feel sorry for that I have no quarrel, I am sorry. श्रगर हमारा गलत है तो मैं उसको वापस लेता ह। हमे कोई इसमे झगडा नही है। मुझे दुख इस बात का है कि जो लिखा गया है उसमे स्वय कमीशन ने कहा है कि हम लोगो के वहा जाने पर मुश्किल हो जायेगी। मै बडी नम्नता से लेकिन दुख के साथ कहता हं कि स्वय कमी न इसके लिए जिम्मेदार है कि लोगो का उनके ऊपर भरोसा कम हम्रा। इसके लिए दूसरा कोई जिम्मेवार नहीं है। कमीशन ने लिखा है कि हम लाहिको जाने पर बड़ी दिक्कत होगी क्योंकि ये लोग ऐसा करेगे वैसा करेगे। अगर इसके वारे मे सही माने मे तथ्य हनने का प्रयास करने तो मुझे लगता है कि जो शक पैदा हुआ है वह उके ऊपर स्राता न किसी अर पर स्राता। दो बाते कहो गयी है और मझे अभीतक जवाब नहीं मिला कि ग्रापके 8बी ग्रौर 8सी के मताबिक किन लोगों को ग्रधिकार है वह ग्रिधिकार उनको देने के वारे मेयह कमी-शन क्यों चुप बैठा है। प्राप यह कह सकते हैं कि उनका 4 या 5 में लिखा है

"They chose their own procedure. This is no excuse"

यह ग्रच्छी वात नहीं है। ग्रगर इसके कारण उन्होंने यह किया होगा तब उनकी बृद्धि-मता के बारेमे लोगों को थोडा होता शरू हो जायेगा। मै नही चाहता कि किसी जज के बारे में किसी के सन में शंका हो, हमारे खिंलाफ निर्णय गया हो या यापके जिलाफ इस देश में किसी मादमी शंका मन पैदा This is one of the strongest arms of the democracy. जिसको हम मानने है कमजोरी हो जायेगी इसस इसके लिए मझे लगता इसमे तथ्य नहीं है, इसमे सदेह नहीं है। इसमें तथ्य यह है कि सरकार की बचाने का प्रत्यक्ष प्रयत्न इस कमीशन ने किया है इमका इनना ही मनलव निक**लता है।**

श्री विहाउल भाई मोतीराम पटेल : य पीनियन पर मत जाइये, दराबर सही स्टडी कीजिए।

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डा बपूकालदाते उनके श्रपराध के लिए सजा दीजिए, तुत प्रोसीक्यूट कीजिए। हम चाहते है कि बी पी जिसह का तुरन्त प्रोसीक्य्ट करे।

SHRI ANAND SHARMA chal Pradesh): Madam Deputy Chairman, this House is discussing a very important issue, the findings of Justices Thakkar-Natarajan Commission, what has been revealed by that enquiry, particularly the ramification of what was happening in this country, what was happening in the Ministry of Defence, what was the duct of certain key officials, how lawenforces became law-breakers, certain key politicians, a former Cabinet Minister, colluded and connived with those who, in fact, should have been his targets as per his self-claimed self-professed, crusade and policy of bringing to book economic offenders. Madam, before the Commission of Inquiry was instituted on the 6th of April, the nation was unaware as to what exactly had taken place. We as a nation, the people of this country, were keen to know, we right to know, what was happening in this country and which were the outside elements that were involved. I find it strange when the findings are being adversely commented upon. Procedural wrangles have been raked up, diversionary issues have been thrown up, to cloud the reality, Opposition, either willingly or being gullible enough, is walking into the same trap as they have repeatedly done on various issues and later they have themselves repented when it has been too late. Those very people who till yesterday were attacking Mr V P. Singh as being reactionary, an agent of feudal elements. those who were attacking his grammes, his actions, as Finance Minister, his policy of appeasement multirationals and big business houses, they suddenly find in him a hero. a moral crusader, a martyr. This is most unfortunate. I would not like to 90 into details or repeat what has been said. But the findings unfolded a murkey drama enacted on the one hand by a press baron who also claims to be a puritan and a Messiah, who has not paid even a penny of meome-tax, the owner of a textile company, Nusli Wadia, the grandson of Mohd Ali Jinnah, who is a non-resident, holds a foreign passport. Gurumurthy who claims to be a Chartered Accountant, a Financial Advisor to Mr Goenka; he also happens educated from where Mr. Hershman of Fairfax about whom we are discussing, comes from—all these were fighting a battle with the busin'ess uval of Bombay Dyeing-the Reliance Group of Industries. Mr V. P. Singh says that he entitled to have any information from anybody-well, very correct-to book those who had taken the nation's monev outside the country. I have no dispute with him there. He had every right, his officials had every right; correst. But this is what appears on the face of his actions. I have no brief for anybody who has violated the law of this land. They must be punished. But what Mr. V. P. Singh has done today, he has very cleverly worn the mantle of a moral crasader, posed as a victim; he has tried to take credit for all the good works done by the Government and dumped the discredit on the head of the Prime Minister who made him Finance Minister, who reposed trust and confidence in him. Madam, it is very important just to mention the sequence events. In 1986 certain articles peared in the Indian Express written by Gurumurthy against the Reliance Group of Industries. In 1986 itself the Directorate of Enforcement started proceedings against the Reliance Group of Industries

The Vice-Chairman (Shri H. Hanu-manthappa) in the Chair.

In the same year, in the same period, we find, undue favours were given to Bombay Dyeing. Nobody has referred to that. It this was a genuine action on the part of Mr. V. P. Singh, why did he pick on only one industrial house when there are other violators also? It is all a concoction or fabrication, the so-called that the detective agency was hired to probe into the affairs of a number of industrial houses. That is not true. I may like to refer to the benefits which were given by the Finance Ministry during this period to M/s. Bombay Dyeing owned by Mr. Nusli Wadia:

"Exclusive concession in paraxylene import duty—a benefit of Rs. 15 crores, abolition of counter-vailing duty on imports for DMT production-a benefit of Rs. 9 crores; changing from OGL to Appendix III and indigenous price increase by Rs. 1,500 per tonne—a benefit of Rs. 10 crores; increase in import duty on PTA from 140 per cent to 190 per cent-a benefit of Rs. crores."

I would like to refer here to the findings of the Commission. It is very important. In this connection, I would like to refer to page 159 of the Report. What exactly was the motive, exactly was the motivation, why this was being done, at whose behest and to benefit whom—all these will clear The Report says:

". .Certain facts have come to his notice regarding the conflict between Shri R N Goenka of "The Indian Express", Shri Gurumurthy of "The Indian Express" and Shri Nusli N. Wadia on the one had and M/s Reliance on the other. He mentioned about the articles written by Shri Gurumurthy against the alleged irregularities committed by Reliance, in "The Indian Express" Shri Nusli N. Wadia, during 1986 as owner of Bombay Dyeing had

initiated domestic production of DMT had made representations for higher protection through increase in import duty on DMT and the alternative raw material PTA which Reliance were the major importers."

Thakkar Natarajan

Report on Fairfax Group Inc.

All these benefits requested for by Mr. Nusli Wadıa were granted. Today, when Mr. Vishwanath Pratap Singh says that he was acting against the economic offenders, I may mention that there was, as Mr. Singh has referred to, a raid against Bombay Dyeing and there was a discovery of tax evasion to the tune of Rs. 35 crores. But was there any action taken by the then Finance Minister or the Directorate of Enforcement? The concerned Director (Anti-Evasion) was transferred within 24 hours. Why did Mr. Vishwanath Pratap Singh not refer to these things? Is it not disgusting and shameful to find that in the corporate war, the Government departments were made a party one was harmed and another was helped-Action against one at the behest of other. How can Mr. Vishwanath Pratap Singh justify today that has happened in his own Department and disclaim all responsibility ever actions? When he says that the central issue, which may of friends in the Opposition have referred to, is the action against economic offenders, we also agree. But if there is any person who can take credit for initiating action against the economic offenders, it is the Prime Minister, Mr. Rajiv Gandhi, and not Mr. Vishwanath Pratap Singh. It was the decision of the Cabinet upon which he was acting. He is trying to steal the good work of the Prime Minister and the Government and he is trying to steal his programme as well as his slogan

Sir. we also have to see what actually happened after this particular action which I have mentioned. This Mr Gurumurthy, who goes to Ame-

[Shri Anand Sharma]

rica, spots the intelligence agency and this very gentleman comes back saying that he is poor, that he does not have the money to hire detective agencies and then recommends it to Mr. Bhure Lal. Mr. Bhure Lal goes to America before hiring it and till this time there is no record and there are no minutes. He is accompanied M/s Du Pon, and others by the Vice-President of Fairfax He comes back and, at the same time, Mr. Hershman comes here. The record is there. Mr. Hershman stays in the same hotel at the same time along with Mr. Nusli Wadia. <u>I</u>t has been said. Why am I refiring to this is that it was not the Government of India which had ever hired the services. It was the lacade on the part of Fairfax which was not in a position, admittedly as per the report of the Commission, as per the reports and state. ments of M/s Camatex and Du Pont, to supply any information to the Government, Even the American had refused to deal with Fairfax. In spite of all this, without taking accounts the antecedents of Fairfax without informing the Indian Ambassador, we entered into an agreement What did we do? Mr. Bhure Lal gives in writing to Du Pont: You want to give information, don't give it directly, give it through Fairfax. Why? Upto the 6th February, 11 days after V. P Singh moved away from the Finance Ministry, there is no record. That is the time when the first noting is made Later on, on 9th of March, the Revenue Secretary makes a noting. And he casuallycasually—takes the file to Mr V. P. Singh . Mr. V. P Singh has said that he was legally within his rights to ask for the file Mr Pande, the then Revenue Secretary, says: he casually. took the file to Raksha Mantri-cas-There is a grave contradiction. inconsistency, between what Mr V P. Singh savs and what Mr Pande has said—that too, in his statement fore the Commission: that he casually took the file and he retained the file and made his noting. Now save that for two days he re-ained the And then he says. Mr. Pande had miormed Mr. Brahm Dutt. after taking the file without permission, the file was never requisitioned in writing. This post facto record is an afterthought This is my charge.

It is a cover-up of the real intentions

as to what exactly was happening.

Thakkar Nataraian

Report on Fairfax

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It is pertinent here again to mention what was happening in this country during that period. We should not be lost in the surface reading. Some of my colleagues have referred to it. In 1984-85 there was a meeting of the U.S. Conservative Party in which Ms. Jeans Kiykpatrick, who was their Assistant Secretary in United Nations said, that their political purpose would be best served with the balkanisation of India. very serious matter. The same year India's then Prime Minister, Mrs Indira Gandhi, is assassinated. Whose purpose was served by that? Who benefits? We all know Shri Rajiv Gandhi gets the mandate of Indian people A few weeks after he takes over as Prime Minister, there is an article by one Pant Kreisbarg in the 'American Review' He was the former Station Director of CIA for South East Asia, at Delhi. He says: Rajiv Gandhi, who? Three after he becomes the Prime Minister? A couple of months after his own mother and the Prime Minister is assassinated? Where was the necessity or justification even for conducting this study? But they say: V P. Singh is the man to watch. In January, 1985 in the official journal of American Government this is written Why? Later on we all know On the one hand, this drama is going on. On the other hand, let me remind this House, we discussed the correspondence between a former CIA Director. William Casey, and the Heritage Foundation chief That significantly again. November, 1986,

timing of the visit of Mr. Heishman, when they said that there will be a fushiade of charges in the coming months against the close aides of the Prime Minister of India and later against the Prime Minister nimsell. That would be the time to seize an opportunity and topple Rajiv Gandhi's Government: This was the plot. This conspiracy. And what-Was the denied today ever 18 by rious statements 18 all cover-up. Had that not been the case, why have these procedural things been made out? What are they saying today? They were not carled would have cross-examined the Prime Minister. My senior colleague. Mr. Bhandare, is here. I leave it to him to answer that question. But what I know is that the Commission was a faci-finding one It has done its job well. It has exposed the murky dealings. It has exposed the evil nexus. It has proved beyond any shadow of doubt that Mr. V. P. Singh, by his conduct, is guilty of impropriety. He has violated the conduct of business rules of 1961. He has sheltered those officials who have connived with CIA elements. The whole things was prejudicial to the security of India.

Sir, I know that there is time consview ' traint. May I, in what has been discussed and in view of the findings of this Commission, seek an assurance from the hon. Minister that in the light of the finding of the Commission, there will be proper action taken against Mr. Gurumurthy under the Official Secrets Act, against Mr. Goenka and against Nusli Wadia and that the passport of Nusli Wadia will be impounded? He should not leave the country till the prosecution is over. We should not allow the grandson of Jinnah who partitioned this country, to play this cruel game in this coun-He is not an Indian national. try We must also have an assurance that every possible care will be taken in future, as per the post-script referred to by my friend, Mr. Bansal, of the Commission that there will be no recurrence of such things. We must not allow this to happen again. We must plug all the loopholes. We must identify all CIA moles which can compromise this nation's security and honour. With these words, I thank you.

SHRI JASWANT SINGH: Mr. Vice-Chanman, Sir, we have spent a considerable time in discussing the Thakkar-Natarajan Commission report, I am constrained to observe that little ligh, has been shed on it. What the core issue? I was going through the earlier Calling Attention Motion which was discussed in this House and my emment colleague had then mentioned that the core was, and still remains, that of economic offenders. I have heard many speeches. But so far the core issue has remained unanswered and it continues to remain unanswered. Since it remains unanswered therefore this Thakkar-Natarajan Commission Fairtax Inquiry has turned out to be a monumentally unfair hoax. In process, we have damaged very substantially, our nation's sense of propriety, fairplay and justice. That Commissioners Thakkar and Nataraian ought to have conducted this enquiry in the manner that they does not surprise me It frightens It frightens me because having shed their role as Commissioners now. they have once again donned the robes of the High Justices of our Supreme Court. I am frightened because in the process of conducting an quiry that was entrusted to them. they have revealed to us or given us an insight into their philosophy of jurisprudence. I am frightened because they have displayed, to my mind, a frightening lack of judicial propriety and rectitude and-I am constrained to observe-I am frightened at their blatant perversion of the high responsibility that had been entrusted them in this Commission of Inquiry. It [Shri Jaswant Sirgh]

is not a small point thereafter to mention that it is noteworthy that they have also in the process considerably damaged the use of English language.

Sir, in the interventions of the Treasury Benches that I have heard, broadly four points only have been made and one was a substantial point made by the hon. Minister of Law that a Commission of Inquiry is an inquisitorial but not a prosecutorial effort. Yet, in page after page of this Report. what we find is that without through the prosecutorial part of it, having only inquisitorial powers, this Commission by innuendo, by insinuation, by suggestion has condemned, has sentenced and has, in fact. ducted itself as if it were a Bench entrusted with a responsibility which was prosecutorial. Sir, I do not want to go into an involved discussion on Section 5A or Section 8B or Section 8C. I had asked the hon. Minister of Law to explain to me that no doubt the Commission of Inquiry is empowered to frame its own rules but is it empowered to frame rules which are in violation of the Commissions of Inquiry Act? That is number one. Secondly, is it not a fact that Sections 8B and 8C of the Commissions of Inquiry Act are mandatory sections, that it is not for the Commission to determine as to when Sections 8B and 8C will come into play because, as the Delhi High Court in a very famous judgment has itself ruled " an inquiry under the Commissions of Inquiry Act is a continuous process. ."

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Which is the judgment?

SHRI JASWANT SINGH: To the best of my knowledge it is 80 ILR-Delhi-837/4/835. It is, perhaps a case I am citing

SHRI MURLIDHAR CHANDRA-KANT BHANDARE. Don't feel shy.

SHRI JASWANT SINGH. I am not feeling shy. If I knew I would tell you. I am not a lawyer. Therefore, I do not know. Would you tell me what this case refers to? So, Sir, this judgment has categorically said an inquiry under the Commission Inquiry Act is one continuous proceeding, and there are no two stages. All provisions of the Act, including Sections 5B and 8C must, therefore, apply from the moment it starts. The point in citing this judgment is that if Members whose reputations were likely to be affected were denied the provisions of Sections 8B and 8C of leading evidence, of examining witnesses, etc., then, I would submit, Sir, that one of the fundamental tenets of law, of justice and of equality under law was flouted. And because that was flouted, all this subsequent wrong, therefore, has taken place. The other point that was made, again by the Minister of Law, my esteemed colleague, was that in the matter of constructive responsibility, the then Finance Minister had the portfolio of Finance as his responsibility, therefore, he also had constructive responsibility for whatever officers did. He was good enough to admit however, that this constructive responsibility spreads to the Therefore, if the Minister of Finance can be faulted for not having been in knowledge of what officers were doing, within the Ministry of Finance, then certainly that constructive responsibility spreads to the entire Cabinet as well, and certainly the Prime Minister also has to be faulted for not having known what a senior Minister, who was described here by the hon Minister of Law as his No. 2 man, was doing. So far nobody has explained to me how aspect of constructive responsibility can be telescoped or focussed to apply only to a single individual and not to the collectivity of the Cabinet. Sin the third aspect which worries me is this trial by voice We have witnessed since 4 O'clock this evening

an attempt to judge issues by volume. not by reason And I am distressed more that we ought to be judging, which really issues are issues between business-houses. two ĭ the em constrained to observe that Government, whether by intent not, certainly by its conduct has conveyed an impression, in public large as if it were protective of one and destructive of the Government or those of us who have the honour to sit in this House can neither be lobbyists nor protectors of •**n**e business house oranother. Therefore, it does not lie in the Treasury Benches now to malign one and to eulogize the other It is for these reasons, Sir, having read this otherwise unreadable document that I came to the conclusion that Commissioners Thakkar and Natarajan have violated the statute under which they were, infact obliged to function. They have in my view flouted settled law precedent. They have suppressed facts as was evidenced by earlier interventions They have prevented witnesses from giving evidence Where witnesses had given evidence they have nevertheless, engaged themselves in perhave verse deductions they and smeared reputation; without hearing.

Short Duration Di cussion on Justices

Sir, the first 90 pages of this report, chapters 1 to 7, to my mind are hopeabout self lessly pathetic mervings inflicted wounds Pages which a number of Membbers have referred are monumentally irrelevant. There is quotation therefrom Pope John says At page 77 there is a quotation from a famous Tamil poet about the fact that the wounds caused may heal but burns wounds caused by standerous words will never heal. I do think so, that the two Commissioners did not reflect deep'y on what they were quoting because there is a sense of perhaps, undisguised irony that they were themselves commenting on this whole document of nearly 300 pages,

which is nothing else but a slanderous on slaught on a number of Assuming for a moment that we were to say that whatever Commissioners Thakkar and Natrajan have said correct then this is how intelligence, economic intellignce would have to be gathered; one would then be led to believe that the procedure that we would be advocated, to be adopted by the Government of India would somewhat as follows That, first of all, Cabinet, the Cabinet, and if not the certainly the Prime Minister, would have to take a decision that so and so informer must be recruited. having so decided, then that would have to be minuted, that minute then must not be kept with the Minister or the officer concerned, that minute would be required to be kept in the files outside properly diarised should any informer come to give information. then Commissioners Thakkar and Natarajan would that that informer must not be met at a place where his identity is secure He must be met after a due pass obtained, by that informer, at the recounter of the Finance Ministry, where he must inform that give information he is coming to about so and so, and go through the procedures to be followed whatever he says must then be minuted and circulated. I am appalled not only at the extreme naivety of what the Commissioners, Thakker and Natarajan have said, but also important friends from the Theasury Benches should also be extolling this method. This is new for how the Government to function This is not way or manner in which any Government can possibly function msioners Thakkar and Natarajan have. at a number of places, objected to what they choose to call 'cloak and dagger method'. I recall visially the way the bon Chief Justice of Supreme Court, before the Commission started its enquiries, made a public annuncement that this Commission of Inquiry will firstly be public, and [Shri Jaswant Singh]

secondly, it will hold its sittings in the Supreme Court. Commissioners Thakkai and Natarajan have devoted many to the question of housing shortage in Delhi, and because of this housing shortage in Delhi, 'hey were not able to find proper office premises etc: whereas it remains a fact-and Justice Baharul Islam will correct me on that-that court No 9 in Supreme Court remained vacant all through. In fact, when they choose finally, to come to Supreme Court to hear the public part of this hearing, they sat in court No 9 So, what was the problem? Commissioners Thakkar and Natarajan could utilised the premises of court No. 9 of the Sapreme Court and proceedings could have started straightaway, instead of devoting 20-30 pages on the housing shortage in Delhi, and because of that, they came to the conclusion that they did not meet with sufficient cooperation. Commissioner. Thakkar and Natarajan have talked of "cloak and dagger method" yet, they themselves, for months on end, adopted a cloak and dagger method. The Commission of Inquiry was for a public purpose and to establish a public Indeed, my esteemed wrong. league Shri Lal K Advaniji is quite right when he reminded that from the very beginning we were opposed to the establishment of this Commission of Inquiry kept on saying that this Commission of Inquiry serves no purpose and it is something that can be done by merely a section head. Do not engage Do not involve Justices of Supreme Court on what is after all a matter which is political: do not politicise them \mathbf{W}_{0} consistently opposed it We still hold to the view that it was a wrong step, and because it was a wrong step, you have now to come out with wrong results. Many speakers and indeed, Commissioners Thakkar and Nataraian themselves have attempted to be eloquent on this theory of destabilisation, national security, etc. I do crave your indulgence to quote from their purple prose:

"The Commission would have preferred to avoid expressing any views on this sensitive subject if it could have been avoided. the Commission cannot do so without avoiding to deal with the matters which are included in the terms of reference. Such the case, the Commission considers it appropriate to deal with this dimension but to tread wearily (or warily) on the path. And to keep aglow the red light of caution flashing the message to be as discreet as possible by restricting the discussion within ..."

This is not where it ends. I am sure my friends on the Treasury Benches will be delighted with what Commissioners Thakkar and Natarajan thereafter have to say. There is a whole thesis on non-alignment, of which the most illustrative and effective passage is as follows:

"As is well-known India is a nation which genuinely is non-aligned. India has constantly professed its allegiance to non-alignment since the time of Panchsheel of which the first Prime Minister of India, late Pandit Jawaharlal Nehru was one of the main architects."

I am appalled at the ignorance of the chronolgy of it. Panch Sheel was a child of the Seminal thought of non-alignment. Non-alignment did not flow out of Panch Sheel as Commissioners Thakkar and Natarajan would have us believe. One more passage of some interest, because it is at the end of this thesis running into pages after pages, that Commissioners Thakkar and Natarajan conclude that India has been destabilised and our security affected. They say

"When the personality of the leaders of the political party in

power or of leaders who are at the helm of affairs of the administration is besmeared.

something is wrong with the grammar here-

and a duststorm is raised by recourse to disinformation. leadership would not be in a position to act with firmness...

When the rider of the horse is engaged in keeping the unruly horse under control till the storm blows over he cannot horse to the desired direction ormake the horse take the rider the destination"

My colleague is right again. It is not a question of mixed metaphors: it is a question of middled metaphois More than that what frightens me is that Commissioners Thakkar and Natarajan display monumertal ignorance of political realities. Political reality is one thing. They display monumental ignorance about a very noble animal, the horse; indeed, about horsemanship. Why? therefore, they should have ventured into this realm of equestrianism when they were debating aspects like national destabilisation I cannot quite fathom Having talked about horsemanship and about horses wandering off into dustorm, how have they come to the conclusion that because horses have wandered off into a duststorm, the nation has been destabilised. I cannot quite connect the logic Sir, time has by now far into the night. You have already rung the bell, I do want to ask the treasury benches. Commissioners Thakkar and Natarajan, and do my friends on the treadury benches seriously think, are they seriously trying to convince the people, that India is in the league as some banana republic up for grabs by some so-called destabiliser Hershman or somebody else who have after all, not been given

any information, not given money? He was to give us information, he has not given that information and yet the country has been destabilised! I do not know what is the supreme objective for which this Government is prepared to look though it were running a secondrate Police State enthused equally with illiberalism and incompetence and of that incompetence and illiberalism if we were to find an example, search for an example, report by Commissioners Thakkar and Natarajan would be a prime example. I cannot commend this report to Parliament, leave alone support it. Thank you.

MURLIDHAR CHANDRA-SHRI KANT BHANDARE. MrVice-Chairman, Sir, I rise late in evening-of course I am happy to find that the Members are very attentive and the speakers have not lost their energy or stamina—to speak on this very very important subject; the report on the Fairfax Group. I will do my best to avoid repetition. Ordinarily, I do not believe in discussing personalities. I would like this House to discuss issues and this is what I propose to do. There are issues which concern the institution of judges. There are issues which concern the institution of Government There are issues which concern the institution Press. I will really try to put my brief speech into these three major issues which arise. At the outset as one who has been a lawfer throughout his life, starting a penniless and a friendless member of the bar and fortunately risen to this position I have always held the judiciary in the highest of esteems That is one organ which the fathers of our Constitution said is the heart and soul of our democracy because it is through judicial review and judicial superintendence that we maintain the rule of law which is the very bedrock of

[Shri Murlidhar Chandrakant Bhandare]

society. It is, therefore, a matter of regret and almost a matter of shame that there should be distribes like the one we have heard from the first speech of my very esteemed and venerated friend, hon. Shri V. P. Singh I do not think in this House I have said about anyone else as much as I have said for Mr. V. P. Singh. I thing two good things happened at the end of 1984. India got the finest and the most honest Prime Minister Rajiy Gandhi I also felt that he was equally lucky in having a Finance Minister, rightly said as No. 2 in the Cabinet, who could pursue with vigour, dynamism, with all zealousness the policies of this Government root out all corruption, to go against blackmarketeers to go against smugglers, to go against FERA violators

SHRI VITHALBHAI MOTIRAM PATEL. Not against smugglers.

SHRI MURLIDHAR CHANDRA-KANT EHANDARE. I will come to that From the day I have come here or from outside I have always pursued these things because these the evils which must be removed from our society. Therefore, I have given unstinted support to whatever actions that were taken by the Government and Mr. V. P. Singh, though I had always felt that those actions were not enough, were not taken to their logical conclusion It is, therefore, quite surprising to find that in the first instance suggests that he wants a Commission of Inquiry to settle the issue though I have my own reservation; I feel that this was not the matter that only for two pieces of paper on the file a Commission of Inquiry should be appointed Then he wanted a sitting Supreme Court Judge to constitute a Commission of Inquiry, and with all that he has the impunity to tell us that Mr. Shiv Shanker stanned the list of Judges to find out who were not favourable

and decided upon who were favourable. I can only say that if this is what Mr. V. P. Singh feels, I hang my neck in shame. It I were in his place. I would have that day resigned saying that you are not appointing an . impartial Commission of Inquiry, But he knew that it was not in the hands of Mr. Shiv Shanker or Mr. Bhardwaj to appoint a Commission of Inquiry. Under our law, under the Commissions of Inquiry Act under our Constitution and under the precedents, it is only the Chief Justice of India who will, in the first instance, agree to spare the Judges. Personal-I am against ly, the sitting Judges being appointed to the Commissions of Inquiry for the simple when there are arrears reason that for years, for a decade or two deca-Supreme Court, when des, in the there are no adequate number of Judges, taking away two Judges means a colossal backlog to accumulate. Therefore, I am against this Secondly. it is thankless job The Judges in the very nature of their occupation cannot defend themselves And right from the word 'go', before it was announced, you find them saying, well, this is pre-determined When I come to institution of the press, I will deal with this aspect. It is a very serious aspect because we are not respecting institutions. I know Mr. V. P. Singh has several complaints, I will come to them in half a minute. I did not want to go into the merits of it. I wanted to point out that the Chief Justice of India, Justice Pathak, is known to be one of the most impartial and honest Judges And what did he do? When he was asked for one said. "No, in a sensitive Judge he matter like this I will not give you one Judge; I will give you two Judges Let it not be said that this one Judge went this way or that way". But in spite of the fact that the appointment or choice was made by the Chief Justice, that in this case unprecedently for the first time in history, two sitting Judges of the Supreme Court were appointed, these sorts of allegations are made of bias, of prejudice. I think something is wrong with our institutions somewhere I will come to that in a minute. Therefore let me say one thing out of this Commission—never again appoint sitting Supreme Court Judges on the commission.

SHRI BAHARUL ISLAM Nor High Court Judges.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Get retired Judges or get somebody else, But I am against appointing sitting Judges. After all, they do not come here for invitation. It was the House which wanted it. It was the Prime Minister who announced it. It was Mr. V. P. Singh who wanted it. And when we go to the Cnief Justice, he spares two Judges. And this is what they get in return! Threfore I enter a very very strong caveat. If the independence of judiciary does not remain, as I told my friend, Mr. Arun Shourie, the other day when he came to witness the proceedings of Thakkar-Natarajan that you are attacking Commission this institution of the Supreme Court, but when this institution is destroyed and the faith of the people is lost in this institution, there wil be no freedom of press available also. With this institution, all liberties, all freeodms will die And it is for the preservation protection promotion and enhancement of these rights and liberties that I rise today. It is true we attack judgements. In the very nature of things judgements are meant to be discussed; they are meant to be criticised. Some Judges receive bouquets, some Judges receive brickbats. But that is an occupational hazard But that type of criticism must b constructive, that criticism must be healthy type of will not hurt the institution Today in a deliberate design, right from the word 'go', right from the day it was appointed, the whole orchestra is on to condemn the Commission.

Now I come to the other part of it. you have grievances The hon. Member, Mr. V. P. Singh, has cited three grievances. He said that he made an application for inspection. That was promised but he was not given the chance. He has put two grievances. Hon'ble Member. Mr Jaswant Singh, has made the crievance that for some time they met in camera. Now the whole thing is explained that they did not meet in camera There is a world of difference between a court and a commission of inguiry In court, you have the adversary proceedings. In a commission you have the investigative or inquisitorial proceedings. In a commission of inquiry, there is no binding report, it has no force proprio vigore, but in a court it is binding and you can execute it. There are other major differences, For example in Shah mission we know how the whole of CBI used to go and intimidate witnesses and force them to say whatever they liked Only Indiraji not be intimidated. She paid the price for it And she knew that Shah Commission was entirely wrong and she which is open to chose the course every citizen-"don't go outside the law". I am telling this to Government I am telling the Opposition and I am telling the press: Please do not act outside the law: if you have grievances against any Commission of Inquiry either as regards the procedure or a default they may have committed. you can always go and challenge it. The Shah Commission was torn Jaswant Singh was not pieces. Mr. willing to give the name of the case. but it was Shrimati Indira versus Shri J C Shah a case which he cited I know, in those days when Justice Thakkar and Justice Natarajan started some proceedings, because they did not have an office, on front page an eminent and dear friend of mine gave his opinion that it was had At that time I told a couple of my friends, "If this is bad why don't von go to a court of law and chal-

[Snri Murlidhar Chandrakant Bhandare]

lenge it?" But they do not want to challenge; they do not want to have an institutional approach at all. They say this is trial by Commission. they will continue with trial by press. Justice Thakkar and Justice Natarajan have also elaborately given the reasons why they have chosen one court and not adopted the other. It must rest in the realm of judicial scruting and whatever grievances one may have, it is not proper for us, without availing of the remedy that is available in law, to go on denigrating Justice Thakkar and Justice Natarajan, particularly in this House and in the press.

Then I come to the question of collective responsibility. One thing has come. It is unprecedented. The issue was not whether Mr. V. P. Singh was guilty or not. whether Mr. Bhure Lal was guilty or not. The only issue was in regard to a cause which is dear to my heart and in regard to which there can be no two opinions namely, for bringing back the stashed money, it permissible to have a private detective agency? The answer has been in the negative. Right from the beginning it was in the negative Even today. I was listening very carefully to what Mr V P. Singh said, and he could not defend his action of engaging Fairfax without checking their antecedents In fact, the whole report and today's speech makes it very clear. I have high regard for him because he has stood by the officers whom he considers to be honest. I am not going to say anything about the honesty of those officers either. But he has admitted that he knew nothing, absolutely nothing You read, And as I said. he, like a good Minister, accepted and the responsibility On that, honourable Mr. Jaswant Singh made an argument, which I must meet He said that if it is the responsibility of the officers which falls on the Minister then it must also, automatically, be on a principle of "constructive responsibility" as he used it or, as it is known in parliamentary parlance, "collective responsibility" must rest also with the Prime Minister and the Cabinet. The answer to this must be in the negative, and I will quote Jennings from his Cabinet Government, third edition. Under Collective Responsibility it says:

"It is only on the principle that absolute responsibility is undertaken by every member of the Cabinet who, after a decision is arrived at, "—and not till then—" remains a member of it, that the joint responsibility of Ministers to Parliament can be upheld, and one of the most essential principles of parliamentary responsibility established."

Therefore, for collective responsibility, what must be necessary to bind one and all is a collective decision—which is not there at all. Admittedly it is not there. As regards the Prime Minister, I will just point out two more sentences:

"Again, a Government does not accept responsibility for a personal mistake by a minister."

It further says:

"But they show, also, that the Government does not accept responsibility for an error of judgment or bad administration by one of its members The process of government compels a delegation of authority. The Cabinet must leave to each minister a substantial discretion as to what matters he will bring before it. If he makes a mistake then he must accept personal responsibility. On the other hand, a minister cannot hide behind the error of a subordinate Within a department there must be substantial delegation of power, but the most essential characteristic of the civil service is the responsibility of the minister every act done in his department. In practice, the minister can hardly avoid saying that the mistake was

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that of a subordinate, but Parliament censures the minister and not the subordinate."

This is the correct prinple. I am glad that Mr. V P. 11 00 P.M. Singh has owned it He cannot get a vay from what I may call not only a mistake, not only an error, but a blunder

One more aspect is, right from the beginning I do not like, as I have said here on the floor of this House, and I am repeating it. When this Fairfax controversy was not there, I said, I did not like commercial interests overtoking political interests. In a dog-eat dog fight between two commercial houses, I find that all institutions are seized. I did not realise the gravity of it. But when I read this, I am aghast. Was it Mr. V. P. Singh who was the Finance Minister? Was it Mr Bhure Lal who was the Director of Enforcement? Or was it Mr. Gurumurthy or Mr Goenka or Mr. Nusli Wadia? At least for that purpose, were they running the Ministry: I did not like because in both the Houses questions used to come, Calling Attentions used to come. I went to the Speaker, Mr. Jhakar, I went to our Chairman and also spoke to Mr. V. P Singh who was then the Leader of the House. that this had got into a lobbying business I did not like Parliament being seized of the matter. I must say that thereafter everyone was firm. and this lobbying business stopped Right from the beginning twenty-five articles have been written. I hold no brief If anybody is guilty, he must be punished From what Mr. V. P. told here and what is known to us because we try to read in our own way the article (Time bell rings) two minutes

In the dog-eat-dog fight between two commercial houses, not for a patriotic fervour not for any nationalistic spirit, but only for a private interest and personal vendetta. had caught hold of this Nobody against I want an assurance from

the Minister today that he will not relent, that he will not give up the attack on these evil forces and get the money. I don't believe this is the solution. I think, just as you have to take the assistance of international agencies like the Interpol...

SHRI VITHALBHAI MOTIRAM PATEL: Mr Bhandare one minute. How many cases are there against Goenka? Who saved him? The judiciary. Otherwise, he will be in the jail. He is attacking the judiciary.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE. You are quite right. When it disappears, all freedoms and liberties will disappear The point which I am making is this I want you to take a lead. For narcotics we can have the Interpol. For smuggling of gold we can have Interpol. I want to go to all the countries and tell them that when it come to cheating on foreign exchange, it is as bad as depriving a country of very essentia1 drugs, life. saving drugs. It is as bad as that. affects our independence affects our development I think we can evolve some sort of a protocol where we can get them

Now. only two minutes I will take on secrecy and open house. body asked me, "Well, I have a gen-Can I go and meet uing complaint Mr. V. P Singh?" I said certainly " He was quite surprised that I could promise to take him He said "when do you take"? Y "dont said. worry." At 3 30 p.m. on a Tuesday vou go to Open House and Mr V. P will see you It is therefore matter of regret that one who lieves in open and relaxed approach should today talk of intelligence alwavs being a cloak and dagger affair. I cannot believe that the most sencitive of the cases dealing with even the terrorists, dealing even

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[Shri Murlidha: Chandrakant Bhandare]

with smugglers are without files wish Mr. Buta Singh or Mr. Chidambaram were here to enlighten that even a man can be shot down without a file and it can be that this was a cloak and dagger affair, a very high and sophisticated intelligence made. I think nothing could have prevented as Thakkar and Natarajan had pointed out to keep the file of Mr. Bhure Lal under lock and key could have been able to pick keys from his pocket. It is a matter of regret that the means which are as important-because the Father of the Nation. Gandhi Ji, said means are as important as the endswere totally discarded.

I will only refer to the PM's statement which has been made. He said that no paper existed to show that the Government had knowledge the first place about the hiring appointing of Fairfax. That is true. He did not know anything. At that time we were prepared, as we ought to. in this House to back up V. P. Singh and back up the Govwith Mr. V ernment along Singh and as the leader of the Party, the Prime Minister was only trying to do his duty to his colleagues. This is what is really surprising.

Sir I do not want to take more of your time, but if this is true that Relience has imported twelve instead of eight and power plant for which no import licence. there was think one really does not have to go there You take his licence which shows eight. You physically up if there are twelve and you ask him. From there vou proceed further But at this stage I can say that this triial by Press, this trial by calumny, this trial by disinformation on the part of a newspapersome stage I used to like because if was an Opposition newspaper and I like something which is critical of me, because what people say against me. I like even better than what they say in my favour. But unfortunately today it has come only a BJP paper. And in the context of what has happened many have said, I have no doubt of saying: But if anything is abused and abused in our country, it is also the freedom of the Press for a very very selfish, a very very partisan and a very very sectarian and small gain. (Interruptions) Therefore, we will talk about the freedom of the Press. not the freedom of the proprietor. not the freedom from laws. body should be subjected to same laws where writers, readers and journalists will enjoy the freedom and not the proprieter.

With that I end my speech by saying that this work will not go waste. Those who have to say anything against. for them the forum is a court of law, but I want a positive assurance at the end of this discussion that we will devise new. more effective and more stringent means of getting back the foreign money, which is being taken away. Our battle will be relentless and we will not rest till we punish the guilty.

श्री राम ग्रवधेश सिंह: माननीय उप-सभाष्ट्राक्ष हुव्य जिस स भ में फेश्ररफ स का सवाल उठा था ग्रौर जिस बिंदू से इसकी शुरूग्रात हुई थी ग्रौर जिस संदर्भ पर ग्राकर इसका ग्रंत हो रहा है, इन दोनों छोरों को देखने से लगता है कि जहां से शस्त्रात हुई थी उसके ठीए दिश्रीत दिशा में यह चल रहा है। महोदय, जिस समय यह सवाल मदन मे उठा, ग्रौर ग्रखवारी के जरिए देश में एटा ग्रौर जनता तक गया ग्रीर जब फेयर फैबस भीश की यिवित होने लगी तो एक भागे श्राकाक्षा जनता के मन मे जगी थी कि शायद देश के भारी चोरों को पकड़ा जाए। : े रोजियो को पकडा जाएगा इस कमीशन की निय्क्ति केसाथ इस क्राशा कासंचार हक्राधा।

लेकिन जो नतोजा यहा आया है उससे लाता है कि हम रूमरे नतीजे पर पहुंच गए। आनेवाली पीढी अगर मारे संदर्भ को अपने सामने रखेगी जहां से फेयर फैक्स के सवाल में को गुरूआत हुई और जिस सदर्भ में आज वहन हो रही है तो इन तमाम सदर्भों को आने वाली देखेगी, पढ़ेगी तो इस पीढ़ी पर, इस सदन पर और यहा की न्याय-पालिका के सदस्यों पर जो कमीजन के मैम्बर वने, कमिश्नर वो उन पर गुस्मा करेगी। माधारण गुस्मा नही करेगी, आने वाली पीढी पर भारी गुस्सा होगी कि चोरो को वचाने के लिए किस तरह से कमीशन ने अपना काम किया और सरकार न उस कभी जन के जिरए काम कराया

महोदय, मुझे एक किस्सा याद ग्राता हैं कि एक ब्रोदमखोर विष था रह **म्य्रादमियों** को खाता था उससे जनता परेशान थी। उसको ारो के लिए एक स्रादमी बद्क लेकर जारहा था। बीच में उसने कुछ कुत्तों को ललकार दिया भ्रौर वे कनो उसको रोकने लगे। जब वह कत्तो के भोकने से रुका तो लोग जुट गए ग्रौर जिन लोगों ने उस ग्रादम-खोर बाघ को पाला था ग्रौर विरोधियों को खाने के लिए पाला था, लोग ग्राकर बहस करने लगे कि त्म कहा जा रहे हो? तो उसने कहा कि मैं इस बंद्क से उस .बाघ को मारने जारहा हूं।लोगो नेकहा कि पहले यह बताग्रो कि यह बंदूक देमा है या विदेशी है। तो वहस बदूक पर होने लगी । वह जा रहा था ग्रादमखोर बाध को मारन ग्रौर बहस होने लगी बंद्क पर । उसी तरह मे यहा भी बहस हो रही है। कि वह स्रादमी किस बंदूक **से मार रहा** है। ये जो राष्ट्रद्रोही है जो देश का पैसा लुटकर विदेशो मे जमा कर रहे है राष्ट्र की ग्रर्थ-व्यवस्था को कमजोर कर रहे है, इन गद्दारों के खिलाफ जो हथियार उठाने जा रहा था, तो यहां बहस यह होने लगी कि यह बद्क देशी है या विदेशी है। कमबख्त, हम इममे क्या काम कर रहे है ? हम चोर को पकड़ने का काम कर रहे है या साधु को पकड़ने का काम कर रहे हैं ? तो इस तरह की बेमतलब बहस इसमे शुरू की गई।

महोदय, मै आपको वता कि सारी बहम केवल तीन बिन्दुओ पर है। ये पेज 175, 176 श्रौर 177 पर अकित है। इसमे दिए गए 8 बिन्दुओं को मैने 3 बिन्दुओं में बदल दिया। आप ममय देगे तो हर एक बिन्दु को मै बता द्गा। आप थोड़ा समय दीजिए ...

जपसभाध्यक्ष (श्रीहेच हनुमनतप्पा): संक्षेप की बोल टीजिए।

श्री राम श्रवधेश सिंह: 8 बन्दुक्री की मैने 3 कर दिया है। पहला सवाल है कि यह पालिसी डिसीजन है कि नही । यही सवाल उठाण है नटराजन-ठकर कमी-शन ने कि जो प्राइवेट एजेसी जाच करने के लिए ली गई, वह पालिसी डिसीजन है कि नहीं ? इस पालिसी डिसीजन में केवीनेट की ग्रौर प्राइम मिस्टिर की राथ नहीं ली गयी। मैथह वहना चाहता ह कि पालिसी डिमीजन है या नहीं इस पर बहस हो जानी चाहिए। अगर इस तरह के डिसीजन पहले हुए है ग्रौर इस सरह के डिसीजन में प्राइवेट एजेसीज की सेवाए लीगयी है जैसे महारानी गायत्रीके जेवर जब्द करानेके लिए, उनका लाकर जब्त कराने के लिए प्र.इवेट एजेसीज का सहारा लिया गया विदेश मे तो यह पालिसी डिसीजन एक बार हो गया तब यह स्टीन वर्क हो जायेगा। जब स्टीन वर्क हो जायेगा तव कोई अफसर इस बात के लिए ग्राजाद हो जायेगा कि विस तरह से उस चोर को पकड़े। मान लीजिए इन्टरनल क्षेत्र है, ग्रपने देश के ग्रदर ही ग्राई जी को पावर है कि किसी ग्रपराधी को पकड़ने के लिए प्रत्इवट सी 0 ग्राई 0 डी भी लगाये ग्रौर सरकारी सी ग्राई डी भी लगाये। ग्रापको पता है ग्रनएका उटेड मनी देश मे रहती है। इसकी बताया नहीं जाता है ग्रीर प्राइवेट एजेसी को लगरा ही क्रिमिनल को पदाणा है। यह उसके श्रिधिकार क्षेत्र में है इसके लिए वह प्छेगा नहीं। प्राइम मिनिस्टर ने नहीं पूछेगा, चीफ मिनिस्टर से नहीं पूछेगा, मत्री से नहीं पुछेग। क्योंकि यह आई० जी० के अधिकार

Discussion on Justices

Thakkar Natrajan Report on Fairfa.c Group Inc.

[श्रा अत्रवत्रेश सिट्टी

क्षेत्र न है। डायरेक्टर प्राफ इन्फोर्समेट के प्रार प्रीविक्तर जीत में है कि देश के बहर जो ह्यारा बन ने जा रहा है, फेरा का वायजेटर हैं, उन नमाम लोगों को पकड़ने का प्रश्विकार है प्रौर प्रगर यह उसके प्रश्विकार क्षेत्र में प्राता है तो विना मंत्री के पूळे दूरमा जीत पर्क में वह उसको पकड़ने के लिए जोई भी उप। यकर मकता है।

दुस । मत्राल नेगनल सेप्योरिस्टी का है। इसी त्रिय: पर भारी वहस अक्रिकर रूक गयी कि तेशास्त्र सम्बोरिटी डेजर में है क्योंकि हर्वमैन पुराना सी म्राई० ए० अपर को है इमलिए हमारी राष्ट्रीय सुरक्षा खतरे में हैं। इमी पर बहस चल रही है और सारे बबाब के तीर इंसी वच में छिप हैए हैं डेजरी बैच के । इसी क्लब का सहारा लेकर. इसी ढाल का सहारा लेकर **प्रा**ते दाग को सरकारी पक्ष पोछनः च हता है। इसी एक बिंद्र को लेकर अपने चेहरे पर जितने दाग है, दागहैपरहारी पत्र उसुको श्रोक यहता है, साफ करता च हता है । मै पूछनः च हताह कि ऐसे चोरों को पकड़ने के लिए जो उभाय भिये पये उसने राष्ट्रीय सुरक्षा कहां खतरे में पड़त है। ग्रनरहम उसको कोई सूचना दें न अलग वात है। जो हमारे देश हो पैसा व हर ने जा रहा है. ऋगर यह मूचन। वह देना है तो इससे राष्ट्रीय गुरक्षा कहा खतरे में पडती है। हां, अगर हम ऐसी कोई सूचन देते हैं, ग्रंपने डिफस के बारे में प्चना देते हैं, अपने अध्मय के वारे में सूचन रेते हैं तो खतरे की बात होसकती हैं। वेश्विच उन लोगों मेखतरा हैजो यहां कर पैसा चुर कर विदेश में ल जाते हैं प्रौर उसका दुरूपयोग करते तरह-तरह से। उससे राष्ट्रीय सुरक्षा खतरे में पड़े ती है। तीसरा प्याइंट यह है . . .

उपसमाध्यक्ष (श्री हेच्च० हनुमनतप्पा) : मंक्षेप मे व्यहिये । श्र[ा] राख व्यव्धेश मिहः श्रभी तो मै सात मिनट ह_ा बोला हूं।

उपसभाध्यक्ष (श्री हेच हनुमनतप्पा) : दस मिनढ हो गये । लास्ट प्वाइंट कहिये ।

श्री राम श्रवधेश सिंहः दूसरो को यापने 20 मिनट तक बालने दिया और हम को सान मिलट में ही घटी बजा रहे है।

उपसभाध्यक्ष (श्री हेच हिन्मनतः ३): अपर कानू पर अयेगे तो आपके तीन मिनट ही हैं और आपने 10 मिनट ले लिये।

श्रीराम अवधेश सिंह: ग्रापने दूसरों को 20-25 मिनट दिये। हमकी थोडा बोलने दीजिए।

जपसभाध्यक्ष (श्री हेविक हन्मनतावा) : लाम्ट वाइंट कहिंटे।

श्री राम अवधेश सिंह:ट्राजेक्शन अ।फ बिजनेस रूल की बात उठी। टाजेक्शन ग्राफ बिजनेस रूल मे यह कहा गया है कि फाइल श्रीवी पी०सिह को जब फाइनेस मिनिस्टर नहीं है तो डिफेंस मिनिस्टर की हैसियत से मगाने का हक नहीं है। फिर वाहा गया कि दो दिन नक रोकने का हक नहीं है। इसलिए मैं कहता ह कि यह जो ट्रांजेक्शन ऋ।फ बिजनेस रूल्स है, इसकी वेलिस्टि। पर प्रश्न चिन्ह लगतः है। श्री भंडारे जी ने क्लैक्टिव रिस्प सिविलिटी की बात सदन में कड़ी । हमारे सविधान में इसका प्रोविजन है। अगर हम।रे देश मे क्लैक्टिव रिस्पासिविलिटी है तो हालत में क्या एक मंत्री दूसरे विभागकी फाइल नहीं मगा सकता है ? मैं समझता हं ि मंगा सकता है . . (व्यवधान) । श्री वी पी सिंह ने इस जिस्मेदारी को छोन किया है कि मैने वरवल ग्रार्डर दिये थे। जब उन्होंने जवाबदेही को स्वीकार कर लिया है तो इस कमी शन को उनको बधाई देनी च।हिए थी। उन्होंने सोच। कि ग्रफ्सर फंस न जाय, इसलिए उन्होंने जिम्मेदारी ग्रपने ऊपर ले ली । इसके लिए

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श्री वी पी० सिह को कमीशन ने बधाई देनी चाहिए थी। इसलिए मै यह कहना चाहता हं कि ट्रांजेक्शन अन्तर बिजनेस का कमीशन नेजो उल्लेख किया है। संविधान के प्रोविजन्स के खिलाफ है।

SHRI K VASUDEVA PANICKER: Mr Pande was threatening Mr. V. P. Sinigh that Mr. Pande would expose Mr. V P. Singh Fearing that Mr V. P. Singh signed on that post

श्री राम ग्रवधेश सिंह:श्री पाणिकर जी, ग्राप ग्राफ दी रिकार्ड बोल रहे है। ग्राप मेरी बातस्तिये। जो बात ग्राप कह रहे हैं, वह रिकार्ड में आ चुकी है। आप फालत् बातकर रहे है। सबसे बड़ी बात यह है कि मै कमीशन की सेविटटी के बारे में उहना चहता हूं। किसी भी जमरियत वाले देश में आजतक इतिहास में ऐसा नहीं हुआ। कि इस प्रकार के कमी-शन कैमरा में जाच करे। जहां कैमरा में कमीशन जांच करता है वहा न्याय-पालिकाकी गर्दन काटदी जाती है। इमलिए ग्रंतिम बात मैं यह कहना च हता हं कि कमीशन ने खद ही अपनी रिपोर्ट में यह बात कहा है। मैं इसको सदन में पढ़ना चाहता हूं। इस कमीशन की रिपोर्ट में बहा गया है राजीव गाधी की सरकार कितनी निकम्मी है, इसको इस कमी शन ने कहा है। मैं कमीशन के शब्दों को पढ रहा हं --

"All these questions which clamour for serious attention from the point of view of the functioning of the Central Government and from the perspective of the national interest. All these questons cannot be tackled by Commission having regard to the scope of the terms of reference."

कमीशन ने कहा है कि हम।रे पंख काट दिये गये । यह बात टर्म्स ग्राफ रेफरेन्स में दी गई है। कमीशन ने कहा है कि हम चोरों के बारे में नहीं बोलना चाहते है। कमीशन ने भाने भाग यह बात कही है। उसके अपने टर्म्स ऐसे रखे हैं जिससे कमीमान लाचार है, वह बंध गया है।

...(न्यवधान)... सरकार के खिल फ यह एक स्टिक्चर है। इतसे बढकर सरकार के खिलाफ कोई स्टिचर हो ही न शें सकता। अपगर पता नही है तो मैं फिर से दोहरा दू।

उपसभाध्यक्ष (श्री हेच हन्मनतप्पा) : नहीं, नहीं, जरूरत नहीं।

श्री राम ग्रवधेश सिंह : लास्ट में मै ५६ रहा है।

"All these questions cannot tackled by the Commission having regard to the scope of the terms of reference. These vital questions. therefore, require to be tackled at the level of Central Government in order to ensure that such an embarrassing situation is not created in future and national interest is not jeopardized."

महोदय, इन सारे तथ्यों की रोशनी में और जब हाउस में इस वात क स्वीवार कर िया गया कि जो ग्रारेजमेट था उससे में सटिस्फाई हूं और प्रधान मती ने लोग सभा में कहा कि भूतपूर्व दित्त मत्री ने जिस प्रकार ही इजाजत दी यह बिल्युल सही थी जब थह बात संसद में श्रापकी सरकार ने वह दी तो उसके बाद मैं नहीं समझता कि अब उन चीजों का तिल का ताड बन गाजाये ग्रीर ग्राप ग्रपने काले चेहरे से उस दाग की पोंछने की कोशिश करे। इससे दग्र छटने वाला नहीं है। देश की जनता की ग्रांखे इंधर लगी हुई है, देश की जनता इधर ग्रपने कान लगाये हुए है। जनता देख रही है कि चोरों को बचाने वाली हकुमत इस व मीश ' का सहारा ले रही है। कमी मन खुद रो रहा है कि हमको कोई अधिकार नही दिया। हमको टर्म्स अ।फ रेफरेन्स ऐस। दिना जिससे हम चीों को नही पकड़ सकते हैं। अ। इससे बच नही सकते, माप जनता के कोर्ट मे दोपी हैं, मुजरिम हैं, पूरी राजीव गांी सरकार मुजरिम हैं ग्रौर धह सरकार अने वाली है ग्रौर बचाने वाला कोई नहीं है। धन्यवाद ।

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SHRI DARBARA SINGH: Vice-Chairman, we are discussing very serious matter and the speaker has only repeated that things are being covered up. I do know what type of discussion is being held. Even the man who is indicted here, Mr. V. P. Singh, and his colleagues were using a uncultured language. I do not accuse gentleman, this honourable Member because he comes from the same stock. They have every right to be most uncivilised in Parliament itself...

श्री र'म भवधेश सिंह : क्या कहा ? अनिसिविलाइज्ड को सब अनिसिविलाइज्ड दीखते हैं। उसको अञ्छा आदमी दीखता ही नहीं है।

श्री पशुपति नाय सुकुल : चोर को चोर दीखता है (व्यवधान)...

SHRI DARBARA SINGH. main thrust of our discussion whether the country's security involved or not. The great judges were put in charge of looking into the matter and they have given report. Some extracts are quoted here out of context from the report and it is said that since that thing is not there, this thing is like this. I would like to know from these people who are all claiming that judges ought to be respected, they must be respected more than anybody else because they sit in judgment and whatever they say, they say it with some independence and with justice Now it is being said that they have not given justice Will they carry on with this for ever? This is an insult to the judiciary which has been dome by these people .. (Interruptions)...It is very shameful because those people are very well-read and know the subject It is these people who were claiming and proclaiming that the judiciary must be very good. But now they are saying that these people have not done anything

and that they have done something at the instance of the Government. This insinuation is very bad on the part of the Opposition. Their main object was to demand that the Prime Minister should get out of the Government, that he should resign. That was the main aim, that was the main object, of their telling what they have told. It may be Mr. Vishwanath Pratap Singh or it may be any other Opposition leader. They have said that the Prime Minister should They should not think of that The Prime Minister has done certain remarkable things in this country. He has kept the unity of the country and he will continue it In the outside world also, Sir, he has shown his worth. And, today, it is known to the Opposition that the CIA supporting Pakistan and the destabilization of this country is being done through Pakistan Is it not known to them? Why are they having this issue with Mr. Hershman who the ex-Chairman or ex-Director the CIA? He has engaged all those persons who belong to the CIA those who were under him for this purpose The purpose is there everyone to see Previously two years ago I mentioned here this House that before our great leathe late Prime Minister, Shrimati Indira Gandhi, was done death, before that, a Committee was formed bv the CIA and its associates and a 149 page report or some such thing was prepared which the questions as to what would happen to India if Mrs Indira Gandhi was there for the parliamentary elections and what would happen to India if she were not there were discussed But all that has happened Has not this come to the notice of the Communist Party? They say that the CIA is involved and this would have been done or this would have happened and all that. They knew this at that time and they knew that this had appeared the Press. What happened to great leader and how it was man

aged are known to everybody Now, are they looking into this aspect? They are not at all mentioning that the CIA is involved. Who is this Mr. Hershman? Who engaged him? Who is th's Gurumurthy? What connection has he with the Government? He is only in the Press doing some Why is he so much interested in this? Only three or four persons knew what was happening to whom everything was entrusted and this was not known to the Prime Minister and his other colleagues. It is mentioned in this Report that it was kept as a secret Why was the secrecy? Why is it that he appointed, that Mr. Hershman was appointed, without the knowledge of the higher-ups? It was a conspiracy to destabilize this Government by some method or the other. Therefore, I have brought this matter before you that the controversy over this Report has been raised with the idea that this Report may be demolished, that they may be enabled to tell the people that it is the Report of the Government and not a Report by the Judges or that this has been connived at by the Government of India with purpose of telling the people that they were right and Mr. V P. Singh and the Opposition were wrong I do not discuss the man here But the actions of the man show what he is. From the very start he has done it also been in the administration. I know about the oral order. They have to be written in the file What for are files kept? Why is the bureaucracy working? The oral orders are to be written on the file that such-and-such Min:ster has said such-and-such thing. which should come on the file and which should be kept. Was this done? No If these were oral orders, then why was the file taken by V P. Singh when he was given the Defence portfolio? Then he called for the file after 1-1/2 months. What was the purpose? What has he done? To start with. he said what transpired between Prime Minister and himself ruption). As the Home Minister said

all unt uths he has told here. He said: I asked the Prime Minister. Why did he not put up all the cases before the Prime Minister?

SHRI H K L BHAGAT: The insinuation that he made against the Prime Minister, Madam Deputy Chairman said, will not go on record.

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): That is right.

SHRI DARBARA SINGH: There are questions which we should look into. Firstly, Mr. Hershman has the outfit of private agencies was an unprecedented step of engaging a private agency taken through oral orders, and it was later on that noting on the file was done? Why? It has never been seen. We have also been doing such work. We too gave oral orders. But the Secretary or the man who is concerned would write down on the file that the Minister has given these orders That would go to the Minister for his confirmation. He says that that was an oral order. Is it a medicine or a pill to be taken orally? This is a very serious matter. It is a very serious problem which has been taken care of by Thakkar-Nata-He says that rajan Commission was not called for an interview. But he gave a statement to the Thakkar-Nataraian Commission. They thought over it and decided that nothing more was needed from him Whatever he had given showed the worth of the man. Therefore, they decided to call a person who did not attend that He was summoned because he also was on the wrong side. It was done.

Secondly, what adds to the gravity of the stuation is the lineage of Mr. Hershman and his intelligence services of another country. How does one explain it? Nobody has explained it:

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They were beating about the bush but not coming to the point. Why was he given this? Mr Hershman has said in his version that destabilisation was also to be taken into account Destubilisation is at the back of all this what has happened The leader of the Communist Party (M) said that a book has appeared. We have also read that book. Veil the Secret Wars of CIA, 1981-87, by Bob Woodward. It is a voluminous book. If we have read it, what is wrong in that? It is a plot and all the conspiracy to destabilise those countries which are developing and which are developed. This is an effort to destabilise those countries and to bring them under their feet and under this new imperialism.

It was said that the Prime Minister went to America Yes. Who is not going to America? Everybody likes to go to America for some agreement. That is all. What the Prime Minister has ϵ in phasised there is only one thing. you giving arms aid to Why are Pakistan? It is for destabilisation of India. It was the main thrust of the Prime Minister's visit Now it is being said that you are taking some financial help from them. It is a misand malicious propaganda chievous which is being done by certain parties with a purpose After all, it is not our job. It was the job of the Judges. They have said what they wanted to we accept their say. In all cases version and agree to it Implementation is also done. Somebody has said that it is recommendatory. But Judges are serving Judges. They have given full thought to the problem and they have given their opinion to the Government. If the opposition thinks that they can replace this Government, then they are far away from wisdom. They should know that we have been elected for five years. The people have put the Prime Minister in position for five years and not for three years It is not the Janata Party which has gone out in three years. The Congress

Party is in majority. It is the responsibility of the Congress Party to see that the country remains one and it is not disintegrated and it is not bifurcated with the help of the forces which are coming up. I may tell you that certain forces are coming up in India at the instance of the foreign powers. It will take time. It is only this Prime Minister and none else who can keep the stability of India, who can keep the country as nation and who can make us feel Indians Who else is there? I know the parties and how they are divided amongst themselves, what is integrity and what sort of ideology they have. We know it very well. These are immature things are being said here It will carry us anywhere.

l will not take much of your time. We have never set up to this hour in this session. It is rather I would say in the end that all of us must think that this country has to progress. It may be nonalignment or Six-Nations' Declaration or Mr Gorbachev's visit. fought to remove the British Government from this soil with one thing and it was non-violence. It is now accepted by the whole world all the people of all the countries. At the same time, our relationship with Russia has developed because of this. We think that there should be non-violence in the whole of this Mahatama Gandhi gave non-violence. It must be appreciated that we are not in the pocket anybody We are an independent nation. We will stand on our legs. But we have to find out who is our friend and who is our foe. We want to remove nuclear wea-How can we do it if such small things are discussed here with a low thinking? We should have a broader outlook of India Therefore, Sir, in the end I thank you giving me this time

Group Inc.

SARDAR JAGJIT SINGH AURORA (Punjab) Mr. Vice-Chairman, Sir I have gone through the Justices Thakkar-Natarajan Commission of Inquiry from cover to cover and find that there is no mention, leave alone discussion, of the matter for which the Ministry of Finance of the Government of India had decided to the services of the Fairfax Group Inc. which was to try and stop the flow of the country's surely needed capital to the foreign bank accounts of the corrupt businessmen. Surely this vital matter needed to be delved into but appears to have been ignored deliberately Sir, going through the Report one cannot help feeling that the Commission has done homework for the Treasury Benches. The Report is so onesided that the speakers from the other side have been handed readymade material to pond on

SHRI B. K GADHVI This is aspersion on the Members.

SHRI PAWAN KUMAR BANSAL: On all of us It is unjust.

SARDAR JAGJIT SINGH AURORA. This Report is neither fair nor has it produced many reliable facts. It has, however, coloured views and insinuations. I am sorry I have to say this. But by now we are getting used to Mishra such Reports; Commission was like this too. Having Report ignored the main task, there appears to have been little justification have employed two Supreme Court learned Judges for months on a task which was so inconsequential inquiry was constituted to assess the utilisation of Fairfax Group by the Government of India which worked for about four months, three months of which were under the Prime Minister who had the charge of the Finance portfolio. The conclusion of the Commission is that Fairfax was not employed contractually, no payment was made, and no information

was received. This was known to the Ministry. Why then this waste of efforts and money and specially the valuable time of the Judges where the backlog of cases with the Supreme Court is ever-increasing?

Secondly, the Judges were upon to comment upon the conduct and procedures adopted by certain members of the Finance Ministry while hiring a foreign agency to track down economic offenders. Are Judges the most competent authority to do so or does this more appropriately fall into the administrative sphere? Why the Prime Minister as the Chief Executive could not pull up or point out that certain laid-down procedures had been violated? case no procedures had been laid down, these could be constituted for the future to rectify any errors of omission or commission rather than to hold a Commission of Inquiry. In any well-knit team, this is all that would have happened That at least, is my view.

The Commission, throughout its Report, has adopted an attitude that Shri Bhure Lal, Shri Pande and Shri V P. Singh were relentlessly determined to nail down the Reliance Industries for its alleged economic offences and were ready to co-operate with its enemies, Shri Goenka and Shri Wadia to achieve their goal. I feel that sometimes it is more effective to set a thief to catch a thief. There is nothing reprehensible in it. Why is the Commission reading more in it than it should?

There is an amazing Chapter in the Report about the lack of loyalty of the Fairfax Group towards Government of India. Before Fairfax got going, an inquiry commission was instituted to decide if the security of India was prejudiced by making such an arrangement. The people concerned were put on

[Sardar Jagjit Singh Aurora] mat How can you expect Fairfax people to react to this? Loyalty is two-way street.

Lastly, Sir, I wish to deal with the security risk. The Commission dealt with it at great length and tried to be convincing by citing many examples of dirty tricks and nefarious activities of the CIA and the British MI5, where the President and Prime Minister of these countries respectively have been duped by their own intelligence organisations. have also given examples of other countries have been destabilised. I am sorry to say that the report has allowed its imagination to run If a small investigative agency inquiring into economic offences can damage the top structure of our administration and political machinery, so as to make it ineffective, as mentioned in the report nationally and internationally, we are in a real bad shape. I think we totally lack selfconfidence or we have got into the habit of crying wolf to hide our own shortcoming and misdeeds We seem to be suffering from the CIA bogey to the extent that even a mention of it gets us into a dither The CIA by itself does not consist of either devils It makes me angry, or supermen the lose the ability we way any situation objecanalyse and realise tivel_v and logically that our country is not a house of cards Even a small country like Nicaragua in South America in spite of the Monroe doctrine can stand up to the U.S. Government, including its CIA, because the people are united and the economic offenders are not there to weaken the will of the people to stand up If the CIA or the KGB decide to destabilise this country it would be with the approval or desire of the Government concern-For this, I think a Fairfax, or a non-Fairfax is not required. If we are united internally we have nothing

to fear. On the other hand if our society is fractured, which it is these days and the Government is incapable of inspiring confidence which it is so these days, we better beware People lose confidence in an inefficient and corrupt Government It is destabilisation only then that the starts Outside sources. however harmful, cannot by themselves overthrow a popular Government.

To end up, the terms of reference of the Commission were deliberately constituted so as to divert attention from the main issue of the economic offenders. Now the destabilisation threat is being used to malign honest and dedicated people whose main crime has been the honesty of purpose and devotion to duty and to the country to the exclusion of personal loyalty

Sir. I have only one question t_0 ask When are we going to produce or plan a scheme t_0 effectively deal with economic offenders especially the big guns? Thank you

SHRI MADAN BHATIA. ed Vice-Chairman, Sic I have listened to the speeches which have been made by the hon. Member, Mr. V. P. Singh, and the Hon Member of BJP, with great distress, because those speeches contained very pernicious attacks and innuendoes against Members of this Commission, who happen to be the Judges of the Supreme Court. Let us not forget that the Supreme Court has become shiny armour of the rights of the people of this country Over the last ten years, the Supreme Court has given new and tremendous dimensions to the Constitutional rights of the people of India On behalf hundreds and thousands of the people of this country who have received protection of their rights from the Supreme Court and who are beholden to the Supreme Court for having given new frontiers to their Constitu-

tional rights, I hang my head in shame over these pernicious attacks against this Commission which is presided over by two members of the Supreme Court.

Sir, I was always under the impression that this Commission was thrust upon the Government by the attacks made by the Opposition. It was instigated by the Opposition itself. But today, I had an amazing and startling revelation from the floor of this hon. House that this Commission was also thrust upon the Government of India by the hon Member, Mr V P. Singh, who said to the Prime Minister that 'I would like to have my name cleared'. Name cleared of what? tainly not to have his name cleared of his proclaimed crusade against the economic offenders for which he is strutting around in the country to seek credit. He was obviously trying to have his name cleared of the attacks which were made from floor of Lok Sabha on the engagement of such a foreign secret agency, consequences of which politically could be disasterous to the stability of India If that be so, then his statement from the floor of this House that he insisted to the Prime Minister that among the terms of reference, a term should be included to cover the investigation into the economic offenders, is totally a false statement and an inconsistent statement It does not fit in with the purpose for which he persuaded the hon. Prime Minister to appoint this Commission of Inquiry.

Sir, the time is short, and I am hardly in a position to give reply to any Members on that side, because they are not there except one lion. Member...

SHRI RAM AWADESH SINGH: I am also here.

SHRI MADAN BHATIA Yes, two hon. Members. What is the main

attack which has been made on this report by the hon Members on that side, led by their new found messiah, Mr. V. P Singh? As I have said, this report was thrust upon the Government of India primarily by Mr. V. P. Singh himself. When this report has blown up in its face then these hon. Members on that side who have been vying with each other to hug him to their bosom have started screaming and wailing and have started making allegations against the members of this Commission These are not the rules of the game. Thev have picked up section 8(B) that this report is invalid because it did not comply with provisions of section 8(B),

12 00 MIDNIGHT

SHRI RAM AWADHESH SINGH: 8-B and 8-C.

SHRI MADAN BHATIA. 8B covers even 8C. Section 8C is only an elaboration of section 8B. I had the privilege to argue the ambit of section 8B and, as my hon friend says, section 8C also and all other provisions of the Commissions of Inquiry Act for almost four months when I challenged the prosecution of Mrs Gandhi ordered by the Shah Commission before the learned High Court of Delhi. The hon Member of the BJP was feeling shy of giving the name of the case. I can understand why He would rely upon the judgement, but he would not disclose the name of the persons who challenged the actions of the Shah Commission which was appointed by a Government of which one constituent was the party to which he be-I have, I respectfully submit, Sir, some knowledge of section because ultimately I did succeed in the High Court after my four months of submissions before the High Court in having the proceedings quashed on the basis of sections 8B and 8C. What is section 8B? The High Court has said. There is no time for me to

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[Shri Madan Bhatia]

quote. I remember. I have kept it in my head I have got the judgement. Section 8B says that a person has got a right to closs-examine any witness who has deposed against him before a Commission of Inquiry. Let Mr V P. Singh name a single individual who has deposed against him before this particular Commission. He is proclaiming from the house tops that this whoie report is invalid cause his rights under section 8B have been infringed He was given no right and no notice under section 8B. Notice under section 8B would have been given to him if there been any witness who had deposed against mm and on whose testimony the Commission was going to and whose estimony would have cast some aspersion on the conduct of Mr. V. P. Singh On the contrary, Mr. V P Singh is supported to the hilt by Mr. Bhure Lal and Mr. Pande Who is the other person who is complaining about the infringement of section 8B because the brief has been held on behalf of that individual, it seems, by the hon. Member from the BJP He is Mr. Gurumurthy? What did Gurumurthy say the Commission? I would just like to draw the attention of the House to the statement which he submitted before the Commission of Inquiry. said that if he furnishes the information sought for from him by the Commission, he may have to disclose directly or indirectly the source of the information and that he will not divulge the information to anyone including the Commission Here is a man who tells the Commission in its face, in violation of all the provisions of the Commissions of Inquiry Act, 'I not going to co-operate with you; I am not going to appear before you; I am not going to make any statement before you; I am not going to furnish any information to you and you can do whatever you like'. Now he has got the temerity to say that this report is invalid because no notice was given to him under section 8B

Secondly, Sir, section 8B says that every person whose conduct is liable to be indicted by the Commission Inquiry has a right to produce defence. But if a person makes a confession of his guilt or his incompetence, section 8-B will not apply. is tentamount to an act of appearing before the court and admitting his Once an accused appears before the court and confesses his guilt, he loses the right to produce any evidence in defence. What has the Commission done in this case? The Commission has merely recorded the admissions and confessions made by Mr. V. P Singh and on the basis of those admissions and confessions posed a few questions to the Central Government, to the representatives of people sitting in the Lok Sabha and in this hon. House and to the people of the country at large If a person himself makes confession and admission of his own incompetence, of his own negligence, of his own ignorance and the Commission simply records confession and admission and on that basis poses questions before the country, before the people and before the representatives of the people, he has the temerity to say that I had right to produce evidence in defence. What are the confessions and the admissions which were made by Mr. V. P. Singh in the statement which i. submitted before the Commission Inquiry? I would just summarise Mr. V P Singh admits in his statement which is reproduced in this that he only gave oral approval to engagement of a foreign investigating agency. Mr V. P Singh, in statement does not even remember as to who were the subject matter e enquiry Mr V P. Singh also mits that he prescribed no guidelines for his officers about the checking or the credentials of any agency which might be engaged by them. Mr. V.

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P. Singh also does not deny that his approva was carte blanche to his officials to engage any agency of their choice. And Mr. V. P. Singh also does not deny that he did not retain any control whatsoever over any part the process of engagement of any agency Next, he admits that he gave the clearance for engagement of a foreign agency, no particular agency was mentioned to him. He also admits that he did not hear of the name of Fairfax until he had ceased to be the Finance Minister and he came to know about the name of Fairfax only from the press reports when he had become the Defence Minister. Then he admits that he did not know anything about the wheeler and dealer activities of his Sancho Panza, namely Mr. Bhure Lal in the United States of America He also does not deny that he met Bhure Lal and Pande in the first week of when the controversy had exploded in the press. He also does not deny that he received the file on 9th of March, 1987 with regard to the Fairfax from Mr Pande He also does not that he made no requisition for this file from the Minister of Finance. He also does not deny that there was no matter relating to that file which was pending before him as a Minister Defence He also does not deny that he kep this file with him from 9th March til! ! Ith of March. He also does not denyand this is important—that the Cabinet Septement of the Prime Minister summone this file from him on 11th of March and he admits that it was on the 11th of March that he recorded this note on the file. And the note makes a startling reading It says: "I did not want the file itse? but did want to go on record say that I had given oral clearance when the matter was mentioned to me by Sec-(Revenue)" He says. "I did not refair want the file itself, but I wanted to go on record". If he did not want the file and if he simply wanted to go on record that he had given this clearance, the easiest method for him was to send a letter to the Minister of Finance and say:

appears that some investigation is being held against Bhure Lai and Pande for engaging Fairrax. I would like to bring it to your attention that I had given them the clearance. This was the simple way of making a record.

SHRI SATYA PRAKASH MALAVIYA: That would not have been a part of the file

SHRI MADAN BHATIA: Exactly, What does this first sentence say? I respectfully submit, I am on a very crucial issue, on 11th of March this file is summoned by the Cabinet Secretariat of the Minister and he comes to realise that his game is up, that it has come within the knowledge of the Prime Minister that in a very clandestine manner in conspiracy and collusion with his officials, he dealing with a file with which he has no right to deal and therefore to absolve himself in the eyes of the Prime Minister, he makes this first part of the sentence: "I did not want the file itself", because he could not summon the file, he could not justify his action under rule 5 of the Business Rules before the hon. Prime Minister

This particular part of his noting also shows his multy mind. He understood that he had committed gross constitutional impropriety in procuring this file in a surreptitious and clandestine manner in total violation of rule 5 of the Business Rules and therefore he wanted to go on record: "I did not want th's file itself", but this file had just been sent to me. On this the most disgusting part of the sentence is that he is telling a lie because Mr Pande says that the former Finance wanted this file to be shown to him and that is why he has sent this file to Mr V. P. Singh. He records this part of the sentence which is an utter lie I respectfully submit, Sir, having made these admissions. what follows from this? It follows that he allowed his Ministry to be literally jacked by private persons for private ends and in collaboration with a foreign secret agency, the head of which had the temerity to deliver political homilies to

[Shri Madan Bhatia]

people of India and had the pernicious audacity to deliver threats to India that he can destabilise India And if these were his admissions and his own confessions. what defence Mr. V. P. Singh had the right to produce before the hon'ble Commiss on? For what purpose was the Commission required to give the notice under section 8-B? To go and defend yourself He has admi'ted everything and he was corroborated in every respect by Lal and Pande Both of them say that the Minister knew nothing. Pande just dusts off his shirt and puts the entire blame on Bhure Lal for the engagement of Fairfax. and Bhure Lal confesses that he had been having clandestine meetings with Gurumurthy, not in his office but in Hotel Janpath, in Nehru Park, in Taj Hotel and, above all, in the guest house of the Indian Express. Pande also confesses that he met Gurumurthy four to five times, and Bhure Lal also confesses that it was Gurumurthy who introduced Hershman to Bhure Lal And Bhure Lal also confesses that when he went to the United States and came back he made no report whatsoever about his wheeler-dealer actions in the United States and gave his tour report almost two months later, towards the end of February when the matter had become controversial

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). Please conclude.

SHRI MADAN BHATIA. Sir, if these are the admissions and confessions, on that basis--I will conclude, Sir, in one minute—the Commission merely records these confession, of Mr V P Singh corroborated by his Sancho Panza, Bhure Lal and Pande and then, on that basis, poses a few questions. The questions are:

"In the background of these disturbing features, some very vital questions pertaining to the functioning of the Finance Ministry of the Government of India during the course of the tenure of Shri V. P. Singh arise.

"1. Should such a vital Ministry of the Government of India function in such a manner that important policy decisions such as the engagement of a foreign detective agency can be taken without the Cabinet or even the Prime Minister coming to know about the decision and without the Cabinet or the Prime Minister having the opportunity to take informed decision regarding the advisability or otherwise of adopting such a course?"

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I expected an answer from Mr. V P. Singh Is his answer to this question "Yes" or is it "No" He does not answer this question. He indulges in a political harangue. What is the second question posed?

"2. Whether such important policy decisions should remain unrecorded in any file of the Government of India?"

He had to answer this question be owed an answer to this honourable House. He refuses to answer this question

The third question is-

"3 Whether files pertaining to one Ministry can be called for by a Minister heading some other Ministry or be sent to a Minister of such other Ministry for supplementing the file by making a written record of an oral decision said to have been taken in the course of some discussion several months back?"

He owed an answer He does not give an answer

Sir, lastly — I won't read all the questions — only one important question:

"5 Whether a situation can be countenanced where an important matter like engaging a particular private delective agency to function abroad on behalf of Government of India can be taken at the suggestion of a private individual without the Cabinet or the Prime Minister having a say in the matter of such selection?"

Did he answer that question? After delivering his speech, he showed contempt for this homourable House by walking away. because he was playing to the press gallery

I respectfully submit, Su, Mr. V. P. Singh not only proved his incompetence as a Minsiter by allowing his Ministry to be hijacked by private individuals private ends in collaboration with a secret agency of very dubious connections but he also committed gross constitutional impropriety. Mr. V. P. Singh committed a gross constitutional impropriety in clandestinely summoning the file from the Ministry of Finance and making a note thereon as Minister of Defence in total violation of Rule 5 of the business rules which have been framed under article 77 of the Constitution and which, therefore can be read as an integral part of the Constitution He violated the Constitution By violating the Constitution, he has violated his oath of office, which he had sworn in the name of God that he would owe true faith and allegiance to the Constitution of India. I respectfully submit, Sir. I recommend this Report to be adopted by this hon. House.

Thank you.

श्री सत्य प्रकाश मालवीय माननीय उप-मभाध्यक्ष जी इस देश में जो ग्राधिक स्प-राधी है, भारतीय या प्रवासी अपराधी है जो काला धंधा क के ग्रीर बहुत से जो कर-संबधी कानन है, यानी कानन है. उनका उल्लघन करके विदेशी बकों में जो धन जमा करते है था अ। र्थिक अपराध करते हैं, उनके मंबंध मे जानकारी करने के लिए श्री विश्वनाथ प्रताप सिंह जी के समय में फेयरफैक्स की जांच दी गई थी ग्रीर यह जाच किन परिस्थितियों मे दी गई थी, इनके मंबंध में जस्टिस नटराज ग्रौर जस्टिम ठक्कर ने ग्रपनी रिपोर्ट मे मारा हवाला दिया है--उमके संबंध में बहुत विस्तार से ग्राने की ग्रावश्यकता नहीं है।

लेकिन जो जांच फेयरफैक्स को दी गई थी, उस जाच को रोकने का काम किया गया क्योंकि 31 मार्च, 1987 को तत्कालीन वित्त राज्य मंत्री, श्री ब्रह्म दत्त जी ने जब इस विषय पर लोक सभा में बहस हो रही थी, उन्होंने खुद स्वीकार किया कि भृतपूर्व वित्त मंत्री जी ने जिस प्रकार से इजाजत दी, वह बिल्कुल सही दीथी कोई दिक्कत नहीं थी।

वित्त राज्य मंत्रों जी न इस बात को स्वीकार किया कि जो फेथरफक्स की जाच दी गई है उसमें कोई अनियमितता नहीं भी कोई अवधानिकता नहीं थी। ब्रीर जो दी गई है वह ठीक है लेकिन वित्त मत्री के वक्तव्य के ठीक एक सप्ताह व व 6 अप्रल को भारत सरकार ने अपनी विज्ञापित में जो कमीशन अन्य इन्कवायरी एवट है, इसके अन्तर्गत सुप्रीम कोर्ट के दो माननीय जजो का एक आयोग विठा दिया।

माननीय जजों ने बहुत विस्तार से इन सवालों पर चर्चा की है कि किन परिस्थिथितियों मे फैयरफैवस की जांच बिठाई गई ग्रीर उसके बन्द इस पर भी वह विस्तार से गये है कि विश्वनाथ प्रताप सिंह जी ने श्रपने जो ग्रिधिकारी थ प्रवर्तन निदेणालय के श्री भूरे लाल जी, उनको ग्रिधिकत कर रखा था कि नहीं कर रखा था, तथा इस सिलसिले मेजो रेवेन्य मेकटरी श्री विनोद पांडे है, जिनकी इस सिलसिले में क्या भागेदारी थी।

मान्यवर, अगर उन्हीं की निर्पार्ट में यह बन्त साफ हो जाए कि वित्त मन्नी जी ने दोनो अधिकरियों को अधिकृत कर रखा था और वित्त मन्नी जो को इस बन्त का अधिकार था कि नहीं था, तो वह चीज बिलकुल साफ हो जाती है और इसिलए इस रिपोर्ट में पृष्ठ 140 में जो उद्धरण है, मै उसको पढना चाहता हु जो भरे नाल जी ने अधोग के समक्ष दिया—

"The reason given by Shri Bhure Lal for not enquiring from the Indian Ambassador was that he had gone to USA for undertaking enquiries and for reasons of security he did not inform the Ambassador about it. He also stated that it was his experience that parties came to know about it and that is why he did not inform the Ambassador about Fairfax."

[श्री सत्य प्रकाश मालवीय]

क्यों कि इस सारे मामले में इस बात की भी चर्चा की गई है कि फेथरफ कस के या एटिसीडेट्स थे, इसकी जीनकारी वित मतालय के लोगों ने प्रवत्तन निदेशालय ने क्यो नहीं किया, तो उन्होने इस चीज को स्पष्ट करने की कोशिश की है ग्रौर जब आयोग के समक्ष वह गये, तो उन्होंने बयान दिया कि चुकि म्राधिक म्रपराधियो का पता लगाना था ग्रौर इसके पहले जब कोई नाम की चर्चा की गई, तो उन नामों की जानकारी लोगो को ही जाती थी। इसलिए गुप्त तरीके से उसकी जानकारी करने की कोशिश की, लेकिन भरे लाल जी के इस बयान पर जो ग्रायोग है कही पर भी इसमे विश्वास प्रकट नही किया है और प्रवर्त्तन निदेशालय के निदेशक को इस वात का ग्रिधिकार था या नही था इसके सबंध में जो रेवेन्य सेक्रेटरी, फाइनास डिपार्टमेंट के है श्री विनोद पाड़े, इनका उद्धरण भी पृष्ट 147 में दिया गया है

"Some time in September|October, 1986, Shri Pande who has the Revenue Secretary in the Finance Ministry initiated a discussion with then Finance Minister (Shri V. P. Singh) as regards the problems faced by the Director of Enforcement making investigaions in regard to the economic offenders where some inquiries were quited to be made outside India. According to Shri Pande Shri V. P. Singh had given him oral clearance to utilise the services of a foreign investigative agency whenever it became necessary to obtain definite evidence provided that payment was to be made only on receipt of such evidence,"

मान्यवर, मैं ग्रपनी तरफ से इस बात को बतलाना चाहता हूं कि जो विजनेस ग्राफ किन्ज हैं उसमें कहीं भी इस बात को नहीं लिखा गया है कि जो विभागीय मर्ती है उनको लिखित ग्रादेश भी देना चाहिए, क्योंकि 'ाह ग्रापस में परस्पर विश्वास की बात है। रोज की काई प्रणाली से बहुत से ऐसे ग्रादेश होते हैं जो, कि मौखिक रूप

मं दिए जाते है स्रौर जब श्री मुरलीधर भडारे जी चर्चा कर रहे थे तो विद्वान सदस्य श्री मुरलीधर भडारे जी ने श्री विश्वनाथ प्रताप सिंह जी की इस बात के लिए तारीफ भी की ग्रौर उनकी सराहना भी की कि ग्रीध-कारी दोषी न पाए जाए ग्रौर इसलिए श्री विश्वनाथ प्रताप सिंह जी ने सारी

Thakkar Natarajan

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I share the responsibility or I own the responsibility.

जिम्मेदारी ग्रपने ऊपर ली ग्रौर

लोक सभा मे बक्तव्य भी दिया

लेकिन यह दुर्भाग्य का विषय है कि देश ' के प्रधान मुत्री ने अपनी इस जिम्मेदारी क निभाने का काम नहीं किया। मान्यवर, यहा जो समदीय लोकताविक प्रणाली है इसके अंतर्गत सविधान के अनुच्छेद 74 मे इस बात का विवरण हैं

"There shall be a Council of Minisers with the Prime Minister at the head to and and advise the President." श्रीर उसी के ग्रागे दिया हुआ है:

"The Council of Ministers shall be colectively responsible to the House of the people."

तो हमारी जो संवैधानिक व्यवस्था है स्रौर हमारी जो लोकताविक प्रणाली है उसमें इस बात पर जोर दिया गया है कि मंत्रिमडल का जो दायित्व है, वह सयुक्त दायित्व रहेगा, ज्वायट रेसपासिविलिटी रहेगी और पारस्परिक महयोग से मारा काम चलेगा। लेकित प्रधान मंत्री जी का जितना सारा काम हम्रा है फेयरफैंक्स को जाच देने का यह मारा काम उसी समय हुग्राहै जबकि इस देश के प्रधान मती श्री राजीव गाधी थे ग्रौर उसः मित्रपरिषद् के सदस्य श्री विश्व नाथ प्रतापसिह जी थे, इमलिए इस देश के प्रधान मंत्री श्री राजीव ांधी ग्रपनी जिम्मेदानी से बिल्कुल बच नही सकते। इसी सिलसिले में एक दूसरी बात है जिसकी श्रोर मैं ध्यान श्राकर्षित करना चाहगा ग्रौर जिसका उद्धरण पुष्ठ 152 ग्रौर 15.3 पर है केवल तीन लाइनों मे है, कि. परि-स्थितियो में इसकी जानकारी की गई स्रौर किन परिस्थितियों में वित्त मत्री श्री विश्व-

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नाथ प्रताप सिंह जी को इस मामले में सारे ग्राधिकारथे कि नहींथे[.]

"Shri Pande stated that the decision to employ foreign agencies for securing special information in the concerned foreign country on payment of result basis was not recorded, as at time it was not regarded as a significantly new decision"

उन्होंने इस बात की समझाने की कोशिश की है कि किन परिस्थितियों में वित्त मत्नी ने पत्रावली में लिखित रूप से ग्रादेश नहीं दिया परन्तु उन्होने मौखिक रूप मे ग्रपने **अधिकारयों को पूरा अधिकार दे रखा** था :

"The Finance Minister had sufficient authority to take such a decision, Acc-Fording to him clearance about screening of largets or any sensitive operational decision is generally made outside the files. Considering the very nature of this decision, it was desirable to have wide-ranging consultations or discussions."

मान्धवर, इसमे एक बात की बहुत ज्यादा चर्चा की गई है, जब बाद में पूर्व वित्त मती रक्षा मत्री हो गए तो उन्होंने फाइल पर उस चीज को लिख दिया जो उन्होने ►मौखिक ग्रादेश दियाथा। इसमे जो का^{नू}नी नियम है उसका बहुत वायले न नहीं हुआ है, केवल उन्होंने ग्रपना जो मौखिक ग्रादेश दे रखा था उम आदेश का उद्धरण उन्होंने लिखित रूप में पत्नावली मे कर दिया ग्राँग इस मिलमिले मे विनोद पाडे ने खद कहा है कि मैने जो पत्रावली उनके पास भेजी तो जो तत्कालीन विस राज्य मत्नी थे श्री ब्रह्मदत जी, उमको उन्होने इस बात की जानकारी करादी . .। उनको इस बान की उन्होंने जानकारी करादी थी। इममे कोई छोटी-मोटी तकनीकी बात हों मकती है, लेकिन इस मारे विषय को इस तरीके से रखा गया है, जैसे विश्वनाथ प्रताप सिंह जी ने पत्रावली के पहले वाले मौखिक ग्रादेश को लेकर बहुत बडा ग्रप-राध किया हो।...(व्यवधान)...

श्री पशुपति नाथ सुकुल : ग्रगर वे जन-मोर्चा में न गए होते तब ग्राप क्या कहते ?

श्री सत्य प्रकाश मालवीय: ग्रगर जन मोर्चा मे न गए होते तो काग्रेस के साथ काम करते होते । तभी तो पर्दाफाश किया है न ।

मान्यवर, मै यह निवेदन कर रहा था कि जस्टिस ठक्कर-नटराजन ग्रायोग है. इसने इस बात की काफी विस्तार से चर्चा की है ग्रौर माननीय सदस्यों ने इस बात का जिक्र भी किया है कि किस प्रकार से श्री राजीव गाधी की सरकार काम करती है इस देश मे । इस रिपोर्ट के अत मे पष्ठ 289 में इनका ग्रोब्जर्वेशन है ---

"The services of the foreign private detective agency were being in the name of and on behalf of Government of India and not on behalf of the officials who did so And yet the Government and even the Prime Minister were totally in the dark these sensitive matters."

मान्यवर, मै यह निवेदन चाहता हं कि इस ग्रोब्जर्वेशन के बाद क्या इस देश के प्रधान∃त्री को श्रपने पद पर बने रहते वा अधिकार है त्योदिः उनकी सपनाप में जो कुछ हों रहः था, उनके मिलपरिषद मे जा कुछ हो रहा था, उनके मचिवालय मे जो कुछ हो रहा था और जिसको कहा गया बहुत ही सेमटिव बहुत ही संवेदन-शील विषय था, तो प्रधान मती को . . . (व्यवधान) .

श्री एच के एल भगतः माननीय, एक बात श्रापसे पूछता ह कि जो विश्व-नाथ प्रताप सिंह जी ने किया, वह ठीक किया या नहीं किया ? .. (व्यवधान) फेयरफैक्स के बारे मे उन्होंने जो किया, उसका पूछता हू। ग्राप प्रधान मवी पर ला रहे है, वह प्राइम-मिनिस्टर है, लेकिन पहले श्रापसे पूछताह कि श्रापकी राय में दिश्व नाथ प्रताप सिंह जी ने जो यह किया, वह ठीक किया या गुलत किया ?

श्रो सत्य प्रकाश मालवीय: विश्वनाथ प्रताप सिंह जी ने जो फेयरफैक्स को जाच देने का काम किया, वह ठीक किया क्यों कि उसमें उनका मकसद था कि जो ग्राधिक ग्रंपराधी है, उनको पकडा जाय। फेयरफैक्स को जो जाच का काम दिया, उसमें कही कोई गड़बडी या गलत काम नहीं किया। उस काम को रोका गया। ग्रापके वित्त राज्य मंत्री श्री बहुम दत्त जी ने स्वयं 31 मार्च, 1987 को स्वीकार किया का काम किया था, वह ठीक था, उसमें कही कोई ग्राविधानिकता नहीं थी, कहीं कोई ग्राविधानिकता नहीं थी, कहीं गड़बडी नहीं थी।

श्री एच०के०एल० भगत: श्रापकी दलील बड़ी दिलचस्प है कि विश्वनाथ प्रताप सिह जी ने जो काम किया, ठीक किया, लेकिन जो हुन्ना, उसकी जिम्मेदारी प्रधान मन्त्री पर ।

श्री सत्य प्रकाश मालवीय यह जस्टिस नटराजन भीर जस्टिम ठक्कर ने कहा है कि प्रधान मंत्री जी को उनकी सरकार के ग्रांतर्गत इतने सवेदनशील विषय मे जो कछ हो रहा था. उसकी कोई जान-कारी नही थी। इस बात को मान्यवर, मैं नहीं कह रहा, मैने तो रिपोर्ट के उद्धरण को पढ़ा है। इसलिए मै कहना चाहता ह, चुकि हमारे यहा जो प्रणाली है उसके ग्रतर्गत मंत्रि-परिपंद का संयक्त दायित्व होता है । इमलिए प्रधानमंत्री ग्रपनी जिम्मेदारी से नही बचसकते ग्रौर विशेषकर तब ग्रपनी जिम्मेदारी से नही बच सकते, जबिक जस्टिम नटराजन भ्रौर जस्टिस ठक्कर ने ग्रपना निर्णय भी दे दिया हो।

मान्यवर, इन्हीं शब्दों के साथ मैं निवेदन करना चाहता हूं कि इस रिपोर्ट को रद्दी की टोकरी में फेंक दिया जाय, इस पर कोई कार्यवाही न की जाय ग्रौर सरकार इस रिपोर्ट को ग्रस्वीकार करने का काम करें। जहां तक विश्वनाथ प्रताप सिंह जी के खिलाफ कार्यवाही करने का काम है, उस सब घ मे विश्वनाथ प्रताप सिंह जी ने सरकार को चुनौती भी दी है कि अगर इस सरकार में दम हो तो एक महीने के अंदर उन पर मुकदमा चलाए। मैं भी विश्व नाथ प्रताप सिंह जी की वात दोहराना चाहता हूं कि अगर इस मरकार में दम हो तो वह विश्वनाथ प्रताप सिंह जी पर मुकदमा चलाए और अगर यह सरकार मुकदमा चलाएगी तो इसमे सरकार का ही भण्डाफोड़ होगा, प्रधानमत्नी के जो काले कारनामे है, उनका ही भण्डाफोड होगा।

इन्ही शभ्दां के साथ में पुन. निवेदन करता हु कि इस रिपोर्ट को ग्रस्वी कार किया जाय।

SHRI B K. GADHVI: Mr Vice-Chairman, Sir, I have heard the Members with rapt attention and I am thankful to all the Members who have participated and they have dealt with various aspects of this Inquiry Commission report.

Sir, first of all, I would like to place on record that the Government of India has total faith in the loyalty, integrity, itnelligence and objectivity of the Judges of the Supreme Court who presided over this Commission. I would also like to place on record that our drive against the economic offenders is relentless. We have not stopped it. It was continuous at the time of Mr. V. P. Singh at the instance of the Prime Minister and it will continue with more vigour and force. (Interruption).

श्री राम श्रवधेश सिंह : उपमभाध्यक्ष महोदय, वडी इम्पोटेंट व'त है। टर्म्म श्राफ रेफरेस मे यह क्या नही दिया गया कि एकोनोमिक श्रापेडमें के खिलाफ कैम जांच होगी ? (व्यवधान) यह तो चोरों भ्रष्टाचारियों को बचाने की इनकी इच्छा थी।

ज्यसभाध्यक्ष (श्री हेच हनुमनतप्पा) : ्र्इ यह तो सारा श्रापने बोल दिया है, फिर क्यों दोहराते है ।

Don't disturb now. You should see the sense of the House also. Please sit down.

श्री बी के गढ़वी : उपसभाध्यक्ष महोदय, संस्कृत मे एक क्लोक है—

> "लजेत् सि तास् तैल कितु मूर्खे नाराधयेत्।" .

I can crush the sand and get the oil but I cannot make a fool understand a thing. That is what the Sanskrit proverb means.

श्री राम ग्रवधेश सिंह: यह तो ठीक है, लेकिन जो धूर्त है, जानबूझकर धोखा देता है (व्यवधान)

श्री बी के शहसी: मै बिल्कुल चुपचाप ग्रापको मुनता रहा। ग्रब ग्राप मेहरबान, कीजिए।

Sir, various aspects, as I stated, have been dealt with by the hon Members The points raised by the Opposition have been squarely met from this side and particularly, I would like to name Shri P Shiv Shanker on the legal aspects, Shri Murlidhar Chandrakant Bhandare, Shri Madan Bhatia, Shri Aladi Aruna alias V Arunachalam and other Members, they squarely met the points raised by Opposition Members. Therefore, I would not like to repeat those things barring a few points which would be very necessary for making the record straight, Sir. The point is from the report and the manner in which Fairfax was engaged for furnishing information by Mr V. P. Singh because Mr V. P. Singh has claimed this, therefore, I am making this submission. He claimed, "my drive was against the economic offenders" and who were the persons through whom he was trying to have his drive? The Express Nusli Wadia and others We still have got cases against them for FERA violations. If someone wants to cleanse the floor with a dirty broom, then whether it would cleanse the floor or whether it That is the would make it more dirty. salient point because he said, "I wanted to cleanse it.' With what? The broom was totally dirty and with the broom, he wanted to cleansed the floor. This is a very simple thing for anybody

to understand Then only the thing would come that not with a view to cleanse the floor but with a view to have some ulterior motives, achieving of some ulterior motive this exercise undertaken and, therefore, Mr. V. Singh is not a new man like me. He is a senior, experienced administrator. was Chief Minister. He was a Minister in the Centre for so many years. Is it paiatable for anybody? Can we swallow it when he takes such a decision authoris ng his officers to take such a decision to engage Fairfax which is an investigating agency established abroad particularly in America with CIA connections? Can we swallow it even for a moment that a man of his experience did not enquire about as to whom the officers were going to engage, what were their credentials, what was the r past, what is their present and all those things? That is why the Commission has stated that it was a cloak-anddagger method. The secret was to kept and should not be known to the Cabinet, should not be known to Prime Minister, and actually, he successful in doing this till the myth exploded. And therefore, Sir, the question whether of properiety, of collective responsibility, of joint reponsibility, of vicarous responsibility arises? Was the Prime Min ster or any of the Council of Ministers responsible for the action of Mr. V. P Singh? Mr. Bhandare has rightly drawn our attention to the fact that collective responsibility arises only in the where Cabinet decision is taken by the Cabinet But, if in this manner, a clandestine manner, some decision is taken, then why should the blame be thrown on the Prime Minister? Why should a shield be offered to the guilty by the Opposition? They tried it all this after noon. It is very poignant for me to hear these. It is more poignant for me to boserve these because he was our erstwhile colleague The Opposition is shouting from house-tops about judicial independence, integrity of Judges They have themselves demanded an enquiry. But the report does not suit them, does not suit their convenience, their desire, their design Then they try to denigrate it. Rightly it was observed by so many

[श्री बी० के० गढवा]

Members that had Mt V P. Singh been on this side, this report would have been the report given by the most Judges and it would have been the best report in the world. All those things have been stated very elaborately. I would just place on record the observations made by the Press also because it is not that all the Press is biassed. I am quoting 'The Tribune'. Its editorial observes that V. P. Singh does not boast of being the master of details. But hiring of a foreign agency to snoop on Indians is not a matter of detail but of a major policy." His faith in the chosen Officers is, indeed, touching. But his failure to gauge the implications of his act is surprising. speaks either of the incompetence or the callousness or of the casualness of a very senior member of the Cabinet holding the portfolio of finance, which is sensitive and important. If these are the facts brought before the Commission and the Commission, as a matter of statement of fact, just elaborated the lapses on the part of Mr. Bhure Lal, on the part of of Mr Pande on the part of Mr. V P. Singh or on the part of any of the incumbents mentioned in the report, how can it be said that this is an indictmen' and this is an accusation and therefore section 8B ought to have been invoked and he should have been given a notice according to the principles of natural justice, etc.? Mr Madin Bhatia explained the whole thing, Still, Sir, I would like to point out what section 8B says, It is like this.

"If, at any stage of the enquiry, the Commission

(a) considers it necessary to enquire unto the conduct of any persons "

which was not the case here,

"is of the opinion that the reputation of a person is likely to be prejudicially affected by the enquiry, the Commission shall give, to that person, a reasonable opportunity of being heard in the enquiry and to produce evidence in his defence.

Provided that nothing in this section shall apply where the credit of the witess is being impmeached."

And what did the Commission do? It merely impeached the credit. Therefore, the question of giving notice would not arise. The Commission, in its wisdom, did not think it fit to give notice. That can never be the cause for a grievance and for assailing the report. And that is why the Government, after examining all the aspects of this case, all the legal aspects, accepted this report and, as promised to this august House, to both Houses of Parhament, the report has been tabled before Parhament. We do not want to anything. We had promised that we would set up an inquiry commission and when the report was given, it would be placed before both Houses of Parliament. That is what the Government has done, to place the report before Parliament as expeditiously as possible. Therefore, speaks of the frankness on the part of the Government that we do not want to conceal anything from this House. Whatever has happened is a diplorable thing. We know the CIA activities all over world If you are supporting CIA, that is the very reason why you were rejected by the people. BJP people ask What was wrong in engaging Hershman and Fairfax and other people? They are asking, "What was wrong?". In that context let me say that when Mr. V P. Singh presented his first Budget after becoming Finance Minister, his Budget was hailed by whom? By people belonging to that forum free enterprise who had connections with America And now the whole thing comes in a subtle way and the issue is clinched Destabilisation is not by force. But you wrecked the administration in such a way that Hershman, Fairfax, they were supply evidence. Not only that If we are to take information out of the country. they could have asked the officers to give information. vital information, strategic information, ...

श्री राम श्रवधेश सिंह: राजीव गांधी का फाइनेंस मिनिस्टर की हैसियत से जो बजट था उसकी स्रमेरिकाने बहुत प्रशसा की थी मृह

SHRI B K. GADHVI: Today we are trying to remove the canker from the administration, you are trying to put a canker in the judiciary. This is the difference between you and us. I tell you, judiciary is intact and as yet there is no termite in it, as yet there is no canker in it. Don't try to put a canker in it now: otherwise, this pillar would collapse. That is why I said at the beginning of speech and it is Government of India's position, that we have total faith in the integrity and sincerity of these judges Secondly, I do not like to go into details of everything that has been stated. But let us see what the Commission has stated. The circumstances pertaining to the utilisation of the services of Fairfax are narrated from page 130 onwards. At pages 134-135 the Commission has pointed out the inconsistencies the versions of Bhure Lal and the versions of others but has not given any finding on the question whether Bhure Lal kept his superiors informed about this matter. The Comm ssion has at pages 140-141, merely pointed out the factual position as to how the matter was dealt with, without any reflection on the conduct of individual persons but on the general system prevailing in the Government and which adopted. At page 144 the Commission observes:

"All thes facts .."

—that is why we say that this was a fact-finding report—

"All these facts each of which gives rise to a disturbing question are in terms admitted by Shri Bhure Lal. Whether it is safe and whether it is consistent with public interest to permit officials of the rank of Director of Enforcement to conduct the affairs of the Directorate in such a manner or whether some lessons require to be drawn from the facts and circumstances which have emerged, it is for the Ministry of Finance to consider."

This is just a simple observation they have made emerging out of the facts placed before them Therefore, I won't quote extensively. The entire report is before the House Now, Si, it is past midnight I would finish soon.

Sir, this Report has been given It was Mr. Vinod Pande and Mr. Bhure Lal I have no personal thing or I have no personal axe to grind against anybody. But I certainly feel that if there are laptes and delinquencies in the discharge of dut; by anybody, then they are answerable and the Government shall have to consider it because we cannot gloat over the lapses and delinquencies. But they will be dealt with in a manner—which is established under the law and the rules and the procedures.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: That is more important.

SHRI B K. GADHVI: Sir, insofar as what Mr. V. P. Singh has claimed here, I am not supposed to speak But he has spoken about how many raids conducted and all that Today, we carry out more raids than what he has carried out, on Income-Tax, on Excise, on Customs, on FERA violations and so on. We are also trying to refine the provisions of the FERA to plug the loopholes. It may be Mr. Nuslı Wadia it may Bombay Dyeing, it may be Reliance, it may be Tom. Dick and Harry, if they have committed the offence, then due legal process would be started and action taken against them and there is no doubt about it. We are not here to put group against another because after all, this is the Government of India objectivity is there, detachment is there.

श्री राम श्रवधेश सिंह: श्रापने इस बारे में टम्से श्राफ रेफरेन्स मे यह बात क्यों नहीं रखी? जिन लोगों ने 13 मौ रारों ड स्विज बैंक मे जमा कियेथे, उनको श्रापने टम्सं श्राफ रेफरेंस में क्यों नहीं रखा? हमें भी न्यायपालिका पर उतना ही विश्वास है जितना श्रापको है। लेकिन श्रापने न्याय-

कह रहा हं।

श्रि राम प्रवधेश सिह पालिका के पंख काट दिये । वह फैसला कैसे देती? मैं टर्म्स ग्राफ रेफरेस की बात

SHRI B. K. GADHVI: So far as the terms of reference are concerned, Sir, Mr. V. P Singh tried to pull out some papers from his bag At least I am not aware of any such thing (Interruptions), He pulled out something, some paper, and he wanted to say something. Sir, I want 10 go on record and say that the terms of reference were approved by the CCPA and it must have been discussed before also and in the CCPA, Mr Singh was a member So, it was announced in House also So, as Mr. Murli Bhandare has rightly stated if he had any grudge or grievance against 'he terms of reference, the only course open to any honourable person, to any man with integrity, as he is calling himself now, would have been to resign on the spot which he did not do and, therefore, I say that on fabrication and concoction you are relying more than on the true versions that we are making. That is the difficulty It was fabrication and concoction that were made today by him in the House and it was not all the truth. He tried to colour the truth and he tried to concoct the Therefore, I want to submit .(Interiuptions) Therefore, what I want to submit is that there is the judicial report and one of the terms of reference, No. 6, was this: "Was the security of India prejudiced in any manner in making the arrangements?" So the terms of reference were about the consistency of engagement of the Fairfax Group, about the rationality, about the propriety and all those things. They were the factual terms of reference Then, there is the question as to why the Commission was set up. Why was the Commission set up? Because this was again taken up by Mr. Singh or the officers and a foreign agency was engaged and that was why the security question was to be posed before the Commission. Otherwise, what was the reason for going into the question of setting up a Commission at all? You can read the terms of reference and they are all factual.

श्री राम श्रवधेश सिंह : श्राप उनको चैलेन्ज क्यो नहीं करते है . . . (व्यवधान)।

Report on Fairfax Group Inc.

Thakkar Natarajan

श्री बी के गढ़वी: चैलेन्ज ही कर रहा हं। श्राप सुनते ही नही है। सुबह होने को है, स्रापका दिखाई नहीं दे रहा है।

They were all factual, except to arrive at this conclusion whether they were in the interests of the country or not And when the Commission has come to the conclusion squarely that the engagement was not in the interests of the country, then anybody claiming to be... (Interruptions)..

SHRI RAM AWADHESH SINGH I had asked this specific question; national security is involved? What information were passing on to Fairfax and what information were we getting? Let us know what national security was involved? (Interruptions) This is a pertinent question. He must reply to it.

SHRI B K, GADHVI There was absolutely no information from them We do not know in what clandestine manner, they passed on the information, which we gave for the purpose which Mr. V. P. Singh claims. .. (Interruptions)

Sir. I would like to be very brief. I know that everybody is in haste I would like to state that the challenge given by Mr. V. P. Singh, and now supported by the Opposition, on the Report is totally untenable Perhaps it is wishful thinking. Sir I come from a village There was a jackal and there was the leaf of a camel because the camel has got a loose leaf. The jackal thought that this leaf will fall down and he would take it And along with the camel in the desert the jackal went But he died on the way because he could not withstand the difficulties Your wish also of getting power, that is, the camel's leaf, is not going to be fulfilled, kindly rest assured (Interruptions) claim that they know people. Let me tell them that they might have some support from persons like those who are violating the FERA and who are committing other economic offences. But we

Thakkar Natarajan Discussion on Justices Report on Fairfax Group Inc.

have got the support of millions billions of poor people of this country. And, therefore, if does not behave them to claim in these loud voices, shouting voices, and hurl insinuations against the Judges and the Government. This Government is a government which wants to eradicated corruption, blackmarketing, FERA violations, etc. from this country. I know that when we launch a drive whom it is pinching the most (Interruptions)

Sir, I do not want to take more time, because all the points that have made have been answered also. I commend for the acceptance of the the Report House.

MURLIDHAR SHRI CHANDRA-KANT BHANDARE Mr Vice-Chair-

man, Sir, before we adjourn, may I thank you on behalf of all for your admirable patience in conducting this late night sitting?

SOME HON. MEMBERS: W all join.. (Interruptions)

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA) The discussion on the Thakkar-Natarajan Report is over.

The House stands adjourned to meet again at 11 AM.

> The House then adjourned at one of the clock on the 15th December 1987 till eleven of the cłock.